

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA NO. 59 OF 2026

IN THE MATTER OF:

RAMKANKAN

.... APPLICANT

VERSUS

STATE OF U.P & ORS

.... RESPONDENT(s)

INDEX

S.NO	PARTICULARS	PG.NO
1.	JOINT COMMITTEE REPORT BY UTTAR PRADESH POLLUTION CONTROL BOARD IN COMPLIANCE OF THE ORDER DATED 05.02.2026 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI.	
2.	A COPY OF THE LETTER DATED 18.02.2026 IS ANNEXED HEREWITH AND MARKED AS ANNEXURE-1.	

3.	A COPY OF JOINT COMMITTEE REPORT DATED 25.02.2026 AND THE PHOTOGRAPHS IS ATTACHED HEREWITH AND COLLECTIVELY MARKED AS ANNEXURE- 2.	
4.	A COPY OF THE CTO DATED 02.02.2023 IS ANNEXED HEREWITH AND MARKED AS ANNEXURE -3	
5.	A COPY OF THE CTO DATED 18.03.2023 IS ANNEXED HEREWITH AND MARKED AS ANNEXURE- 4.	
6.	A COPY OF THE PICTURES OF ALL THE FINDING IS ANNEXED HEREWITH AND COLLECTIVELY MARKED AS ANNEXURE – 5.	
7.	A COPY OF THE CALCULATION FOR IMPOSITION OF ENVIRONMENTAL COMPENSATION IS ATTACHED HEREWITH AND MARKED AS ANNEXURE- 6.	
8.	A COPY OF THE GUIDELINES OF THE CPCB FOR CALCULATING THE EC IS ANNEXED HEREWITH AND MARKED AS ANNEXURE- 7.	

9.	A COPY OF THE ENVIRONMENTAL CLEARANCE DATED 21.11.2022 IS ANNEXED HEREWITH AND MARKED AS ANNEXURE- 8.	
10.	A COPY OF THE COMPLIANCE RECORD DATED 11.03.2026 IS ANNEXED HEREWITH AND MARKED AS ANNEXURE- 9.	
11.	A COPY OF THE CTO DATED 16.12.2022 IS ANNEXED HEREWITH AND MARKED AS ANNEXURE- 10.	
12.	A COPY OF THE PERMISSION OBTAINED BY THE PROJECT PROPONENT IS ANNEXED HEREWITH AND MARKED AS ANNEXURE- 11.	
13.	A COPY OF THE PERMISSION OBTAINED BY THE PROJECT PROPONENT IS ANNEXED HEREWITH AND MARKED AS ANNEXURE- 12.	

THROUGH COUNSEL

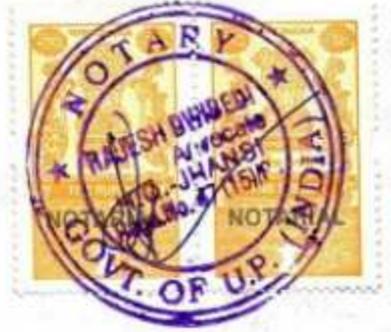
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BHANWAR PAL SINGH JADON
COUNSEL FOR THE UPPCB
[EMAIL-bhanwar09jadon@gmail.com](mailto:bhanwar09jadon@gmail.com)
PHONE NO.-6375115224

DATE: - 30.03.2026
PLACE: - NOIDA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 59 OF 2026



IN THE MATTER OF:

RAMKANKAN

.... APPLICANT

VERSUS

STATE OF U.P & ORS.

.... RESPONDENT(s)

JOINT COMMITTEE REPORT BY UPPCB IN COMPLIANCE OF THE ORDER DT.
05.02.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL

I, **Imraan Ali**, aged about 46 years, S/o **Usman Ali**, presently posted as **Regional Officer, U.P. Pollution Control Board, Jhansi** do hereby solemnly affirm and state on oath as under:

1. That I, the Deponent in the above captioned matter, am fully conversant with the facts of the case and am competent and authorized to swear the present response.
2. That I, state that the contents of the response have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed there from.



I. BACKGROUND OF THE MATTER

3. That, in this present Original Application No. 59/2026 has been registered by this Hon'ble Tribunal on the basis of a letter petition dated 17.09.2025 submitted by Mr. Ramkankan, invoking the suo motu jurisdiction of this Hon'ble Tribunal in light of the judgment of the Hon'ble Supreme Court in *Municipal Corporation of Greater Mumbai vs. Ankita Sinha*, (2022) 13 SCC 401. That the matter pertains to alleged environmental and public health concerns arising from the operation of "Tridev Stone Crusher" situated at Village Chhilla, Tehsil Mahrauni, District Lalitpur, Uttar Pradesh. That the applicants, being local residents, have alleged that the crusher unit is located in close proximity to residential houses and a school (approximately 300-500 meters), and that blasting activities carried out therein have caused ground vibrations resulting in cracks in nearby structures.

That it is further alleged that the operation of the crusher generates excessive dust, adversely affecting air quality and causing health issues to the residents. That in view of the aforesaid, the applicants have sought inspection and necessary action by this Hon'ble Tribunal.

4. That, it is humbly submitted that, in the said matter, the Hon'ble Tribunal, vide order dated 05.02.2026.

"...9. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action.



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Accordingly, we constitute a Joint Committee comprising of representatives of UPPCB and District Magistrate, Lalitpur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action in accordance with law. UPPCB will be the nodal agency for coordination and compliance.

11. List on 01.04.2026 for further consideration..."

II. THAT IN COMPLIANCE OF THE ABOVE DIRECTIONS, JOINT COMMITTEE REPORT IS AS UNDER

5. That, vide letter dated 18.02.2026, the Additional District Magistrate, Lalitpur was nominated by the District Magistrate, Lalitpur, to assist the Joint Committee.

A copy of the letter dated 18.02.2026 is annexed herewith and marked as ANNEXURE-1.

6. That, it is submitted that, in compliance with the directions of this Hon'ble Tribunal, the Joint Committee conducted a site inspection on 25.02.2026 at the concerned stone crusher/mining lease site. That the inspection was carried out by officers of the concerned departments including:

- ADM, Lalitpur
- Regional Officer, U.P. Pollution Control Board, Jhansi (Nodal Officer)



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- Mining Officer, Lalitpur

A copy of Joint Committee report dated 25.02.2026 and the photo graphs is attached herewith and collectively marked as ANNEXURE- 2.

M/S TRIDEV STONE CRUSHER, VILLAGE-CHILLA BANPUR,
TEHSIL-MEHRONI, DISTRICT-LALITPUR FINDINGS OF THE
INSPECTION

7. That, it is submitted that, the unit known as Tridev Stone Crusher is duly recorded in the registered document pertaining to Arazi No. 217 Kha, admeasuring an area of 3.387 hectares, situated in Village Chilla, Tehsil Mahroni. That a mining lease in respect of 2.530 hectares (6.25 acres) out of the said land has been granted in favour of the operator, namely, Brajendra Rai, son of Keshavdas Rai, resident of Tikamgarh, Madhya Pradesh, valid up to the year 2032.

8. That, it is submitted that as per official records, Consent to Operate (CTO) was granted by the U.P. Pollution Control Board vide Ref. No. 176808/U PPCB/Jhansi (UPPCBRO)/CTO/both/LALITPUR/2023 dated 02.02.2023, valid up to 31.12.2025. That the unit applied for renewal on 18.02.2026 through the Nivesh Mitra Portal, which was subsequently granted on 18.03.2026, valid up to 31.07.2030. That it is submitted that the unit operated without a valid CTO during the period 01.01.2026 to 17.02.2026.

A copy of the CTO dated 02.02.2023 is annexed herewith and marked

AS ANNEXURE-3



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A copy of the CTO dated 18.03.2023 is annexed herewith and marked as ANNEXURE-4

9. That, it is respectfully submitted that, **the operator is also the owner of adjoining land measuring 1.944 hectares**, and that the quarry, stone crusher, and storage facilities are being operated within a **total area admeasuring 4.474 hectares**.
10. That, it is pertinent to submit that, during the course of inspection, the air pollution sources, namely the primary jaw crusher, vibrating screen and conveyor belts, were found to be duly covered with sheets. **That in order to control dust emissions from the conveyor belts, a water sprinkling mechanism was found to have been installed and operational.**
11. That, it is submitted that, within the premises of the stone crusher unit, a **metallic/concrete road has been constructed so as to minimize vehicular dust emissions during the movement of vehicles**. That, as a wind-breaking measure, a **partial boundary wall was found to be in existence around the unit**. That for the purpose of controlling dust emissions generated during vehicular movement as well as during loading and unloading of raw materials, water sprinkling is being carried out through water tankers.
12. That, it is humbly submitted that, adequate plantation, as part of the green belt development, has not been carried out along the boundaries of the unit.



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A copy of the pictures of all the finding is annexed herewith and collectively marked as ANNEXURE- 5.

13. That, it is submitted that, the main habitation of Village Chilla is located at an approximate distance of 800 meters from the crusher and quarry area and comprises nearly 180 households, out of which about fifteen families are residing within a radius of 500 meters from the crusher. That the total estimated population of the said village is approximately 1,100, that the complainant, is residing at a distance of about 1.1 kilometres from the crusher unit.
14. That, it is further submitted that, upon inspection of the village, it was observed that there is presence of dust to some extent in the nearby residential houses. That the said village school, **which was established in the year 2001**, has over a period of time become old and has developed cracks, and is presently in a dilapidated condition. **It is situated at an approximate distance of 600 meters from the crusher.**
15. That it is submitted that, during the inspection it was observed that a deep quarry exists between the crusher unit and the Lalitpur-Tikamgarh State Highway, rendering it impracticable to measure the distance between the crusher and the said highway by drawing a straight line.
16. That, it is further submitted that, with the aid of Google Earth, the location of the crusher has been assessed, and it is found to be situated at an approximate distance of 250 meters from the midpoint of the Lalitpur-Tikamgarh State Highway.



17. That, it is humbly submitted that, the village council, along with the crusher operator, had previously undertaken plantation activities, and no damage to the plantation area attributable to the crusher operations was reported.

RECOMMENDATIONS BY JOINT COMMITTEE AS FOLLOWS: -

18. It is evident from the above observations that the PP has not complied with the conditions of the CTO granted by UPPCB. Therefore, the following actions are recommended as below: -

1. *"UPPCB should take necessary action against the PP for carrying out mining operation without a valid CTO during the period from 01.01.2026 to 17.02.2026.*
2. *The PP should ensure to comply with the conditions stipulated in the CTO.*
3. *The PP should undertake adequate plantation as per the condition of the CTO*
4. *The PP should comply with the provisions of the CPCB Environmental Guidelines for Stone Crushing Unit."*

CALCULATION OF ENVIRONMENTAL COMPENSATION

19. That, it is respectfully submitted that as per the recommendations of the Joint Committee, the calculation of EC as under:

The Environmental Compensation shall be based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

Where,



EC is Environmental Compensation in

PI= Pollution Index of industrial sector

N=Number of days of violation took place

R=A factor in Rupees (2) for EC

S = Factor for scale of operation

LF =Location factor

The unit falls under the small and orange categories as per CPCB guidelines.

Therefore, it would be appropriate to take the PI value as 50, R as 250, S as 0.5, LF as 1.0, and the number of violating days as N as 48.

Therefore,

$EC = 50 \times 48 \times 250 \times 0.5 \times 1$

Environmental Compensation Rs. **3,00,000/-**

A copy of Proposal for imposition of Environmental Compensation is attached herewith and marked as **ANNEXURE-6**.

A copy of the guidelines of the CPCB for calculating the EC is annexed herewith and marked as **ANNEXURE-7**.

M/S TRIDEV CONSTRUCTION, GATA NO. 217 KHA, VILLAGE-CHILLA BANPUR, TEHSIL-MEHRONI, DISTRICT-LALITPUR.

20. That, it is submitted that, the mining lease pertaining to the M/s Tridev Construction unit is located at Gata No. 217 Kha, Village Chilla Banpur, Tehsil Mehroni, Lalitpur Road, District Lalitpur, having a sanctioned lease area of 2.53 hectares, as per the Environmental Clearance dated **21.11.2022**.



ENVIRONMENTAL CLEARANCE STATUS

5

21. That, it is respectfully submitted that, the Project Proponent has duly obtained Environmental Clearance from the State Level Environmental Impact Assessment Authority (SEIAA) vide Identification No. EC22B001UP178888 dated **21.11.2022**, and that the sanctioned period of the said mining lease deed is **ten (10) years**.

A copy of the Environmental Clearance dated 21.11.2022 is annexed herewith and marked as **ANNEXURE-8**.

22. That, it is submitted that, the Project Proponent has submitted the compliance report with respect to the conditions stipulated in the Environmental Clearance granted by the State Level Environmental Impact Assessment Authority (SEIAA) are being regularly filed on a half-yearly basis. That the latest compliance report dated **11.03.2026** has been submitted before the Joint Committee.

A copy of the compliance record dated 11.03.2026 is annexed herewith and marked as **ANNEXURE-9**.

CONSENT TO OPERATE STATUS

23. That, it is humbly submitted that, the Project Proponent has obtained Consent to Operate (CTO) from the U.P. Pollution Control Board vide Ref. No. 171944/U PPCB/Jhansi(U PPCBRO)/CTO/Both/Lalitpur/2022 dated **16.12.2022**. That as per the said CTO, the permitted production/mining capacity of building stone (Khanda, Boulder and Ballast (Gitti)) is **4,74,021**



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cubic meters per annum by open-cast and semi-mechanized method. That the said CTO is valid up to 31.12.2026.

A copy of the CTO dated 16.12.2022 is annexed herewith and marked as ANNEXURE-10.

COORDINATES OF THE BOUNDARY PILLARS

24. That, it is submitted that, the coordinates of the boundary pillars of the Mining lease, as per the Environmental Clearance are as follows:

PILLARS	LATITUDE (N)	LONGITUDE (E)
A	24°43'20.29"	78°40'29.99"
B	24°43'24.96"	78°40'30.49"
C	24°43'26.39"	78°40'33.72"
D	24°43'23.33"	78°40'35.99"
E	24°43'21.43"	78°40'35.99"
F	24°43'19.93"	78°40'34.89"

FINDINGS OF THE JOINT COMMITTEE

25. That, it is submitted that, the project proponent has obtained requisite permission for drilling and blasting from the Directorate of mines safety, Ghaziabad.

A copy of the permission obtained by the project proponent is annexed herewith and marked as ANNEXURE- 11.

26. That, it is humbly submitted, that the project proponent has also obtained permission for Heavy Earth moving Machinery (HEMM) from the Directorate of Mines safety, Gwalior.



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A copy of the permission obtained by the project proponent is annexed herewith and marked as **ANNEXURE- 12**.

27. That, the project proponent has not established fencing around the entire periphery of the lease area, and further, has not developed adequate windbreaks or plantation tiers around the said lease area.
28. That, it is submitted that, on the day of inspection, it was observed that a water tanker was being utilized for dust suppression so as to control emissions generated from vehicular movement. That the Project Proponent has also installed a weighbridge for the purpose of measuring the quantity of excavated material.
29. That, it is further submitted that, no signs of deep-hole drilling and blasting were observed during the course of inspection, and only large deep pits/mines were found to be present at the site.

RECOMMENDATION IN THE JOINT COMMITTEE REPORT.

30. That, it is respectfully submitted that, it is discernible from the aforesaid observations that the Project Proponent has not fully complied with the conditions stipulated in the Environmental Clearance granted by the State Level Environmental Impact Assessment Authority (SEIAA) as well as the Consent to Operate (CTO) granted by the competent authority, and therefore, the following recommendations are made:

1. "The PP should ensure to comply with the conditions stipulated in the

CTO.



2. *The PP should provide adequate plantation as per conditions of the CTO.*
3. *The PP must ensure that all pillars should erect to demarcate the boundary, and it should be periodically reviewed by the Mining Department.*
4. *The PP must erect a display board showing mining details.*
5. *Water sprinkler-mounted tanks should be deployed by the Project Proponent as regular intervals on a daily basis to avoid fugitive emissions on the haul road.*
6. *The Mining Department should keep strict vigil at night.*
7. *The PP should ensure that Water is sprinkled on the trees around the stone crusher premises at least once a week.*
8. *To prevent dust from spreading outside the stone crusher premises, the boundary wall of the stone crusher should be covered with green matting on all sides."*

31. That, That, the deponent has been duly diligent in complying with the orders passed by the Hon'ble National Green Tribunal, New Delhi, and has taken all necessary measures to ensure timely and complete compliance therewith in letter and spirit.

32. Hence, the present affidavit is being submitted for the kind perusal of the Hon'ble Tribunal. It is prayed that the same be taken on record.




DEPONENT

VERIFICATION

Verified at Jhansi on this 30th day of March 2026, that the contents of the above affidavit from paragraphs 1 to 32 are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed there from.


DEPONENT



Serial No. 1527/26
Certified that the foregoing statement sworn before me this day at.....
by Shri/Smt./Kum. M. Ramesh
to whom the contents of this affidavit have been read over and explained and who is identified by Shri.....
Received the legal fee Rs. 35.00 each

RAJESH DWIVEDI
ADVOCATE
NOTARY JHANSI DISTRICT

30/3/26

कार्यालय ज्ञाप

माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ०ए० संख्या-59/2026 रामकनकन बनाम् उ०प्र० राज्य एवं अन्य में पारित आदेश दिनांक-05.02.2026 के मुख्य अंश निम्नवत् है:-

“.....9. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of UPPCB and District Magistrate, Lalitpur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action in accordance with law. UPPCB will be the nodal agency for coordination and compliance.

10. Responses by respondents no. 1 to 4 and Report of the Joint Committee may be filed within two months.

11. List on 01.04.2026 for further consideration.”

माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ०ए० संख्या-59/2026 रामकनकन बनाम् उ०प्र० राज्य एवं अन्य में पारित आदेश के अनुपालन में बोर्ड मुख्यालय के पत्र संख्या-एच38122/सी-2/कैम्प-930847/26, दिनांक-16.02.2026 के क्रम में श्री अंकुर श्रीवास्तव, अपर जिलाधिकारी (वि०/रा०), ललितपुर को गठित संयुक्त समिति के सहयोग प्रदान किये जाने हेतु नामित किया जाता है साथ ही निर्देशित किया जाता है कि गठित समिति के सदस्यों से समन्वय स्थापित कर अग्रिम कार्यवाही कराया जाना सुनिश्चित करें, जिससे की ससमय रिस्पॉन्स माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष प्रस्तुत किया जा सके।

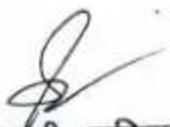

जिलाधिकारी, ललितपुर

दिनांक :

पृष्ठांकन सं०:

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

1. सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, झांसी को इस निर्देश के साथ कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली के आदेशों का ससमय अनुपालन सुनिश्चित किया जाये।


जिलाधिकारी, ललितपुर
18.02.26

Joint Committee Report in pursuant to order dated 05.02.2026 passed by Hon'ble NGT in the matter of Original Application.59/2026, Ramkankan Versus State of Uttar Pradesh & Ors.

1. Background :-

Mr. Ramkankan submitted the present letter petition dated 17.09.2025 through email/post before this Hon'ble Tribunal, which has been treated and registered as Original Application No. 59/2026 (here in after referred to as the "O.A.") for the exercise of suo motu jurisdiction in view of the law laid down by Hon'ble Supreme Court in Municipal Corporation of Greater Mumbai vs. Ankita Sinha, (2022) 13 SCC 401.

Relevant part of the O.A. reads as under:-

"Subject - Inspection of the stone crusher operating in our village. Sir, With due respect, we, the undersigned applicants, are residents of Village Chhilla, Gram Panchayat Ajnoura, Pargana Banpur, Tehsil Mahrauni, District Lalitpur. We submit that in our village there are a school and residential houses, and the stone crusher is located at a distance of only about 300 to 500 meters from them. The said crusher uses excessive quantities of explosives (blasting) by drilling into the ground to break stones, due to which vibrations are caused in the land. As a result, cracks have already appeared in the school building and residential houses, which may lead to loss of life and property. Furthermore, the crusher is being operated in the open, due to which flying dust causes breathing problems for the people. The distance of the crusher from the state highway is only 210 meters. The crusher is being operated in accordance with prescribed standards. The said crusher, namely Tridev Stone Crusher, is being operated by Shri Brajendra Rai, s/o Keshavdas Rai, resident of District Tikamgarh (Madhya Pradesh). We, the applicants, are residents of Village Chhilla, District Lalitpur (Uttar Pradesh). Therefore, we humbly request you to kindly conduct an inspection in this matter."

Relevant Para of the Hon'ble NGT order as below:-

".....9. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising representatives of UPPCB and District Magistrate, Lalitpur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action in accordance with law. UPPCB will be the nodal agency for coordination and compliance.

10. Responses by respondents no. 1 to 4 and Report of the Joint Committee may be filed within two months.

11. List on 01.04.2026 for further consideration.....”

(A copy of the order of Hon'ble NGT dated 05.02.2026 is annexed here with at Annexure No.-1.)

1.1 Meeting to comply with the Hon'ble Tribunal Order :

Joint Committee Meeting was convened on dated 18.02.2026 to discuss the matter and the modalities of the site inspection. The Committee reviewed the petition and the points related to applicant grievances regarding in question Stone Crusher/Mining Lease are discussed to proceed for the inspection and the data collection. Further, the Additional District Magistrate (F/R) was nominated by District Magistrate, Lalitpur, to assist the joint Committee vide letter no.-649/OA-59/26, dated 18.02.2026.

(A copy of the letter dated 18.02.2026 is annexed herewith at Annexure No.-2.)

2. Inspection by Joint Committee :-

In compliance with the order of Hon'ble NGT dated 05.02.2026, a Joint Committee of the following officers of the concerned department visited in question Stone Crusher/Mining Lease on dated 25.02.2026. During Inspection Shri Brijendra Rai and Shri Surendra Rai were present as unit representative and Shri Govind S/o Shri Nand Ram & others as complainer.

S.No.	Name of Officer	Representative Department
1	Shri Ankur Srivastav	ADM(F/R), Lalitpur
2	Shri Imraan Ali	Regional Officer, U.P. Pollution Control Board, Jhansi.
3	Shri Amitosh Verma	Mining Officer, Lalitpur.

Photograph during Joint Committee visit is annexed herewith at Annexure No.-3

2.1 The Tridev Stone Crusher, Village-Chilla Banpur, Tehsil-Mehroni, Lalitpur Road, District-Lalitpur and M/s Tridev Construction, Gata No.-217Kha, Village- Chilla Banpur, Tehsil-Mehroni, Lalitpur Road, District-Lalitpur were found covered within this matter, which details are as follows:-

The Tridev Stone Crusher, Village-Chilla Banpur, Tehsil-Mahrauni, Lalitpur Road, District-Lalitpur.

- As per the official records, Consent to Operate (CTO) has been issued to the above mentioned stone crusher unit by UPPCB vide Ref. No. 176808/UPPCB/Jhansi(UPPCBRO)/CTO/both/LALITPUR/2023, Dt-02.02.2023 for production of Stone Grit-260 MT/Day and Stone Dust-40 MT/Day at Village-Chilla, Banpur, Lalitpur Road, Tehsil-Mehroni, District-Lalitpur, which is valid up to 31.12.2025 **(Annexure No.4)**.
- Further, the unit applied for renewal of Consent to Operate (CTO) on dated 18.02.2026 through the Nivesh Mitra Portal, which has been granted on dated 18.03.2026 and is valid up to 31.07.2030 **(Annexure No.5)**.
- The SDM, Mahrauni, submitted the stone crusher inspection report. The findings of report are based on revenue records and field inspection .
- Tridev Stone Crusher is recorded in the registered document on Arazi No.-217kha, and area of 3.387 stones in the village of Chilla, Tehsil-Mahroni. A Mining lease for 2.530 Hectares (6.25 acres) of this land has been granted to the Tridev Stone Crusher operator Brajedndra Rai, son of Keshavdas Rai, a resident of Tikamgarh, Madhya Pradesh, until 2032. The operator owns a total of 1.944 hectares of adjacent land. The quarry, crusher, and storage facilities are situated within a total area of 4.474 hectare.
- The main habitation of village Chilla is located approximately 800 meters from the crusher and quarry and consists of approximately 180 households. About fifteen families reside within a 500 meter radius of the crusher area. The total estimated population of the village is approximately 1,100. The complainant, Shri Ramkankan, resides about approximately 1.1 kilometers from the crusher. Chilla the upper primary school of the village is located approximately 600 meters from the crusher.
- An inspection of the village revealed that some extent of dust in nearby houses. The village school was established in 2001 and, over time, has become old, developed cracks, so it is now in a dilapidated condition.
- The village council and the crusher operator had previously under taken plantation. No damage to the plantation area due to the crusher operations was reported.
- At the site, a deep quarry is located between the crusher and the Lalitpur – Tikamgarh State Highway, which makes it Impossible to measure the distance by drawing a straight line between the crusher and the highway. Using the currently available software, Google Earth, the crusher's location is approximately 250 meters from the midpoint of the Lalitpur-Tikamgarh State Highway.

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As per the above report findings, the stone crusher complies with the siting criteria as per UPPCB guidelines. The report of SDM, Tehsil-Mehroni, District-Lalitpur is annexed as **Annexure No.-6** with relevant documents.

- During inspection, air pollution sources such as primary jaw crusher, vibrating screen, and conveyor belts were found to be covered with sheet.
- To control dust emissions from the conveyor belts, a water sprinkling mechanism was found to be installed.
- Inside the premises of Stone Crusher Unit, a metallic/Concrete road was found to have been constructed to reduce vehicular dust emission during movement of vehicles.
- As wind-breaking wall, Partial boundary wall was found.
- To control dust emission generated during vehicular Movement and the loading and unloading of raw materials sprinkling is being carried out through water tankers.
- As part of the green belt, adequate plantation has not been carried out along the boundaries of the unit.

Recommendations:-

- It is evident from the above observations that the PP has not complied with the conditions of the CTO granted by UPPCB. Therefore, the following actions are recommended as below :-
 - UPPCB should take necessary action against the PP for carrying out mining operation without a valid CTO during the period from 01.01.2026 to 17.02.2026.
 - The PP should ensure to comply with the conditions stipulated in the CTO.
 - The PP should undertake adequate plantation as per the condition of the CTO.
 - The PP should comply with the provisions of the CPCB Environmental Guidelines for Stone Crushing Unit.

M/s Tridev Construction, Gata No.-217Kha, Village- Chilla Banpur, Tehsil-Mehroni, Lalitpur Road, District-Lalitpur.

- The Mining Lease is located at Gata No.-217Kha, Village- Chilla Banpur, Tehsil-Mehroni, Lalitpur Road, District-Lalitpur and sanctioned lease area of the mining lease is – 2.53 Hectare, as per the environment clearance dated 21.11.2022.
- The Project Proponent has obtained environment clearance from the State Level Environmental Impact Assessment Authority (SEIAA) vide Identification no.- EC22B001UP178888 dated 21.11.2022 (**Annexure No.-7**). The sanctioned period of the Mining Lease is 10 years.

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- The Project Proponent informed that the compliance report of the conditions imposed in the EC granted by SEIAA is submitted every 06 months. The Project Proponent submitted the latest compliance report dated 11.03.2026 before the Joint Committee **(Annexure No.-8)**
- The coordinate of the boundary Pillar's of the mining lease, as per the environment clearance are as follows:-

Pillars	Latitude (N)	Longitude(E)
A	24°43'20.29"N	78°40'29.99"E
B	24°43'24.96"N	78°40'30.49"E
C	24°43'26.39"N	78°40'33.72"E
D	24°43'23.33"N	78°40'35.99"E
E	24°43'21.43"N	78°40'35.99"E
F	24°43'19.93"N	78°40'34.89"E

- The Project Proponent has obtained CTO from the U.P. Pollution Control Board vide ref. no-171944/UPPCB/Jhansi(UPPCBRO)/CTO/both/ LALITPUR/2022 dated 16.12.2022 As per CTO, the production/mining capacity of Building Stone (Khanda, Boulder, Ballast (Gitti) is 474021 cubic meters per year by open cast and semi mechanized method. This CTO is valid up to 31.12.2026 **(Annexure No.-9)**.
- The Project Proponent has not established fencing around the entire periphery of the lease area.
- The Project Proponent has not developed adequate windbreaks or plantation tiers around the lease area.
- On the day of the visit, it observed that a water tanker was being for dust suppression mechanism to control emissions generated from vehicular movement.
- The proponent has installed a weighbridge for measuring the amount of excavated material.
- No any sign of deep-hole drilling & blasting where observed during the inspection, only large deep pit/mines was present.
- The Project Proponent has obtained permission for drilling and blasting from the Directorate of Mines Safety, Ghaziabad **(Annexure No.-10)**.
- The Project Proponent has obtained permission for HEMM from the Directorate of Mines Safety, Gwalior. **(Annexure No.-11)**.

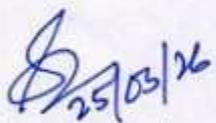
Recommendations:-

- It is evident from above observations that the PP has not complied with the conditions of EC granted by SEIAA as well as CTO granted by CPCB. Therefore, it is recommended as follows :-
- The PP should ensure to comply with the conditions stipulated in the CTO.
- The PP should provide adequate plantation as per conditions of the CTO.
- The PP must ensure that all pillars should erect to demarcate the boundary, and it should be periodically reviewed by the Mining Department.
- The PP must erect a display board showing mining details.
- Water sprinkler-mounted tanks should be deployed by the Project Proponent as regular intervals on a daily basis to avoid fugitive emissions on the haul road.
- The Mining Department should keep strict vigil at night.
- The PP should ensure that Water is sprinkled on the trees around the stone crusher premises at least once a week.
- To prevent dust from spreading outside the stone crusher premises, the boundary wall of the stone crusher should be covered with green matting on all sides.


Amitosh Verma
Mining Officer
Lalitpur.


Imraan Ali
Regional Officer,
UPPCB, Jhansi


Ankur Srivastav
ADM(F/R)
Lalitpur


Satya Prakash
District Magistrate,
Lalitpur

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली मे विचाराधीन ओ0ए0 संख्या-59/2026, मे पारित आदेश दिनांक-05.02.2026 के अनुपालन मे जिलाधिकारी महोदय, द्वारा गठित समिति के सदस्यो द्वारा मैसर्स त्रिदेव स्टोन क्रशर, ग्राम-छिल्ला बानपुर, तहसील-महरौनी, जनपद-ललितपुर के स्थलीय निरीक्षण के समय लिये गये जियो टैग फोटोग्राफ।









Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

176808/UPPCB/Jhansi(UPPCBRO)/CTO/both/LALITPUR/2023

Date: 02/02/2023

To,

M/s

TRIDEV STONE CRUSHER

VILLAGE-CHILLA, BANPUR, LALITPUR ROAD, TEHSIL-
MEHRONI ,LALITPUR,284405

Application Id-
19701119

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to TRIDEV STONE CRUSHER located at VILLAGE-CHILLA, BANPUR, LALITPUR ROAD, TEHSIL-MEHRONI ,LALITPUR,284405. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA TRIDEV STONE CRUSHER granted for the period from 02/02/2023 to 31/12/2025 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	STONE GRIT (MT/DAY)	260	Metric Tonnes/Day
2	STONE DUST (MT/DAY)	40	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
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(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	320.0 KVA D.G. SET	HSD	1	Particulate Matter	4.5 METER FROM NEAREST ROOFTOP LEVEL

Emission Quality Standards

S No.	Stack no	Parameters	Standards
-------	----------	------------	-----------

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the

amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. The industry shall obtained the NOC as well as consent from the board in any case of further expansion of the industry or installation of new plant and machinery along with modernization of dust emission control system.
2. The operation of the stone crushing should be in the way that the process emission generated should not effect the surrounding environment as well as population.
3. The D.G. Set shall be equipped with canopy and for the generated emission the height of the exhaust stack shall be attached as per prescribed norms. from nearest roof top level.
4. The industry shall ensure the installation and proper function of CPCB guided dust emission control

system such as bellow.

- Closed metal sheet enclosures at dust emitting points i.e, the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors. All opening provided for ventilation in the enclosures should be covered by canvas bag filter to arrest the escaping dust.
 - Covering of all belt conveyors.
 - Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'stone dust' and the reject. 'fine dust'.
 - A minimum 12 ft high metal sheet barricading or boundary wall should be provided by stone crusher.
 - Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points should be adopted as an auxiliary air pollution control measure.
 - Green belt along the boundary wall needs to be developed by stone crusher.
 - The above 'equipment specifications' should be primarily and compulsorily enforced on stone crusher. SPM standard as prescribed in Environment (Protection) Act, 1986 must be complied by your stone crusher.
5. In case of non-availability of water for sprinkling, the industry will ensure the installation of dry dust collection system and bag filters for dust control positively.
 6. Installation and operation of dust emission to control 100% and none of dust part will be emit outside of own premises of said stone crusher for demonstration and control of public nuisance. The compliance shall be essential and mandatory.
 7. In case of non-availability of water for sprinkling, the industry will ensure the installation of dry dust collection system and bag filters for dust control.
 8. The industry's primary crushers, vibrating product storage hoppers, belt conveyors and all other points from where dust is generated will be installed and maintained to ensure leak proof enclosures/closed sheds of reasonable capacity /design to control flying solid particles.
 9. Ensure the manufacture / installation / maintenance of fine dust collector hopper to control the microscopic particles and telescopic suites will also be installed at the final discharge point.
 11. The board reserved is rights to very all or any of the condition in the consent if due to technology improvement or otherwise such variation (Including the change of any control equipment, other whole or in part is necessary).
 12. The applicant of stone crusher shall ensure adequate plantation and green belt within the premises as per direction of UPPCB and forest department of U.P.
 13. The Industry should install rain water harvesting system to recharge the ground water system.
 14. The generated solid waste should be treated properly in such a way that does not adverse effect on the environment.
 15. The water will be used for domestic and industrial purpose and the generated domestic effluent will be treated through septic tank followed by soak pit. There should be no any discharge of industrial effluent from the industrial premises.
 16. The water will be used for domestic and industrial (for sprinkling system) purpose and the generated domestic effluent will be treated through septic tank followed by soak pit. There should be no any discharge of industrial effluent from the industrial premises.
 17. The Industry Submit A bank Guarantee amounting to Rs. 25,000.00 (Twenty Five Thousand Only) within 03 Month as an assurance to comply with the code of Practice as well as provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981
 18. This conditional permission is being issued in regard of Letter No.-468/18-2/2019 dated 20-09-2020 under the provisions of MSME (Establishment and Operations) Act of 2020.
 19. The Board reserves the right to revoke the consent granted to the industry at any time in case the industry is found violating any of the conditions of the consent under Air (Prevention & Control of

Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974as amended time to time.

20. Name and Location of Stone Crusher : M/s Tridev Stone Crusher, Gata No-210, 212, 218, Village-C~~ola~~la, Banpur, Lalitpur Road, Tehsil-Mehroni ,Lalitpur,284402

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REGIONAL OFFICER

U.P. POLLUTION CONTROL BOARD, JHANSI

Copy to:

CEO-2, U.P. POLLUTION CONTROL BOARD, LUCKNOW

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REGIONAL OFFICER

U.P. POLLUTION CONTROL BOARD, JHANSI



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppeb.in, Website: www.uppcb.com

Category : ORANGE

Application Id : 35610747

261131/UPPCB/Jhansi(UPPCBRO)/CTO/both/LALITPUR/2026

Date: 18/03/2026

To,

TRIDEV STONE CRUSHER

VILLAGE-CHILLA, BANPUR, LALITPUR ROAD, TEHSIL-MEHRONI ,LALITPUR,284405

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to TRIDEV STONE CRUSHER located at VILLAGE-CHILLA, BANPUR, LALITPUR ROAD, TEHSIL-MEHRONI ,LALITPUR,284405. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA TRIDEV STONE CRUSHER granted for the period from 18/03/2026 to 31/07/2030 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Stone Grits	260	Metric Tonnes/Day
2	Stone Dust	40	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit
Industrial	Nil	NA	Nil

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Fugitive dust emission	-	-	Particulate Matter	Covering of all process emission sources and regular water sprinkling.
2	D.G. Set 320 KVA	HSD	01	Particulate Matter	As per norms with acoustic enclosure.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	-	Particulate Matter	600 microgram/Cubic meter
2	01	Particulate Matter	As per E(P) Act 1986 as amended.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

- Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
 7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
 8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid for M/s Tridev Stone Crusher, Gata No-210, 212, 218 ,Village-Chilla, Banpur, Lalitpur Road, Tehsil-Mehroni, Lalitpur for production of Stone grits -260 MT/day and Stone dust-40 MT/day using Stone boulder as raw material. (Geo Co-ordinates Latitude-24.724493, Longitude-78.675308)
2. Proponent shall make arrangement to prevent air pollution due to the dust during operation of plant, constant water sprinkling on the pathways and dust prone areas. The Stone Grit/Stone Dust loaded vehicles are to be covered with a tarpaulin before moving out of the plant.
3. The Project Proponent shall arrange the facilities to treat the domestic effluent either by septic tank or provide mobile toilet facility.
4. The Project Proponent shall comply the all provisions of Environmental Guidelines for Stone Crushing Units issued by CPCB and UPPCB.
5. GI/MS/brick wall should be provided along the periphery of crusher. Height of the boundary wall should be 3-ft more than the highest node of the crusher and in any case it should not be less than 6 meter height.
6. Metaled/concrete roads should be provided within the premises. Ramps and the entire ground area inside the premises should also be metaled.
7. The transportation of vehicles shall be done in such a manner that dust emission generated should not affect the nearby residence and agricultural field.
8. To curb the air pollution in the crusher premises, arrangement of rotating water sprinkling system/fogger/Anti-smog gun should be provided. Water sprinklers should have adequately designed nozzle which produce tiny droplets of water, as such system is more effective in dust control with significant reduction in consumption of water. Fine dust accumulated and bag filters in the crushing area should be cleaned at regular intervals and the collected dust should be stored in sacks for further sale or disposal.
9. 2-3 rows of tall trees should be planted around the periphery of crusher.
10. Housing should be open for movement of mechanical drivers, conveyer belts, etc. should be sealed properly with flexible rubber flaps.
11. Vehicles carrying any kind of material should be completely covered.
12. Regular wetting of roads should be done to suppress dust within the premises to control dust emission re-suspension.
13. Unit should provide settling tanks of appropriate size and recycle & reuse of the water in process. Crusher should provide a water storage tank with adequate capacity. In case of use of groundwater, stone crushing unit should obtain permission to extract groundwater from the UP Ground Water Department. Unit should maintain proper log book of consumption of fresh water. Depending on availability, efforts may be made to use STP treated water instead groundwater to control emissions from process activities.
14. Unit should provide Flexible Telescopic chute from top of discharge point to the ground level.
15. CCTV/PTZ cameras should be installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage.
16. Stone crushing unit shall comply with emission norms prescribed under the Environment (Protection) Rules, 1986.
17. Stone crusher unit should be operated only during day time (i.e. 6.00 AM to 10.00 PM) to avoid inconvenience to the nearby residents due to ambient noise.
18. Unit shall develop Green belt as per the OM F.No. IA3-22/14/2025-IA.III (E-275538) dated 29 October, 2025 issued by MoEF&CC, Govt. of India.
19. Industry shall abide by directions given by Hon'ble Supreme Court, Hon'ble High Court, Hon'ble National Green Tribunals, Central Pollution Control Board and U.P. Pollution Control Board for protection and safeguard of environment from time to time.
20. Industry shall take adequate measures for control of noise under the Noise Pollution (Regulation and

- The D.G. sets should have adequate stack height with acoustic enclosure.
22. The adequacy and efficiency of the air pollution control devices will be the entire responsibility of the industry.
23. Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.
25. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
26. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

Notwithstanding anything contained in this consent order and these conditions of consent, the U.P. Pollution Control Board hereby reserves its right and power under The Air (Prevention and Control of Pollution) Act, 1981 and its amendment of 1987 and the Water (Prevention and Control of Pollution) Act, 1974 and its amendment of 1978 to review any and /or all the conditions imposed herein above and to make such verification as deemed fit for the purpose of the Act by this Board.

**Radhey
Shyam**

Digitally signed by
Radhey Shyam
Date: 2026.03.18
18:56:40 +05'30'

CEO (Incharge) Circle-2

Copy to:

Regional Officer, UPPCB, Jhansi with direction to send the compliance report of CTO conditions on quarterly basis to the Head Office.

**Radhey
Shyam**

Digitally signed by
Radhey Shyam
Date: 2026.03.18
18:57:07 +05'30'

CEO (Incharge) Circle-2



मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- मंकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है । वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें । इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई-वेस्ट रीसाइकलर को दें । प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाने समय - मोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- धरलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है । वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कुटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं । उपयोग में न होने पर बिजली उपकरणों को बंद करें । स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है ।

अपर जिलाधिकारी

ललितपुर

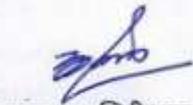
महोदय,

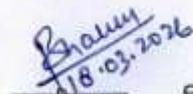
माननीय राष्ट्रीय हरित न्यायाधिकरण में तहसील महरौनी के ग्राम छिल्ला निवासीगण द्वारा प्रेषित शिकायत और शिकायत के क्रम में माननीय न्यायाधिकरण द्वारा पारित आदेश के अनुपालन में शिकायत स्थल त्रिदेव स्टोन केशर, जो ग्राम छिल्ला में संचालित है, की स्थलीय जांच तहसीलदार महरौनी, जिला खनन अधिकारी, राजस्व निरीक्षक बानपुर और क्षेत्रीय लेखपाल छिल्ला की संयुक्त टीम द्वारा की गई जिसकी आख्या निम्नवत है -

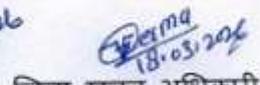
1. त्रिदेव स्टोन केशर तहसील महरौनी के ग्राम छिल्ला की आराजी 217ख रकबा 3.387 पत्थर दर्ज कागजात में स्थित है। इस आराजी के 2.530 हे० यानि 6.25 एकड़ में खनन का पट्टा त्रिदेव स्टोन केशर संचालक ब्रजेन्द्र राय पुत्र केशवदास राय निवासी टीकमगढ़ मध्य प्रदेश के पक्ष में वर्ष 2032 तक के लिए स्वीकृत है। इसी आराजी से सटी आराजियों में संचालक के नाम कुल 1.944 हे० भूमि है। मौके पर खदान, केशर और भण्डारण इसी 4.474 हे० के अंतर्गत है।
2. ग्राम छिल्ला की मूल आबादी केशर और खदान से लगभग 800 मीटर दूर है तथा इसमें लगभग 180 घर हैं। केशर क्षेत्र के 500 मीटर त्रिज्या में 15 परिवारों के मकान बने हैं। ग्राम की कुल अनुमानित जनसंख्या लगभग 1100 है। शिकायतकर्ता रामकंकन का घर केशर से लगभग 1.1 किलोमीटर दूर है। केशर से लगभग 600 मीटर दूर उच्च प्राथमिक विद्यालय छिल्ला निर्मित है।
3. ग्राम में जांच में पाया गया कि किसी मकान में चटकन/दरारे नहीं आई हैं। ग्राम का विद्यालय पुराना और जीर्ण शीर्ण स्थिति में है जिसमें दरारे हैं।
4. ग्रामसभा और केशर संचालक द्वारा पूर्व में वृक्षारोपण कराया गया था। केशर के कारण वृक्षारोपण क्षेत्र को कोई क्षति परिलक्षित नहीं हुई।
5. मौके पर केशर व ललितपुर टीकमगढ़ राज्यमार्ग के मध्य गहरी खदान स्थित है जिस कारण केशर व राज्यमार्ग के मध्य से सीधी जरीबी रेखा तय करके पैमाइश नहीं की जा सकती है। वर्तमान उपलब्ध सॉफ्टवेयर गूगल अर्थ से नापने पर केशर की अवस्थिति ललितपुर टीकमगढ़ राज्यमार्ग के मध्य बिंदुसे लगभग 250 मीटर दूर है।

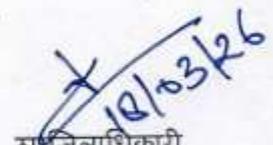
आख्या महोदय की सेवा में सादर प्रेषित है।

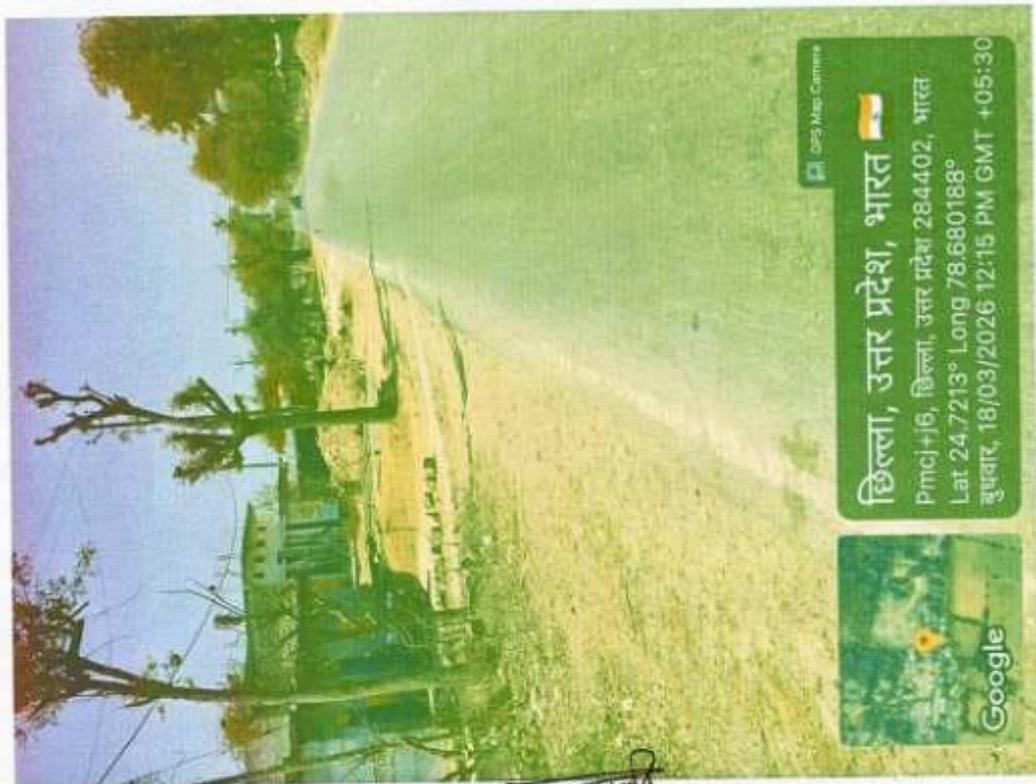
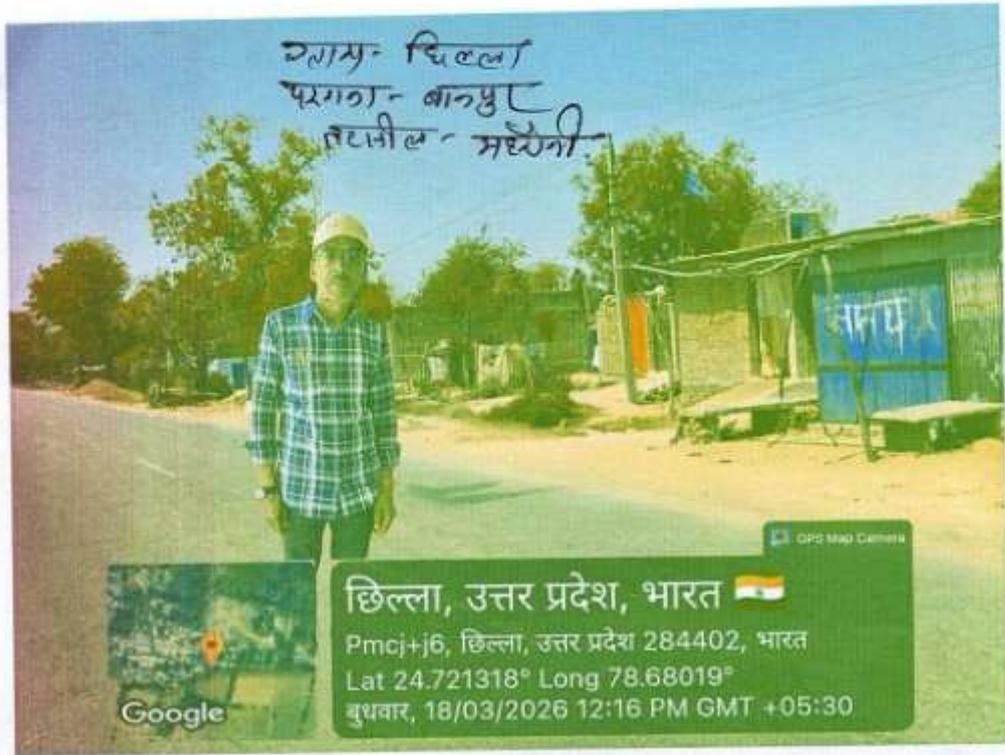

लेखपाल
छिल्ला


राजस्व निरीक्षक
बानपुर


18.03.2026
तहसीलदार
महरौनी


18.03.2026
जिला खनन अधिकारी
ललितपुर


18/03/26
उपजिलाधिकारी
महरौनी



बिनाम अमली

ग्राम - दिल्ली
परगना - काठडा
तहसील - मन्दिरी

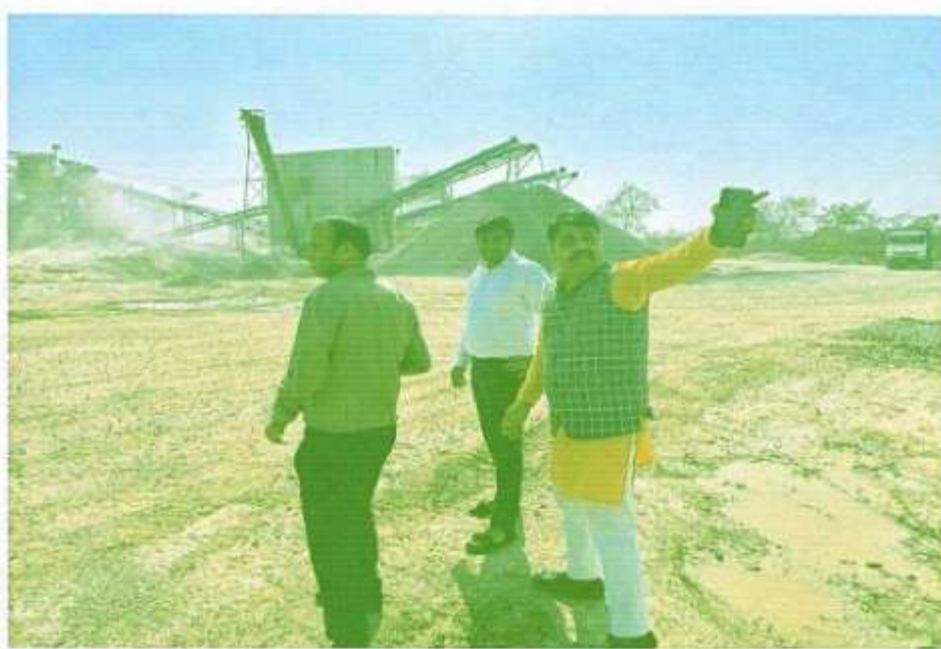


~~मन्दिरी~~

1978

ग्राम - दिल्ली
परगना - ७५५५
तहसील - मेरठ

48



SELF IDENTIFIED JARIAR SCHOOL 2023-24

S.N.	BLOCK	U-USE CODE	SCHOOL NAME	CATEGORY OF SCHOOL	YEAR OF CONSTRUCTION	NAME OF JARIAR ITEMS						TECH COMM REPORT			TECH COMM REFERENCE No.
						PS SCHOOL BUILDING	UPS SCHOOL BUILDING	ACR	KITCHEN	TOILET	NAME OF JARIAR COMPONENTS	TECH REPORT SUBMITTED (Y/N)	TECH REPORT VALUE	COMPUTED VALUE	
54															
			SCHOOL NAME												
1	BAR	09370100702	JHS DHAMMA	4 - Upper Primary	2005	-	SCHOOL BUILDING ROOM	-	-	-	SCHOOL BUILDING ROOM	Y	JARIAR	7169	
2	BAR	09370101101	PRY SCH. KATHWAR	1 - Primary	1964	OLD BUILDING	-	01 ACR	-	-	OLD BUILDING AND ACR	Y	JARIAR	14293	
3	BAR	09370101401	PRY SCH. BACHHRAVANI	1 - Primary	1962	OLD BUILDING	-	-	-	-	OLD BUILDING	Y	JARIAR	29438	
4	BAR	09370101501	PRY SCH. BHAVNI	1 - Primary	1984	-	-	02 ACR	-	-	2 ACR	Y	JARIAR	21155	
5	BAR	09370101903	JHS PARAUIN (COMPOSITE)	2 - Primary with U	1963	-	-	02 ACR	-	-	02 ACR	Y	JARIAR	8222	
6	BAR	09370101904	PRY SCH. DALUWAPURA	1 - Primary	2004	SCHOOL BUILDING	-	-	-	-	SCHOOL BUILDING	Y	JARIAR	32285	
7	BAR	09370102001	PRY SCH. BARODADANG	1 - Primary	1948	-	-	01 ACR	-	-	1 ACR	Y	JARIAR	9116	
8	BAR	09370102002	JHS BARODADANG	4 - Upper Primary	1982	-	-	-	KITCHEN	-	1 KITCHEN	Y	JARIAR	4199	
9	BAR	09370102003	PRY SCH. RAMNAGAR	1 - Primary	2004	SCHOOL BUILDING	-	-	-	-	SCHOOL BUILDING	Y	JARIAR	35635	
10	BAR	09370102102	JHS BAMHAURKHADAET (COMPOSITE)	2 - Primary with U	2004	-	-	02 ACR	-	-	2 ACR	Y	JARIAR	20903	
11	BAR	09370102301	PRY SCH. GADHIYA	1 - Primary	1958	-	-	-	KITCHEN	-	1 KITCHEN	Y	JARIAR	4862	
12	BAR	09370102401	PRY SCH. MATHURADANG	1 - Primary	1964	SCHOOL BUILDING	-	-	-	-	SCHOOL BUILDING	Y	JARIAR	51107	
13	BAR	09370102402	JHS MATHURADANG	4 - Upper Primary	2008	-	-	02 ACR	-	-	2 ACR	Y	JARIAR	21720	
14	BAR	09370102501	PRY SCH. SEMRADANG	1 - Primary	1948	-	-	03 ACR	KITCHEN	-	3 ACR AND 1 KITCHEN	Y	JARIAR	36424	
15	BAR	09370102502	JHS SEMRADANG	4 - Upper Primary	1993	-	-	02 ACR	-	-	2 ACR	Y	JARIAR	28397	
16	BAR	09370102601	PRY SCH. VASTRAWAN	1 - Primary	1962	OLD BUILDING	-	-	-	-	OLD BUILDING	Y	JARIAR	31345	
17	BAR	09370103102	JHS INILIYA (COMPOSITE)	2 - Primary with U	2004	SCHOOL BUILDING	-	-	-	-	SCHOOL BUILDING	Y	JARIAR	33895	
18	BAR	09370103401	PRY SCH. TODI	1 - Primary	1960	SCHOOL BUILDING	-	-	-	-	SCHOOL BUILDING	Y	JARIAR	30741	
19	BAR	09370103608	PRY SCH. KACHAYABAG	1 - Primary	2005	SCHOOL BUILDING	-	-	-	-	SCHOOL BUILDING	Y	JARIAR	30339	
20	BAR	09370103609	PRY SCH. TAPARIYAN	1 - Primary	2003	SCHOOL BUILDING	-	-	-	-	SCHOOL BUILDING	Y	JARIAR	35937	
21	BAR	09370103705	JHS BANPUR (GIRLS)	4 - Upper Primary	1979	-	SCHOOL BUILDING	-	-	-	SCHOOL BUILDING	Y	JARIAR	28983	
22	BAR	09370103901	PRY SCH. SUNWAHA	1 - Primary	1950	SCHOOL BUILDING	-	-	-	-	SCHOOL BUILDING	Y	JARIAR	16987	
23	BAR	09370104101	PRY SCH. KUANGAON	1 - Primary	1965	SCHOOL BUILDING	-	-	-	-	SCHOOL BUILDING	Y	JARIAR	26065	
24	BAR	09370104303	JHS DANGRANA (COMPOSITE)	2 - Primary with U	1995	SCHOOL BUILDING	-	-	KITCHEN	-	SCHOOL BUILDING AND KITCHEN	Y	JARIAR	66302	
25	BAR	09370104503	PRY SCH. DAULATPURA	1 - Primary	2008	-	-	02 ACR	-	-	2 ACR	Y	JARIAR	22718	

SELF IDENTIFIED JARIAR SCHOOL 2023-24

Sl. No.	BAR	54	PRY.SCH. UIDAYA	1 - Primary	1982	NAME OF JARIAR ITEMS				ACR	KITCHEN	ACR	02 ACR AND KITCHEN	TECH COMM REPORT			W	ON
						SCHOOL BUILDING	03 ACR	KITCHEN	02 ACR AND KITCHEN					Y	JARIAR	10120		
26	BAR	09370104601	PRY.SCH. UIDAYA	1 - Primary	1982	---	---	---	---	---	---	---	---	Y	JARIAR	10120		
27	BAR	09370104701	PRY.SCH. CHHILLA	1 - Primary	1984	---	---	---	---	---	---	---	---	Y	JARIAR	38051		
28	BAR	09370104702	JHS CHHILLA	4 - Upper Primary	2001	SCHOOL BUILDING	---	---	---	---	---	---	---	Y	JARIAR	26818		
29	BAR	09370104801	PRY.SCH. PAH(GIRLS)	1 - Primary	1952	---	---	---	---	---	---	---	---	Y	JARIAR	34897		
30	BAR	09370104803	JHS PAH (COMPOSITE)	2 - Primary with U	1979	SCHOOL BUILDING	---	---	---	---	---	---	---	Y	JARIAR	27014		
31	BAR	09370104901	PRY.SCH. DIDAURA	1 - Primary	1962	SCHOOL BUILDING	---	---	---	---	---	---	---	Y	JARIAR	40394		
32	BAR	09370105201	PRY.SCH. BANAUNI	1 - Primary	1962	SCHOOL BUILDING	---	---	---	---	---	---	---	Y	JARIAR	24285		
33	BAR	09370105301	PRY.SCH. GANGCHARI	1 - Primary	1951	---	---	---	---	---	---	---	---	Y	JARIAR	3801		
34	BAR	09370105501	PRY.SCH. BILATA	1 - Primary	1962	SCHOOL BUILDING	---	---	---	---	---	---	---	Y	JARIAR	33274		
35	BAR	09370105601	PRY.SCH. UIDAIPURA	1 - Primary	1948	SCHOOL BUILDING	---	---	---	---	---	---	---	Y	JARIAR	51316		
36	BAR	09370106301	PRY.SCH. KAILGUWAN-2	1 - Primary	1962	SCHOOL BUILDING	---	---	---	---	---	---	---	Y	JARIAR	37079		
37	BAR	09370106304	JHS KAILGUWAN	4 - Upper Primary	1961	---	SCHOOL BUILDING	---	---	---	---	---	---	Y	JARIAR	56942		
38	BAR	09370106501	PRY.SCH. KAKDARI(GIRLS)	1 - Primary	1963	SCHOOL BUILDING	---	---	---	---	---	---	---	Y	JARIAR	17078		
39	BAR	09370106502	PRY.SCH. KAKDARI	1 - Primary	1948	SCHOOL BUILDING	---	---	---	---	---	---	---	Y	JARIAR	36741		
40	BAR	09370106701	PRY.SCH. MAUGANA	1 - Primary	1946	---	---	---	---	---	---	---	---	Y	JARIAR	39483		
41	BAR	09370107303	JHS MARROLI	4 - Upper Primary	1965	---	---	---	---	---	---	---	---	Y	JARIAR	45500		
42	BAR	09370107501	PRY.SCH. GAHRAV	1 - Primary	1962	---	---	---	---	---	---	---	---	Y	JARIAR	32531		
43	BAR	09370107701	PRY.SCH. TILA	1 - Primary	1991	OLD BUILDING	---	---	---	---	---	---	---	Y	JARIAR	55344		
44	BAR	09370107801	PRY.SCH. BAR	1 - Primary	1885	---	---	---	---	---	---	---	---	Y	JARIAR	8878		
45	BAR	09370107802	PRY.SCH. BAR(GIRLS)	1 - Primary	1952	SCHOOL BUILDING	---	---	---	---	---	---	---	Y	JARIAR	20525		
46	BAR	09370108001	PRY.SCH. KAILONI	1 - Primary	1982	OLD BUILDING	---	---	---	---	---	---	---	Y	JARIAR	85862		
47	BAR	09370108302	PRY.SCH. DEGNA	1 - Primary	2004	SCHOOL BUILDING	---	---	---	---	---	---	---	Y	JARIAR	59302		
48	BAR	09370108501	PRY.SCH. UMARI	1 - Primary	1999	SCHOOL BUILDING	---	---	---	---	---	---	---	Y	JARIAR	32298		
49	BAR	09370108701	PRY.SCH. KHIRIVAMESHRA	1 - Primary	1999	SCHOOL BUILDING	---	---	---	---	---	---	---	Y	JARIAR	70843		
50	BAR	09370109101	PRY.SCH. BARTALA	1 - Primary	1999	---	---	---	---	---	---	---	---	Y	JARIAR	51365		

SELF IDENTIFIED JARIAR SCHOOL 2023-24

Sl No	BAR	UIN	NAME OF JARIAR ITEMS	NAME OF JARIAR ITEMS	NAME OF JARIAR ITEMS	NAME OF JARIAR ITEMS	NAME OF JARIAR ITEMS	NAME OF JARIAR ITEMS	NAME OF JARIAR ITEMS	TECH COMM REPORT			W	DN
										Y	JARIAR	85169		
51	BAR	09370109201	54 PRY.SCH. KASAR MATHURADANG	1 - Primary	1999	SCHOOL BUILDING	-	-	-	SCHOOL BUILDING	Y	JARIAR	85169	
52	BAR	09370109301	PRY.SCH. NEEMRHEHA	1 - Primary	1999	SCHOOL BUILDING	-	ACR	-	SCHOOL BUILDING AND ACR	Y	JARIAR	88823	
53	BAR	09370109601	PRY.SCH. CHITAI(BARODADANG)	1 - Primary	1998	SCHOOL BUILDING	-	ACR	-	SCHOOL BUILDING AND ACR	Y	JARIAR	99801	
54	BAR	09370103801	PS VEER	1 - Primary	1964	-	-	-	-	SCHOOL BUILDING	Y	JARIAR		



गृह - खतौनी
राजस्व परिषद, उत्तर प्रदेश

उद्धरण खतौनी (अप्रमाणित प्रति)

18/March/2026 01:31:03 PM

ग्राम : दिल्ली

खाता संख्या : 00097

तहसील : महरौनी

फसली वर्ष : 1425-1430 (01 जुलाई, 2017 से 30 जून, 2023)

खतौनी

= 153368

— रकम/भूमि जो संक्रमणीय भूमिधरों के अधिकार में हो।

खातेदार का विवरण		खातेदारी प्रारम्भ होने का विवरण		भूमि का विवरण		खातेदार का अंश		
(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	
नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं० (अन्तिम चार अंक) अथवा पैन नं० (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / जौत का आधार	वर्ष	गाटा (यूनीक कोड)	गाटे का कुल क्षेत्रफल(हे०)	हिस्से में	क्षेत्रफल में(हे०)	खातेदार द्वारा देय भू-राजस्व	
1) कोमलचन्दजैन / दयाचन्दजैन / नि०बानपुर 2) निरपत / फुन्दी / नि०गाम 3) नौरज दवदविदी / बाबूलाल दवदविदी / नि०बानपुर 4) सुखनन्दन / दयाचन्द / नि०बानपुर		च1410फ०	164 (15336801640000012)	2.3880	1) 607/2388 2) 643/1194 3) 405/2388 4) 45/1194	1) 0.6070 2) 1.2860 3) 0.4050 4) 0.0900	19.65	2.3880

गाटे : एक

कुल क्षेत्रफल : दो दशमलव तीन आठ आठ शून्य (हेक्टेयर)

कुल भू-राजस्व : एक नौ दशमलव छह पांच रुपये

कुल अंश का क्षेत्रफल : दो दशमलव तीन आठ आठ शून्य (हेक्टेयर)

नामान्तरण / परिवर्तन का विवरण (10)	कारित किया गया		दर्ज किया गया			
	(11) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैर नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(12) गाटे का ऊसरा नम्बर / यूनीक कोड	(13) क्षेत्रफल(है०)	(14) नाम/पिता-पति- संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैर नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(15) गाटे का ऊसरा नम्बर / यूनीक कोड	(16) क्षेत्रफल(है०)
न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / नामान्तरण का आधार / डिजिटल हस्ताक्षर नाम (पदनाम) / डिजिटल हस्ताक्षर दिनांक						

संदर्भ : माननीय राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या-59/2026 रामकनकन बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 05.02.2026 के अनुपालन में मैसर्स त्रिदेव स्टोन कशर, ग्राम-छिल्ला बानपुर, तहसील-महरौनी, जनपद-ललितपुर के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के अनुमोदन के सम्बन्ध में आख्या।

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। माननीय राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या-59/2026 रामकनकन बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 05.02.2026 के सुसंगत अंश निम्नवत् है।

"9. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of UPPCB and District Magistrate, Lalitpur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action in accordance with law. UPPCB will be the nodal agency for coordination and compliance....."

माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा पारित उक्त आदेशों के अनुपालन में गठित संयुक्त समिति द्वारा प्रश्नगत स्टोन कशर/खनन पट्टा का निरीक्षण दिनांक 25.02.2026 को किया गया। संयुक्त समिति द्वारा किये गये निरीक्षण के आधार पर निरीक्षण आख्या में निम्न संस्तुति की गयी है :-

- UPPCB should take necessary action against the PP for mining operation without CTO during 01.01.2026 to 17.02.2026.

उपरोक्त से स्पष्ट है कि इकाई द्वारा दिनांक-01.01.2026 से दिनांक-17.02.2026 कुल-48 दिवसों में राज्य बोर्ड से बिना सहमति प्राप्त किये संचालन किया गया है, जोकि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित के प्राविधानों का स्पष्ट उल्लंघन है। अतः इकाई के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निरूपित गाइडलाइन के अनुरूप पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की गणना निम्नवत् है:-

The Environmental Compensation shall be based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC is Environmental Compensation in ₹
 PI = Pollution Index of industrial sector
 N = Number of days of violation took place
 R = A factor in Rupees (₹) for EC
 S = Factor for scale of operation
 LF = Location factor

उक्त इकाई लघु श्रेणी एवं नारंगी श्रेणी के अन्तर्गत आच्छादित है। अतः PI का मान-50, R का मान-250, S का मान-0.5, LF का मान-1.0 एवं उल्लंघनकारी दिवसों की संख्या N-48 लिया जाना उचित होगा।

अतः,

$$EC = 50 \times 48 \times 250 \times 0.5 \times 1$$

Environmental Compensation = Rs. 3,00,000/-

उपरोक्त को दृष्टिगत रखते हुये उद्योग मैसर्स त्रिदेव स्टोन कशर, ग्राम-छिल्ला बानपुर, तहसील-महरौनी, जनपद-ललितपुर के विरुद्ध राज्य बोर्ड से बिना सहमति प्राप्त किये संचालन किये जाने के फलस्वरूप रू0 3,00,000/- (रुपये तीन लाख मात्र) पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के अनुमोदन हेतु संस्तुति सहित आख्या सादर प्रेषित है।

Shashig

(अनिल कुमार शर्मा)
वैज्ञानिक सहायक

क्षेत्रीय अधिकारी महोदय,

5

**Report of the CPCB In-house Committee on
Methodology for Assessing Environmental
Compensation and Action Plan to Utilize the Fund**



CENTRAL POLLUTION CONTROL BOARD
"Parivesh Bhawan", East Arjun Nagar,
Delhi-110032

Table of Contents

Chapter-I: Environment Compensation to be levied on Industrial Units	3
1.1 Background.....	3
1.2 Constitution of the Committee	3
1.3 Methodology for Assessing Environmental Compensation	3
1.4 Action Plan for Utilization of Environmental Compensation Fund	6
1.5 Recommendations.....	7
Chapter-II: Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in Delhi-NCR.	9
2.1 Background.....	9
2.2 Action Plan for Utilization of Environmental Compensation Fund	9
Chapter-III: Environmental Compensation to be levied in case of failure of preventing the pollutants being discharged in water bodies and failure to implement waste management rules	10
3.1 Background.....	10
3.2 Ideology of Environmental Compensation Formula	10
3.3 Environment Compensation for Discharge of Untreated/Partially Treated Sewage by Concerned Individual/Authority:.....	12
3.4 Environment Compensation to be Levied on Concerned Individual/Authority for Improper Solid Waste Management:.....	14
3.3 Action Plan for Utilization of Environmental Compensation Fund	15
3.4 Recommendations.....	15
Chapter-IV: Environmental Compensation in Case of Illegal Extraction of Ground Water	17
4.1 Background.....	17
4.2 Constitution of the Committee	17
4.3 Methodology for Assessing Environmental Compensation	17
4.4 Ideology of Environmental Compensation w.r.to illegal extraction of ground water	17
4.5 Formula for Environmental Compensation for illegal extraction of ground water	18
4.6 Environmental Compensation Rate (ECR _{GW}) for illegal use of Ground Water	18
4.7 Relaxation.....	21
4.8 Recommendations.....	21
Annexure-I.....	22
Annexure-II.....	28
Annexure-III.....	31
Annexure-IV.....	34
Annexure-V.....	36
Annexure-VI.....	40
References.....	41

Abstract

Environmental compensation is a policy instrument for the protection of the environment which works on the Polluter Pay Principal. Environmental compensation has already been implemented in various countries, although limited in scope. Experiences from these implementations are mixed and tend to stress the importance of certain principles in order to achieve the overall objective of protection of the environment.

The Hon'ble National Green Tribunal through its various judgments has empowered the Central Pollution Control Board to lay down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment.

An attempt has been made by the CPCB in-house Committee to develop a methodology for assessing environmental compensation to be levied on concerned industry, authority, individual etc. for the protection of environment. Expert institutions/ NGOs like The Energy and Resources Institute, Centre for Science and Environment-India, Institute of Economic Growth etc. were also consulted to finalize the report. Overall objective is to develop self-sense of responsibility towards the environment and to make defaulters realize their mistake by imposing compensation, which will be utilized for the protection/restoration of the environment.

Although, this is the first attempt in India towards development of methodology for assessing environmental compensation, however, efforts have been made to simplifying the process so that regulatory institutions can easily adopt the methodology for implementation.

Chapter-I: Environment Compensation to be levied on Industrial Units

1.1 Background

The Hon'ble National Green Tribunal (NGT), Principal Bench in the matter of OA No. 593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors. directed Central Pollution Control Board (CPCB) that:

“The CPCB may take penal action for failure, if any, against those accountable for setting up and maintaining STPs, CETPs and ETPs. CPCB may also assess and recover compensation for damage to the environment and said fund may be kept in a separate account and utilized in terms of an action plan for protection of the environment. Such action plan may be prepared by the CPCB within three months” (Annexure-I).

1.2 Constitution of the Committee

In this context, Chairman, CPCB constituted a Committee under the Chairmanship of Shri A. Sudhakar, I/c WQM-I with Shri A. K. Vidyarthi, I/c WQM-II, Shri P. K. Gupta, I/c IPC-VI, Shri Nazimuddin I/c IPC-II and Dr. S. K. Paliwal, Scientist 'D' as members. The Committee was asked to deliberate on this issue and come up with a draft formulation before 15.9.2018.

1.3 Methodology for Assessing Environmental Compensation

The Committee discussed the issue on 4.9.2018, 13.9.2018, 17.9.2018 and 09.10.2018. A meeting was also held with Senior Officers of CPCB Head Office and Regional Directorates through video conferencing on 28.09.2018 to discuss the draft report and to seek comments/feedbacks. The comments/feedbacks received and deliberations of the Committee on the same are given in **Annexure-II**.

As per the Hon'ble NGT suggestion, CPCB has invited comments of 3 expert institution, namely, Centre for Science and Environment (CSE), Institute of Economic Growth (IEG) and The Energy Research Institute (TERI). A meeting to incorporate the comments of the expert institutions and to finalize the report, was held on 27/03/2019. The CPCB in-house committee on Environmental Compensation has deliberated on the comments and finalized the report accordingly. The Committee's deliberations are attached as **Annexure-III**.

It was deliberated for developing a formula for imposing environmental compensation on industrial units for violation of directions issued by regulatory bodies and this is the first attempt made. The committee discussed that environmental compensation should be based on "Polluter Pay Principle". The Committee decided to list the instances for taking cognizance of cases fit for violation and levy environmental compensation.

Cases considered for levying Environmental Compensation (EC):

- a) Discharges in violation of consent conditions, mainly prescribed standards / consent limits.
- b) Not complying with the directions issued, such as direction for closure due to non-installation of OCEMS, non-adherence to the action plans submitted etc.
- c) Intentional avoidance of data submission or data manipulation by tampering the Online Continuous Emission / Effluent Monitoring systems.
- d) Accidental discharges lasting for short durations resulting into damage to the environment.
- e) Intentional discharges to the environment -- land, water and air resulting into acute injury or damage to the environment.
- f) Injection of treated/partially treated/ untreated effluents to ground water.

1.3.1 In the instances as mentioned at *a, b and c* above, Pollution Index may be used as a basis to levy the Environmental Compensation. CPCB has published guidelines for categorization of industries into Red, Orange, Green and White based on concept of Pollution Index (PI). The Pollution Index is arrived after considering quantity & quality of emissions/ effluents generated, types of hazardous wastes generated and consumption of resources. Pollution Index of an industrial sector is a numerical number in the range of 0 to 100 and can be represented as follows:

$$PI = f(\text{Water Pollution Score, Air Pollution Score \& HW Generation Score})$$

Pollution Index is a number from 0 to 100 and increasing value of PI denotes the increasing degree of pollution hazard from the industrial sector.

CPCB has issued directions to all SPCBs/PCCs on 07.03.2016 to adopt the methodology and follow guidelines prepared by CPCB for categorization of industrial sectors into Red, Orange, Green and White.

The concept of Pollution Index, which was deliberated widely with all stakeholders and agreed, shall be used for calculating Environmental Compensation. This may help in implementation of such provision throughout the country, a successful initiative in vital field of industrial pollution control.

After considering various factors including the policy implementation issues, Committee has come up with following formula for levying the Environmental Compensation in instances as mentioned at *a, b and c* including non-compliance of the environmental standards / violation of directions.

The Environmental Compensation shall be based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

Where,

- EC is Environmental Compensation in ₹
 PI = Pollution Index of industrial sector
 N = Number of days of violation took place
 R = A factor in Rupees (₹) for EC
 S = Factor for scale of operation
 LF = Location factor

The formula incorporates the anticipated severity of environmental pollution in terms of Pollution Index, duration of violation in terms of number of days, scale of operation in terms of micro & small/medium/large industry and location in terms of proximity to the large habitations.

Note:

- The industrial sectors have been categorized into Red, Orange and Green, based on their Pollution Index in the range of 60 to 100, 41 to 59 and 21 to 40, respectively. It was suggested that the average pollution index of 80, 50 and 30 may be taken for calculating the Environmental Compensation for Red, Orange and Green categories of industries, respectively.
- N, number of days for which violation took place is the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by CPCB/SPCB/PCC.
- R is a factor in Rupees, which may be a minimum of 100 and maximum of 500. It is suggested to consider R as 250, as the Environmental Compensation in cases of violation.
- S could be based on small/medium/large industry categorization, which may be 0.5 for micro or small, 1.0 for medium and 1.5 for large units.
- LF, could be based on population of the city/town and location of the industrial unit. For the industrial unit located within municipal boundary or up to 10 km distance from the municipal boundary of the city/town, following factors (LF) may be used:

Table No. 1.1: Location Factor Values

S. No.	Population* (million)	Location Factor# (LF)
1	1 to <5	1.25
2	5 to <10	1.5
3	10 and above	2.0

*Population of the city/town as per the latest Census of India

#LF will be 1.0 in case unit is located >10km from municipal boundary

LF is presumed as 1 for city/town having population less than one million.

For notified Ecologically Sensitive areas, for beginning, LF may be assumed as 2.0. However, for critically Polluted Areas, LF may be explored in future.

- f. In any case, minimum Environmental Compensation shall be ₹ 5000/day.
- g. In order to include deterrent effect for repeated violations, EC may be increased on exponential basis, i.e. by 2 times on 1st repetition, 4 times on 2nd repetition and 8 times on further repetitions.
- h. If the operations of the industry are inevitable and violator continues its operations beyond 3 months then for deterrent compensation, EC may be increased by 2, 4 and 8 times for 2nd, 3rd and 4th quarter, respectively. Even if the operations are inevitable beyond 12 months, violator will not be allowed to operate.
- i. Besides EC, industry may be prosecuted or closure directions may be issued, whenever required.

A sample calculation for Environmental Compensation (without deterrent factor) is given at Table No. 1.2. It can be noticed that for all instances, EC for Red, Orange and Green category of industries varies from 3,750 to 60,000 ₹/day.

Table No. 1.2: A sample calculation for Environmental Compensation

Industrial Category	Red	Orange	Green
Pollution Index (PI)	60-100	41-59	21-40
Average PI	80	50	30
R-Factor	250		
S-Factor	0.5-1.5		
L-Factor	1.00-2.00		
Environmental Compensation (₹/day)	10,000-60,000	6,250-37,500	5,000-22,500

1.3.2 In other instances i.e. *d, e and f*, the environmental compensation may contain two parts – one requires providing immediate relief and other long-term measures such as remediation. In all these cases, detailed investigations are required from expert institutions/organizations based on which environmental compensation will be decided. CPCB shall list the expert institutions for this purpose.

In such cases, comprehensive plan for remediation of environmental pollution may be prepared and executed under the supervision of a committee with representatives of SPCB, CPCB and expert institutions/organizations.

1.4 Action Plan for Utilization of Environmental Compensation Fund

The Committee discussed about the utilization of funds, which will be received by imposing Environmental Compensation. The following Action Plan is proposed to utilize the fund for protection of the environment.

1.4.1. When Environmental Compensation is calculated through the Pollution Index:

The amount received by imposing the Environmental Compensation to the industries / organization non-complying with the environmental standards / violating any CPCB's directions shall be deposited in a separate bank account. The amount accumulated will be utilized for Protection of Environment. The following schemes were identified, which may be considered for utilization of Environmental Compensation Fund:

- a. Industrial Inspections for compliance verification
- b. Installation of Continuous water quality monitoring stations / Continuous ambient air quality monitoring stations for strengthening of existing monitoring network
- c. Preparation of Comprehensive Industry Documents on Industrial Sectors / clean technology
- d. Investigations of environmental damages, preparation of DPRs
- e. Remediation of contaminated sites
- f. Infrastructure augmentation of Urban Local Bodies (ULBs) /capacity building of SPCBs/PCCs

The above proposed list may include other schemes also, depending upon the requirement.

Considering the availability of accumulated funds, CPCB will finalize the scheme, keeping in mind the priority, to utilize the funds of Environmental Compensation.

1.4.2. When Environmental Compensation is assessed based on actual damage to the environment by Expert Organization/ Agency:

The amount of Environmental Compensation under this case will be remediation costs, measures requiring immediate and short-term actions, compensation towards loss of ecology, etc., and will be utilized exclusively for the purpose at specific site, based on the detailed investigations by the Expert Organizations/ agencies.

1.5 Recommendations

The Committee made following recommendations:

- 1.5.1 To begin with, Environmental Compensation may be levied by CPCB only when CPCB has issued the directions under the Environment (Protection) Act, 1986. In case of a, b and c, Environmental Compensation may be calculated based on the formula " $EC = PI \times N \times R \times S \times LF$ ", wherein, PI may be taken as 80, 50 and 30 for red, orange and green category of industries, respectively, and R may be taken as 250. S and LF may be taken as prescribed in the preceding paragraphs.

- 1.5.2 In case of d, e and f, the Environmental Compensation may be levied based on the detailed investigations by Expert Institutions/Organizations.
- 1.5.3 The Hon'ble Supreme Court in its order dated 22.02.2017 in the matter of Paryavaran Suraksha Samiti and another v/s Union of India and others (Writ Petition (Civil) No. 375 of 2012), directed that all running industrial units which require "consent to operate" from concerned State Pollution Control Board, have a primary effluent treatment plant in place. Therefore, no industry requiring ETP, shall be allowed to operate without ETP.
- 1.5.4 EC is not a substitute for taking actions under EP Act, Water Act or Air Act. In fact, units found polluting should be closed/prosecuted as per the Acts and Rules.

Chapter-II: Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in NCR.

2.1 Background

The CPCB In-house Committee also discussed that the EC shall also be levied on all violations of Graded Response Action Plan (GRAP) in NCR. The implementing agencies for each activity have been identified and the EC will be levied on these agencies. These violations attract graded amounts of EC depending on the state of ambient air quality, which is given in table below:

Table No. 2.1: Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in Delhi-NCR.

Activity	State Of Air Quality	Environmental Compensation (₹)
Industrial Emissions	Severe +/-Emergency	Rs 1.0 Crore
	Severe	Rs 50 Lakh
	Very Poor	Rs 25 Lakh
	Moderate to Poor	Rs 10 Lakh
Vapour Recovery System (VRS) at Outlets of Oil Companies		
i. Not installed	Target Date	Rs 1.0 Crore
ii. Non-functional	Very poor to Severe +	Rs 50.0 Lakh
	Moderate to Poor	Rs 25.0 Lakh
Construction sites (Offending plot more than 20,000 Sq.m.)	Severe +/-Emergency	Rs 1.0 Crore
	Severe	Rs 50 Lakh
	Very Poor	Rs 25 Lakh
	Moderate to Poor	Rs 10 Lakh
Solid waste/ garbage dumping in Industrial Estates	Very poor to Severe +	Rs 25.0 Lakh
	Moderate to Poor	Rs 10.0 Lakh
Failure to water sprinkling on unpaved roads		
a) Hot-spots	Very poor to Severe +	Rs 25.0 Lakh
b) Other than Hot-spots	Very poor to Severe +	Rs 10.0 Lakh

2.2 Action Plan for Utilization of Environmental Compensation Fund

EC levied on all violations of Graded Response Action Plan (GRAP) in Delhi NCR will be deposited in the same fund and will be utilized in the same manner as mentioned in para 1.4.1 of Chapter-I of this report.

Chapter-III: Environmental Compensation to be levied in case of failure of preventing the pollutants being discharged in water bodies and failure to implement waste management rules

3.1 Background

The Hon'ble Supreme Court in its order dated 22.02.2017 in the matter of Paryavaran Suraksha Samiti and another v/s Union of India and others (Writ Petition (Civil) No. 375 of 2012), directed State Governments (including the concerned Union Territories) to set-up Sewage Treatment Plants (STPs), which are already under implementation, within the time lines already postulated. Further, the STPs, which are yet to set-up, to be completed within a period of three years, from today, i.e. by 22.02.2020.

The Hon'ble NGT in its order dated 06.12.2018 (**Annexure-III**) in the matter of Court of its own motion v/s State of Karnataka (Original Application No. 125/2017 and M.A. No. 1337/2018) has given following directions:

“Since failure of preventing the pollutants being discharged in water bodies (including lakes) and failure to implement solid and other waste management rules are too frequent and widespread, the CPCB must lay down specific guidelines to deal with the same, throughout India, including the scale of compensation to be recovered from different individuals/authorities, in addition to or as alternative to prosecution. The scale may have slabs, depending on extent of pollution caused, economic viability, etc. Deterrent effect for repeated wrongs may also be provided.”

3.2 Ideology of Environmental Compensation Formula

In compliance of the directions of the Hon'ble Tribunal, the Committee deliberated on the issue of environmental compensation to be recovered from individuals/authorities in case of failure of preventing the pollutants being discharged in water bodies and failure to implement solid and other waste management rules. The Committee has suggested that environmental compensation in these cases should be comprised of two components i.e.

1. Cost saved/benefits achieved by the concerned individual/authority by not having proper waste/sewage management system; and
2. Cost to the environment (environmental externality) due to untreated/partially treated waste/sewage because of insufficient capacity of waste/sewage management/treatment facility.

Cost saved/benefits achieved by not having proper waste/sewage management system includes the interest on capital cost of the waste/sewage management facility and daily operation and maintenance (O&M) cost associated with the facility.

The Committee suggested that annual interest rate as 10% on loan amount, borrowed by concerned individual/authority for setting-up waste/sewage management facility, may be assumed as Capital Cost Factor for calculation of environment compensation. Further, as whole O&M cost is saved by concerned individual/authority for not managing required waste/sewage management system, 100% of the O&M cost saved may be considered as O&M cost factor.

Therefore, generalized formula for Environmental Compensation may be described as:

$$EC = \text{Capital Cost Factor} \times \text{Marginal Average Capital Cost for Establishment of Waste or Sewage Management or Treatment Facility} \times (\text{Waste or Sewage Management or Treatment Capacity Gap}) + \text{O\&M Cost Factor} \times \text{Marginal Average O\&M Cost} \times (\text{Waste or Sewage Management or Treatment Capacity Gap}) \times \text{No. of Days for which facility was not available} + \text{Environmental Externality}$$

Cost to the environment due to untreated/partially treated waste/sewage discharge by concerned individual/authority may be assumed as recommended by the committee, which is mentioned below:

Table No. 3.1: Environmental externality for untreated/partially treated sewage discharge

Sewage Treatment Capacity Gap (MLD)	Marginal Cost of Environmental Externality (Rs. per MLD/day)	Minimum and Maximum value of Environmental Externality recommended by the Committee (Lacs Rs. Per Day)
Up to 200	75	Min. 0.05, Max. 0.10
201-500	85	Min. 0.25, Max. 0.35
501 and above	90	Min. 0.60, Max. 0.80

Table No. 3.2: Environmental externality for improper municipal solid waste management

Municipal Solid Waste Management Capacity Gap (TPD)	Marginal Cost of Environmental Externality (Rs. per ton per day)	Minimum and Maximum value of Environmental Externality recommended by the Committee (Lacs Rs. Per Day)
Up to 200	15	Min. 0.01, Max. 0.05
201-500	30	Min. 0.10, Max. 0.15
501-1000	35	Min. 0.25, Max. 0.35
1001-2000	40	Min. 0.50, Max. 0.60
Above 2000		Max. 0.80

The Committee further decided to fix a cap for minimum and maximum cost for capital and O&M component for Environmental Compensation, which are given in below tables:

Table No. 3.3: Minimum and Maximum EC to be levied for untreated/partially treated sewage discharge

Class of the City/Town	Mega-City	Million-plus City	Class-I City/Town and others
Minimum and Maximum values of EC (Total Capital Cost Component) recommended by the Committee (Lacs Rs.)	Min. 2000 Max. 20000	Min. 1000 Max. 10000	Min. 100 Max. 1000
Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./day)	Min. 2 Max. 20	Min. 1 Max. 10	Min. 0.5 Max. 5

Table No. 3.4: Minimum and Maximum EC to be levied for improper municipal solid waste management

Class of the City/Town	Mega-City	Million-plus City	Class-I City/Town and others
Minimum and Maximum values of EC (Capital Cost Component) recommended by the Committee (Lacs Rs.)	Min. 1000 Max. 10000	Min. 500 Max. 5000	Min. 100 Max. 1000
Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./day)	Min. 1.0 Max. 10.0	Min. 0.5 Max. 5.0	Min. 0.1 Max. 1.0

The application of formula for calculation of EC may be further understood with the example of two typical cases.

3.3 Environment Compensation for Discharge of Untreated/Partially Treated Sewage by Concerned Individual/Authority:

BIS IS-1172:1993 suggests that for communities with population above 100,000, minimum of 150 to 200 lpcd of water demand is to be supplied. Further, 85% of return rate (CPHEEO Manual on Sewerage and Sewage Treatment Systems, 2013), may be considered for calculation of total sewage generation in a city. CPCB Report on "Performance evaluation of sewage treatment plants under NRCD, 2013", describes that the capital cost for 1 MLD STP ranges from 0.63 Cr. to 3 Cr. and O&M cost is around Rs. 30,000 per month. After detail deliberations, the Committee suggested to assume capital cost for STPs as Rs. 1.75 Cr/MLD (marginal average cost). Further, expected cost for conveyance system is assumed as Rs. 5.55 Cr./MLD (marginal average cost) and annual O&M cost as 10% of the combined capital cost. Population of the city may be taken as per the latest Census of India. Based on these assumptions, Environmental Compensation to be levied on concerned ULB may be calculated with the following formula:

EC= Capital Cost Factor x [Marginal Average Capital Cost for Treatment Facility x (Total Generation-Installed Capacity) + Marginal Average Capital Cost for Conveyance Facility x (Total Generation -Operational Capacity)] + O&M Cost Factor x Marginal Average O&M Cost x (Total Generation- Operational Capacity) x No. of Days for which facility was not available + Environmental Externality x No. of Days for which facility was not available

Alternatively;

EC (Lacs Rs.) = [17.5(Total Sewage Generation – Installed Treatment Capacity) + 55.5(Total Sewage Generation-Operational Capacity)] + 0.2(Sewage Generation-Operational Capacity) x N + Marginal Cost of Environmental Externality x (Total Sewage Generation-Operational Capacity) x N

Where; N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority

Quantity of Sewage is in MLD

Table No. 3.5: Sample calculation for EC to be levied for discharge of untreated/partial treated Sewage

City	Delhi	Agra	Gurugram	Ambala
Population (2011)	1,63,49,831	17,60,285	8,76,969	5,00,774
Class	Mega-City	Million-plus City	Class-I Town	Class-I Town
Sewage Generation (MLD) (as per the latest data available with CPCB)	4195	381	486	37
Installed Treatment Capacity (MLD) (as per the latest data available with CPCB)	2500	220	404	45.5
Operational Capacity (MLD) (as per the latest data available with CPCB)	1900	140	300	24.5
Treatment Capacity Gap (MLD)	2295	241	186	12.5
Calculated EC (capital cost component for STPs) in Lacs Rs.	29662.50	2817.50	1435.00	0.00
Calculated EC (capital cost component for Conveyance System) in Lacs. Rs.	127372.50	13375.50	10323.00	693.75
Calculated EC (Total capital cost component) in Lacs Rs.	157035.00	16193.00	11758.00	693.75
Minimum and Maximum values of EC (Total Capital Cost Component) recommended by the Committee (Lacs Rs.)	Min. 2000 Max. 20000	Min. 1000 Max. 10000	Min. 100 Max. 1000	Min. 100 Max. 1000
Final EC (Total Capital Cost Component) in Lacs Rs.	20000.00	10000.00	1000.00	693.75
Calculated EC (O&M Component in Lacs Rs./day)	459.00	48.20	37.20	2.50
Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./day)	Min. 2 Max. 20	Min. 1 Max. 10	Min. 0.5 Max. 5	Min. 0.5 Max. 5
Final EC (O&M Component) in Lacs. Rs./Day	20.00	10.00	5.00	2.50
Calculated Environmental Externality (Lacs Rs .Per Day)	2.0655	0.2049	0.1395	0.0094
Minimum and Maximum value of Environmental Externality recommended by the Committee (Lacs Rs. Per Day)	Min. 0.60 Max. 0.80	Min. 0.25 Max. 0.35	Min. 0.05 Max. 0.10	Min. 0.05 Max. 0.10
Final Environmental Externality (Lacs Rs. Per day)	0.80	0.25	0.10	0.05

3.4 Environment Compensation to be Levied on Concerned Individual/Authority for Improper Solid Waste Management:

It is known that estimated MSW generation is approximately 1.5 lakh MT/Day in India (MoHUA Report-2016). As per the principles of SWM Rules, 2016 and PWM Rules 2016, as amended in 2018, the total cost of Municipal Solid Waste management in a city/town includes cost for door to door collection, cost of segregation at source, cost for transportation in segregated manner, cost for processing of MSW and disposal through facility like composting, biomethanation, recycling, co-processing in cement kilns etc.

In view of above, it is estimated that the total cost of processing and treatment of MSW for a city having population size of 1 lakh and generating approximately 50 tons/day of MSW is Rs.15.5 Crores, including capital cost (one time) and O & M cost for one year. The expenditure for subsequent years would be only Rs. 3.5 crores/annum.

CPCB sponsored a survey to ascertain the status of municipal solid waste disposal in 59 cities/towns of India. The survey was conducted by the Environment Protection Training Research Institute (EPTRI), Hyderabad. As per the survey, it is estimated that solid waste generated in small, medium and large cities and towns is about 0.1 kg (Class-III), 0.3-0.4 kg (Class-II) and 0.5 kg (Class-I) per capita per day respectively. The committee opined that 0.6 kg/day, 0.5 kg/day and 0.4 kg/day per capita waste generation may be assumed for mega-cities, million-plus UAs/towns and Class-I UA/Towns respectively for calculation of environmental compensation purposes. Based on these assumptions, Environmental Compensation to be levied on concerned ULB may be calculated with the following formula:

EC = Capital Cost Factor x Marginal Average Cost for Waste Management x (Per day waste generation-Per day waste disposed as per the Rules) + O&M Cost Factor x Marginal Average O&M Cost x (Per day waste generation-Per day waste disposed as per the Rules) x Number of days violation took place + Environmental Externality x N

Where;

Waste Quantity in tons per day (TPD)

N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority

Simplifying;

EC (Lacs Rs.) = 2.4(Waste Generation - Waste Disposed as per the Rules) +0.02 (Waste Generation - Waste Disposed as per the Rules) x N + Marginal Cost of Environmental Externality x (Waste Generation - Waste Disposed as per the Rules) x N

Table No. 3.6: Sample calculation for EC to be levied for improper management of Municipal Solid Waste

City	Delhi	Agra	Gurugram	Ambala
Population (2011)	1,63,49,831	17,60,285	8,76,969	5,00,774
Class	Mega-City	Million-plus City	Class-I Town	Class-I Town
Waste Generation (kg. per person per day)	0.6	0.5	0.4	0.4
Waste Generation (TPD)	9809.90	880.14	350.79	200.31
Waste Disposal as per Rules (TPD) (<i>assumed as 25% of waste generation for sample calculation</i>)	2452.47	220.04	87.70	50.08
Waste Management Capacity Gap (TPD)	7357.42	660.11	263.09	150.23
Calculated EC (capital cost component) in Lacs. Rs.	17657.82	1584.26	631.42	360.56
Minimum and Maximum values of EC (Capital Cost Component) recommended by the Committee (Lacs Rs.)	Min. 1000 Max. 10000	Min. 500 Max. 5000	Min. 100 Max. 1000	Min. 100 Max. 1000
Final EC (capital cost component) in Lacs. Rs.	10000.00	1584.26	631.42	360.56
Calculated EC (O&M Component) in Lacs. Rs./Day	147.15	13.20	5.26	3.00
Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./Day)	Min. 1.0 Max. 10.0	Min. 0.5 Max. 5.0	Min. 0.1 Max. 1.0	Min. 0.1 Max. 1.0
Final EC (O&M Component) in Lacs. Rs./Day	10.00	5.00	1.00	1.00
Calculated Environmental Externality (Lacs Rs. Per Day)	2.58	0.18	0.03	0.02
Minimum and Maximum value of Environmental Externality recommended by the Committee (Lacs Rs. per day)	Max. 0.80	Min. 0.25 Max. 0.35	Min. 0.01 Max. 0.05	Min. 0.01 Max. 0.05
Final Environmental Externality (Lacs Rs. per day)	0.80	0.25	0.03	0.02

3.3 Action Plan for Utilization of Environmental Compensation Fund

EC levied in case of failure of preventing the pollutants being discharged in water bodies and failure to implement waste management rules will be deposited in the same fund and will be utilized in the same manner as mentioned in para 1.4.1 of Chapter-I of this report.

3.4 Recommendations

1. The Committee recommended that to begin with, Environmental Compensation to be recovered from individuals/authorities in case of failure of preventing the pollutants being discharged in water bodies and failure to implement solid waste management rules may be calculated with the methodology described in the report.
2. If mixing of Bio-medical Waste or Hazardous Waste is found in Municipal Solid Waste than capital cost component of EC may be increased by a multiplication factor of 1.5.

3. In order to include deterrent effect for continuous violations, component of O&M and Environmental Externality in EC formula may be increased on exponential basis by 2, 4, and 8 times after every six-months, beyond the time prescribed by authority for ensuring complete treatment of sewage/waste of the city/town.

Chapter-IV: Environmental Compensation in Case of Illegal Extraction of Ground Water

4.1 Background

The Hon'ble National Green Tribunal (NGT), Principal Bench in the matter of Shailesh Singh v/s Central Ground Water Board & Ors. (Original Application No. 327/2018) vide order dated 03/01/2019 (Annexure-V) directed Central Pollution Control Board (CPCB) that:

"CPCB may constitute a mechanism to deal with individual cases of violation of norms, as existed prior to Notification of 12/12/2018, to determine the environment compensation to be recovered or other coercive measures to be taken, including prosecution, for past illegal extraction of ground water, as per law."

4.2 Constitution of the Committee

In compliance to Hon'ble NGT dated 03/01/2019, CPCB constituted a committee under the Chairmanship of Shri A. Sudhakar, DH, WQM-I Division with Shri P. K. Gupta, DH, IPC-VI, Shri Vishal Gandhi, Sc. D, UPC-I Division and Smt. Suniti Parashar, Scientist B, WQM-I Division as members. The committee was asked to deliberate on this issue and come up with draft formulation of mechanism to determine the Environmental Compensation for illegal extraction of ground water.

4.3 Methodology for Assessing Environmental Compensation

The committee discussed the issue on 07/02/2019, 07/03/2019 and 20/3/2019. The committee deliberated on the issue of Environmental Compensation to be recovered from individuals/industries such as domestic, packaging drinking water units, mining & infrastructure projects and industrial units in case of illegal extraction of ground water. The Guidelines/Criteria for evaluation of proposals/requests for Ground Water Abstraction, 2015 were also discussed and based on this further formulation to levy Environmental Compensation has been evolved.

4.4 Ideology of Environmental Compensation w.r.to illegal extraction of ground water

Ground water is becoming an increasingly scarce resource because of its unabated and indiscriminate over-exploitation. Growth in ground water exploitation, however, has led to a steep fall in water table in several parts of the country. Use of ground water is becoming unsustainable day by day. The falling water table is a matter of special concern since it tends to reduce the accessibility of the resource to small and marginal farmers due to increase in costs of extractions.

Specific conditions applicable in Notified/Non-Notified areas for various users, as mentioned in Guidelines/Criteria for evaluation of proposals/requests for Ground Water Abstraction, 2015 are given below:

For Notified Areas:

1. Permission to abstract ground water through any energized means will not be accorded for any purpose other than drinking water.

2. Central Ground Water Authority (CGWA) so far has notified 162 areas, in the country for the purpose of regulation of ground water development.
3. Regulation of Ground Water development in Notified areas is through District Administrative Heads assisted by Advisory Committees under the provisions of Section 4 of the Environment (Protection) Act, 1986.
4. In Notified areas, ground water use in individual houses, infrastructure complexes like group housing societies, hospitals, schools etc. and drinking water requirements of workers in industries can be allowed.
5. NOC for ground water withdrawal will be considered only if Water Supplying Department is not providing adequate water in the area/premises. Proof for this is to be produced from the concerned authority by the applicant.
6. For individual houses, the maximum diameter of the tube-well should be restricted to 4 inch only and the capacity of the pump should not exceed 1HP. For infrastructure projects, maximum diameter of the ground water abstraction structures should be restricted to 150 mm (6 inches) only and capacity of the pump should not exceed 5 HP.
7. Any violation of the above conditions will attract legal action under Section 15 of the Environment (Protection) Act, 1986.

For Non-Notified Areas:

NOC for ground water withdrawal will be considered for industries/infrastructure/packaging as per safe, semi critical, critical and over-exploited criteria.

4.5 Formula for Environmental Compensation for illegal extraction of ground water

The committee decided that the formula should be based on water consumption (Pump Yield & Time duration) and rates for imposing Environmental Compensation for violation of illegal abstraction of ground water. The committee has proposed following formula for calculation of Environmental Compensation (EC_{GW}):

EC_{GW}	=	Water Consumption per Day x No. of Days x Environmental Compensation Rate for illegal extraction of ground water (ECR_{GW})
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Where water Consumption is in m^3/day and ECR_{GW} in $Rs./m^3$

Yield of the pump varies based on the capacity/power of pump, water head etc. For reference purpose, yield of the pump may be assumed as given in **Annexure-VI**.

Time duration will be the period from which pump is operated illegally.

In case of illegal extraction of ground water, quantity of discharge as per the meter reading or as calculated with assumptions of yield and time may be used for calculation of EC_{GW} .

4.6 Environmental Compensation Rate (ECR_{GW}) for illegal use of Ground Water

The committee decided that the Environmental Compensation Rate (ECR_{GW}) for illegal extraction of ground water should increase with increase in water consumption as well as water scarcity in the area. Further, ECR_{GW} are kept relaxed for drinking and domestic use as compared to other uses, considering the basic need of human being.

As per CGWB, safe, semi-critical, critical and over-exploited areas are categorized from the ground water resources point of view (CGWB, 2017). List of safe, semi-critical, critical and over-exploited areas are available on the website of CGWB and can be accessed from- <http://cgwa-noc.gov.in/LandingPage/NotifiedAreas/CategorizationOfAssessmentUnits.pdf#ZOOM=150>.

Environmental Compensation Rates (ECR_{GW}) for illegal use of ground water (ECR_{GW}) for various purposes such as drinking/domestic use, packaging units, mining and industrial sectors as finalized by the committee are given in tables below:

4.6.1 ECR_{GW} for Drinking and Domestic use:

Drinking and Domestic use means uses of ground water in households, institutional activity, hospitals, commercial complexes, townships etc.

Sl. No.	Area Category	Water Consumption (m^3/day)			
		<2	2 to <5	5 to <25	25 & above
Environmental Compensation Rate (ECR_{GW}) in Rs./ m^3					
1	Safe	4	6	8	10
2	Semi Critical	12	14	16	20
3	Critical	22	24	26	30
4	Over-Exploited	32	34	36	40
Minimum EC_{GW}=Rs 10,000/- (for households) and Rs. 50,000 (for institutional activity, commercial complexes, townships etc.)					

4.6.2 ECR_{GW} for Packaged drinking water units:

Sl. No.	Area Category	Water Consumption (m^3/day)			
		<200	200 to <1000	1000 to <5000	5000 & above
Environmental Compensation Rate (ECR_{GW}) in Rs./ m^3					
1	Safe	12	18	24	30
2	Semi critical	24	36	48	60
3	Critical	36	48	66	90
4	Over-exploited	48	72	96	120
Minimum EC_{GW}=Rs 1,00,000/-					

4.6.3 ECR_{GW} for Mining, Infrastructure and Dewatering Projects

Sl. No.	Area Category	Water Consumption (m^3/day)			
		<200	200 to <1000	1000 to <5000	5000 & above
Environmental Compensation Rate (ECR_{GW}) in Rs./ m^3					
1	Safe	15	21	30	40
2	Semi critical	30	45	60	75
3	Critical	45	60	85	115
4	Over-exploited	60	90	120	150
Minimum EC_{GW}=Rs 1,00,000/-					

4.6.4 ECR_{GW} for Industrial Units:

Sl. No.	Area Category	Water Consumption (m ³ /day)			
		<200	200 to <1000	1000 to <5000	5000 & above
Environmental Compensation Rate (EC _{GW}) in Rs./m ³					
1	Safe	20	30	40	50
2	Semi critical	40	60	80	100
3	Critical	60	80	110	150
4	Over-exploited	80	120	160	200
Minimum EC_{GW}=Rs 1,00,000/-					

For better understanding of implementation of EC_{GW} policy, some example calculations are given below:

Example No. 1 (For drinking and domestic Use):

It is observed that a household in safe zone is extracting ground water illegally from past 2 year and 3 months with the help of 1 HP pump, dia 4 inches and head as 25 meter. It is assumed that the house-owner runs the pump for 0.5 hr/day. What Environmental Compensation (EC_{GW}) will be charged to the owner?

Solution: Pump Yield (Please refer Annexure-VI) = 3 m³/hr
 Daily Consumption = 3 x 0.5 = 1.5 m³
 ECR_{GW} = 4 Rs./m³ (Please refer para 4.6.1)
 EC to be levied = 4 x 1.5 = 6 Rs./day
 Total time period = 820 days

Then, EC_{GW} = 6 x 820

Calculated EC_{GW} = 4,920 Rs.

EC_{GW} to be levied = 10,000 Rs. (minimum prescribed EC_{GW}, please refer para 4.6.1)

Example 2 (For Industrial Units):

It is observed that an industry in critical zone is extracting ground water illegally from past 1 year with the help of 5 HP pump, dia 6 inches and head as 50 meter. It is assumed that the industry runs the pump for 3 hrs/day. What Environmental Compensation (EC_{GW}) will be charged to the owner?

Solution: Pump Yield (Please refer Annexure-VI) = 12 m³/hr
 Daily Consumption = 12 x 3 = 36 m³/day
 ECR_{GW} = 60 Rs./m³ (Please refer para 4.6.4)
 EC to be levied = 60 x 36 = 2,160 Rs./day
 Total time period = 365 days

Then, EC_{GW} = 2,160 x 365

EC_{GW} = 7,88,400 Rs.

4.7 Relaxation

Central Ground Water Authority (CGWA) reserves to right to relax or interpret these mechanisms in case of any exigency or situation of National strategic importance, as per Guidelines/Criteria for evaluation of proposals/requests for Ground Water Abstraction, 2015.

4.8 Recommendations

The committee has given following recommendations:

- The minimum Environmental Compensation for illegal extraction of ground water for domestic purpose will be Rs. 10,000, for institutional/commercial use will be 50,000 and for other uses will be 1,00,000.
- In case of fixation of liability, it always lies with current owner of the premises where illegal extraction is taking place.
- Time duration may be assumed to be one year in case where no evidence for period of installation of bore well could be established.
- For Drinking and Domestic use, where metering is not present but storage tank facility is available, minimum water consumption per day may be assumed as similar to the storage capacity of the tank.
- For industrial ground water use, where metering is not available, water consumption may be assumed as per the consent conditions. Further, where in case industry is operating without consent, water consumption may be calculated based on the plant capacity (on the recommendation of SPCB/PCC, if required). SPCB/PCC may bring the issue of illegal extraction of ground water in industries in to the notice of CGWA for appropriate action by CGWA.
- Authorities assigned for levy EC and taking penal action are listed below:

S. No.	Actions	Authority
1.	To seal the illegal bore-well/tube-well to stop extraction of water and further closure of project	District Collector
2.	To levy EC _{GW} as per prescribed method	District Collector, CGWA
3.	To levy EC on water pollution, as per the method prescribed in report of CPCB- "EC on industrial pollution"	CPCB/SPCB/PCC
4.	Prosecution of violator	CGWA under EP Act SPCB/PCC under Air and Water Act

- CGWA may maintain a separate account for collection and utilization of fund, collected through the prescribed methodology in this report.

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 593/2017
[W.P. (Civil) No. 375/2012]

In the matter of:

Paryavaran Suraksha Samiti & Anr.
Vs.
Union of India & Ors.

CORAM : HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE DR. JUSTICE JAWAD RAHIM, JUDICIAL MEMBER
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Present: Applicant: Mr. Rohit Prajapati, Applicant in person
Amicus Curiae: Mr. Jai A. Dehadrai, Adv.
Respondent Nos. Mr. Nishe Rajan Shonker, Adv. for State of Kerala
Mr. Tarunvir Singh Khehar, Ms. Gunect Khehar
Mr. Sandeep Mishra Adv. for GNCTD
Mr. Anil Shrivastava Mr. Rituraj Bhowa and
Ms. Sajaya Bardhan, Adv. for State of
Arunachal Pradesh
Mr. Jigy Scaria, Ms. Beena Victor, Adv. for
Kerala State Pollution Control Board
Mr. Avijit Roy, Adv. for Assam Pollution Control
Board
Mr. Leishangthem Roshmani Kh. Ms. Malbam
Buhina, Adv. for State of Manipur
Mr. Nikhil Nayyar, Mr. Dhananjay Bajaj, Adv.
for APFCB and TSPCB
Mr. Mukesh Verma, Adv.
Mr. Tarunvir Singh Khehar, Adv., Mr. Sandeep
Mishra and Ms. Gunect Khehar, Adv.
Mr. Dinesh Jindal, LO for DPCC
Ms. Aruna Mathur, Mr. Avneesh Arputham, Ms.
Simraj Joet and Ms. Anuradha Arputham, Adv.
for State of Sikkim
Mr. Raja Chatterjee, Mr. Piyush Sachdev, Ms.
Abhinandini Yadav, Adv. and Adv. for State of
WB
Mr. Edward Belho, AAG, Mr. K. Luikang Michael
and Ms. Heinekhiam, Adv. for State of
Nagaland
Ms. Enatoli Sema, Adv. for State of Nagaland
and Pollution Control Board
Mr. M. Patkaray and Mr. A.K. Panda, Adv. for
SPCB, Odisha
Mr. Dhrav Pal, Adv. for State of Gujarat
Mr. V.K. Shukla, Adv. for State of MP
Mr. Jayesh Gaurav, Adv. for R-47
Mr. Tayenjam Momo Singh, Adv. for Meghalaya
Pollution Control Board
Mr. Shlok Chandra and Mr. Ritesh Kumar
Sharma, Adv.
Mr. Gautam Singh and Mr. Shoeb Alam, Adv.
for State of Bihar
Ms. Aprajita Mukherjee, Adv.
Ms. G. Indira, Adv. for UT of Andaman &
Nicobar
Mr. Balendu Shekhar, Mr. Sriamsh Prakash and
Mr. Rajkumar Maurya, Adv. for Ministry of
Environment, Forest and Climate Change
Ms. Puja Kalra, Adv. for SDMC & NDMC
Mr. Anil Grover, AAG, Mr. Rahul Khurana and
Mr. Mishal Vij, Adv. for State of Haryana and
HSPCB

Ms. Yogmaya Agnihotri, Adv. and Ms. Prity, Adv. for CECEB
 Ms. Sakshi Popli, Adv. for Ministry of Environment, Forest and Climate Change
 Mr. Shuvodeep Roy, Adv. and Mr. Rituraj Biswas, Adv. for State of Tripura & Tripura Pollution Control Board
 Mr. Shashank Bajpai and Mr. Shakun S. Shukla, Adv. for State of Odisha
 Ms. Asha Nayar Basu and Ms. Aradhita Ghosh Mandal, Adv.
 Ms. Priyanka Sinha, Adv. for State of Jharkhand
 Mr. Rajul Shrivastav, Adv. for MPPCB
 Mr. Pradeep Misra and Mr. Daleep Dhyani Adv. for UPPCB
 Mr. R. Rakesh Sharma and Mr. V. Mowli, Adv. for State of TN & TNPCB
 Mr. Shubham Bhalla, Adv.
 Mr. Shiv Mangal Sharma, AAG, Mr. Saurabh Rajpal, Mr. Adhiraj Singh, Ms. Shikha Sandhu and Mr. Vikrmjeet singh, Adv. for State of Rajasthan and Pollution Control Board
 Mr. G. M. Kawoosa, Adv. for State of J & K
 Mr. Divya Prakash Pande, Adv. For HPSPCB
 Mr. Manish Kumar, Adv.

Date and Remarks	Orders of the Tribunal
<p>Item No. 12</p> <p>August 03, 2018</p> <p>A</p>	<p>1. This matter was taken by this Tribunal in furtherance to the orders of the Hon'ble Supreme Court dated 22.02.2017 <i>Paryavaran Suraksha Samiti Vs. Union of India</i> (2017) 5 SCC 326, establishment and functioning of ETPs/CETP/STPs.</p> <p>2. Vide order dated 25.05.2017, Notice was issued to Central Pollution Control Board and all the States Pollution Control Boards/Committees and the Ministry of Environment, Forest and Climate Change. They were directed to file status-cum-compliance report in terms of the orders of the Hon'ble Supreme Court. Accordingly, various status reports have been filed. An affidavit has been filed by the Ministry of Environment, Forest and Climate Change dated 04th July, 2017 stating as follows:</p> <p><i>"4. That the answering Respondent is engaged in policy formulation, prescribing standards and its implementation through the Central Pollution Control Board (CPCB), State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs) for UTs. This Ministry has written to all SPCBs and PCCs as well as to CPCB to ensure compliance of the judgment of the Hon'ble Supreme Court and to submit detailed compliance report.</i></p>

	<p>Item No. 12</p> <p>August 03, 2018</p> <p>A</p>	<p>5. That the CPCB has also followed up with all SPCBs and PCCs through letters and review meetings to ensure compliance of the aforementioned judgment and that the matter was also discussed in the 62nd Conference of the Chairmen and Member Secretaries of SPCBs and PCCs held on 27.06.2017. That 26 SPCBs/PCCs have submitted the compliance report, which has been summarized at Annexure-I.</p> <p>6. That the CPCB has also carried out inspections of 17 categories of industries to verify compliance with its directions issued on online effluent/emission monitoring system and to cross-verify online results with manual sampling. During February-June, 2017, 64 industries were inspected and directions under section 5 of the Environment (Protection) Act, 1986 have been issued to 24 non-complying industries; 18 industries were complying; 8 were found closed and inspection reports of 14 industries are under process.</p> <p>7. That the CPCB and NMCG through 11 technical institutions, inspected 751 industries located in the River Ganga main stem during March-April, 2017 to verify the status of installation and connectivity of industries discharging effluents as well as their compliance with the standards. Closure directions have been issued to 154 industries; show cause notices issue to 36 industries; 149 industries were found complying and direction issued to 91 self-closed Grossly Polluting Industries (GPI) to remain closed; 93 GPI units were found closed as per directions; 38 GPI units found operational in violation of closure directions and inspection reports of 190 industries are under process".</p> <p>3. We have heard learned Amicus Curiae Sh. Jai A. Dehadrai and the learned counsel for Ministry of Environment, Forest and Climate Change, Central Pollution Control Board, various State Pollution Control Boards and the Pollution Control Committees.</p> <p>4. Learned Amicus Curiae has drawn our attention to orders dated 04.07.2017, 18.09.2017 and 11.10.2017 of the Tribunal directing the State Pollution Control Boards to file a statement as to how many Industrial Units discharging trade effluents or causing emissions exist in the State, how many are having their own STPs, ETPs and/or connected to Common Effluent Treatment Plant</p>
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	<p>Item No. 12</p> <p>August 03, 2018 A</p>	<p>(CETP), whether any such CETP or ETP or STP is properly functioning and treating the effluents as per prescribed limits or not.</p> <p>5. Learned Amicus Curiae submitted that contamination of water due to industrial effluents can lead to various diseases and adverse consequences on the aquatic organism due to decreased level of oxygen. The use of technology can help reduction of adverse consequences. However, the best solution is to prevent pollution by soil conservation and proper disposal of toxics and chemicals which may include chemical recycling.</p> <p>6. Having monitored the matter for the last more than one year on several dates, we are of the view that the matter requires continuous monitoring by statutory authorities as per directions which we proceed to issue today.</p> <p>(i) We direct the Central Pollution Control Board (CPCB) to forthwith prepare an action plan after looking into all the status reports. The action plans must have mechanism to ensure compliance or all the directions in the order of the Hon'ble Supreme Court. To enable this to be done, a Nodal officer must be identified to deal with the issue of CETPs/ETPs/STPs.</p> <p>(ii) A representative of the Ministry of Environment, Forest and Climate Change may be associated with the Nodal Officer of the CETP for monitoring. The Monitoring by the said two officers- the representative of the MoEF and the Nodal Officer of the CPCB must be held atleast once in a month and on the basis of such meeting and the feedback taken further follow up action must be taken and</p>
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	<p>Item No. 12</p> <p>August 03, 2018</p> <p>A</p>	<p>appropriate directions issued. This process may be a continuous process.</p> <p>(iii) It must be ensured that STPs, CETPs and ETPs are functional and meet the requisite standards.</p> <p>(iv) There is already a direction in the above judgment under which 50% of the funds for the purpose are to be provided by the Central Government, 25% by the States and remaining 25% to be arranged by way of loans which is to be re-paid by the user industries. Local bodies and the States have duties as clearly stipulated in the judgment. There has to be online monitoring system by each State to display emission levels in public domain in terms of paragraph 17 of the order of the Hon'ble Supreme Court.</p> <p>(v) A report of the steps taken may be placed on the website of the Central Pollution Control Board atleast once in three months. Deficiencies if any may also be so displayed.</p> <p>(vi) The Central Pollution Control Board may take penal action for failure, if any, against those accountable for setting up and maintaining STPs, CETPs and ETPs. Central Pollution Control Board may also assess and recover compensation for damage to the environment and the said fund be kept in a separate account and utilized in terms of an action plan for protection of the environment. Such action plan may be prepared by the Central Pollution Control Board within three months from today.</p> <p>(vii) A compliance report in terms of the above order may be furnished to this Tribunal within four months from today by e-mail at filing.ngt@gmail.com.</p>
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	<p>Item No. 12</p> <p>August 03, 2018</p> <p>A</p>	<p>(7) Proceedings are disposed of.</p> <p>However, the report received from the Central Pollution Control Board may be placed for consideration before this Tribunal on 04.09.2018.</p> <p>We place on record our appreciation for the services rendered by the learned Amicus Curiae.</p> <p>....., CP (Adarsh Kumar Goel)</p> <p>....., JM (Dr. Jawad Rahim)</p> <p>....., JM (S.P. Wangdi)</p> <p>....., EM (Dr. Nagin Nanda)</p> <p>03.08.2018</p>
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Annexure-II
Comments Received from Various RDs on Draft Report for Environmental Compensation

S. No.	Item	RD Kolkata	RD Vadodara	RD Bengaluru	RD Lucknow	Committee Deliberations
1	Case- a, b & c	By-passing of effluent/emission should be given special consideration. EC levied on ROG categories of industries should be on the basis of inspection by CPCB, complaint verification and routine inspection.	Instead of "Compensation", "Penalty" word should be used. In case common facilities like CETPs, factor may be introduced based on member industries. Clarify the applicability of penalty in addition to closure directions for pro-longed and gross non-compliance.			The Committee discussed that the points highlighted by RD Kolkata are already the part of cases fit for violation and levy environmental compensation. However, as mentioned by RD Vadodara, word "Penalty" may be used for case a, b and c. For CETPs, a factor may be considered in future based on the capacity of the plant.
2	Case- d, e & f	Higher rates for irreparable damages crop, soil, health etc. Leakages/spillage should have different compensation value.	It should be mentioned that instances d, e & f shall be dealt for environmental compensation in line with the polluter pays principle, besides of environmental penalty for cases a, b and c.	Similar to 'Guidelines on Liabilities for Environmental Damages due to Handling & Disposal of Hazardous Waste and Penalty', Guidelines may be prepared.		Suggestions made by RD Kolkata and Vadodara has already been taken care. Concept of environmental compensation is based on the philosophy of "polluters pay" and for Grieve injury to environment, compensation will be charged as per the assessment of remediation cost, on case to case basis.
3	Pollution Index (PI)			Instead of average PI, Actual PI may be used.		Committee suggested that to make the implementation of EC simple and easy, use of average PI may be considered for calculation of EC.
4	R-factor	Should be based on pollution load. For ex. Amount of BOD/NOx etc. discharged.		May be classified based on the contribution of pollution load based on quantity of effluent, concentration, emissions	May be as per the category of industry, for ex. Red-500, Orange-300, Green-100.	As PI is based on the pollution load, suggestion of RDs are already taken care in the formula.
5	L-factor			May be redefined based on the features, activities involved and habitation.		L-factor may be covered in future as already indicated in the report.

S. No.	Item	RD Kolkata	RD Vadodara	RD Bengaluru	RD Lucknow	Committee Deliberations
6	Defining period of violations for which EC will be levied		Duration of violations needs more clarity.	For industry having OCEMS, no. of days may be counted based on the recorded data. Industry without OCEMS- based on break down of ETP/APCD, disturbance of power supply or any failure of auxiliary machineries w.r.t. control system.	May be clearly defined as the period between the day of violation observed and the day of compliance verified by CPCB/SPCB/PCC.	The committee agreed that period of violation for which EC may be levied will be the period between the day of violation observed and the day of compliance verified by CPCB/SPCB/PCC.
7	Repeated Violations		Some number of days may be specified after which the penalty amount may get a factor of 1.5 or 2.		Multiplying factor for repeated violations may be included. For ex. 1 st Repetition- 25% 2 nd Repetition- 50% 3 rd Repetition- 100%	For habitual offenders, higher amount of penalty/compensation may be charged in future.
8	Utilization of fund	An environmental damage assessment cell may be created. Expertise in the field may be achieved by involving scientist/engineers and providing them training in country/abroad.	Amount should not be utilized for a) Industrial Inspections for compliance verification, b) Installation of Continuous water quality monitoring stations / Continuous ambient air quality monitoring stations for strengthening of existing monitoring network, c) Preparation of Comprehensive Industry Documents on Industrial Sectors / clean technology f) Funding to financially weaker municipalities for installation of STPs The amount should be utilized solely for damage assessment, remediation of affected sites, orphan contaminated sites and creating awareness. The purpose should not get inclined towards revenue generation.			RD Vadodara suggested that amount should be utilized only for remediation purpose. However, committee discussed that the proposal for utilization of fund is prepared considering the other aspects (i.e. direct and indirect) for protection of environment, which include research, monitoring etc. Suggestion of RD Kolkata may be considered in future.

9	Others	Higher EC for non-installation of pollution control measures. Expected sources should have different scoring methodology based on their weightage.	Thus, the functional fabric of CPCB shall remain intact.			The committee discussed that CPCB is already taking appropriate action including closure direction against the industries found operating without pollution control measures.
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Comments Received from Various Expert Institutions on the Report on Environmental Compensation

As per the Hon'ble NGT suggestion, CPCB has invited comments of 3 expert institution, namely, Centre for Science and Environment (CSE), Institute of Economic Growth (IEG) and The Energy Research Institute (TERI). The CPCB in-house committee on Environmental Compensation has deliberated on the comments and finalized the report accordingly. The Committee's deliberations are summarized in table below:

S. No.	Item	Comments from TERI	Comments of CSE	Comments of IEG	Committee's Deliberations
1	Cases d, e and f	Distinction between categories "a, b, c" and "d, e, f" is not clear. Case specific investigations should be minimized. Proposed cases deals separately with intentional and accidental cases but sometimes they are not easy to establish.	-	Why cases 'e' and 'f' are left for later remediation and study?	There may be a varied damage to the environment as considered in cases 'e' and 'f'. Such damage assessment requires detailed case specific study and remediation measures. Therefore, whenever such case comes into the notice, Environmental Compensation may be levied based on the detailed investigation made by Expert Institutions/Organizations.
2	R-factor	-	R-factor should be Rs. 1,000/day.	Why R-factor is kept as 250, although the value ranges between 100 to 500?	In the Environmental Compensation policy, average value of the R-factor as 250 is recommended, keeping in view both its practicability as well as to make it significantly deterrent, which may be further revised in future.
3	L-factor	-	L-factor should be based on the population density of surroundings, instead of population of the nearby city/town. For critically polluted areas/ ecologically fragile areas LF should be considered as 2.	For nearby city, having population less than 1 million, the LF is 1. This implies that we care only for populated regions only. Industries located in critically polluted and ecologically fragile area should be closed down.	Population density for surrounding of industrial units will be complex because it will vary depending on area used in calculation of population density as industrial units are generally away from population. More weightage is given to the higher population exposure to the risk. In case the industry is located in the city of population less than one million than the LF Factor will be 1. Depending on the local environmental conditions, the restrictions on expansion and modernization of industries in critically polluted areas are imposed as per the prevailing policy of the Government of India. Similarly, industries in ecologically fragile areas are permitted after careful examination, as per prevailing policy of MoEFCC/SPCB, The Committee agreed that for notified ecologically fragile areas, LF may be considered as 2. However, LF for critically polluted areas may be explored in future.

S. No.	Item	Classification of industries should be based on profit/turnover basis.	Comments of CSE	Comments of IEG	Committee's Deliberations
4	S-factor	Classification of industries should be based on profit/turnover basis.	S-factor should be based on the turn-over of the industrial unit.	-	Presently industrial units are classified into small, medium and large category (MSME Act, 2006) based on the data of assets/infrastructure available with them. The data for profit/turnover of industrial units are not available with SPCBs/PCCs and S-factor based on profit/turnover will complicate the procedure for calculation of EC. This may be considered in future when SPCBs/PCCs will have such type of data.
5	Level of non-compliance	Pollution Index does not measure the level of pollution. Further, averaging PI eliminates the variation in the nature/ impact of pollution that PI tries to capture. Further, the Red Category itself is too wide and some sort of sub-classification should be undertaken. The rate of the penalty should increase with the period of violation. The penalty should increase exponentially in case of repeated violations. The objective should be that units should choose to shut down operations when violations cannot be brought under control in the specified time.	For different level of non-compliance such as gross, moderate and low, a factor for 'intensity of violation', IV-factor should be incorporated in the formula.	-	Pollution Index (PI) itself covers the potential of environmental pollution as its calculation considers variation in pollution load. The industrial sectors have been categorized into Red, Orange and Green, based on their Pollution Index in the range of 60 to 100, 41 to 59 and 21 to 40, respectively. As PI is not available for all the industrial sectors, calculating PI for rest of the sectors will delay the processing. Therefore, for calculating the Environmental Compensation average PI as 80, 50 and 30 may be used for Red, Orange and Green category of industries, respectively. To keep the formula simple for better implementation, the IV factor may not be considered as there are different environmental parameters such as environmental standards and for each standard calculation of level of violation and its weightage will be a tedious task, which may bring difficulty in implementation of EC concept. The Committee has agreed that in order to include deterrent effect for repeated violations, EC may be increased on exponential basis, i.e. by 2, 4 and 8 times on each similar violation. Further, if the violator continues its operations beyond 3 months then EC may be increased by 2, 4 and 8 times for 2 nd , 3 rd and 4 th quarter, respectively. Besides EC, industry may be prosecuted or closure directions may be issued, whenever required.
6	Utilization of fund	Funds may be utilized for building monitoring and enforcement capacity of SPCBs and strengthening the pollution compliance especially in the MSME sector.	-	Incentives to regulators where no violations are observed and incentives to public for reporting violations may be provided.	EC is not a substitute for taking actions under EP Act, Water Act or Air Act. In fact, units found polluting should be closed/prosecuted as per the Acts. Scheme of infrastructure augmentation of Urban Local Bodies (ULBs) /capacity building of SPCBs/PCCs is already covered in the report Further, schemes such as incentives to regulators where no violations are observed and incentives to public for reporting violations may be considered separately.

S. No.	Item	Comments of CSE	Comments of IEG	Committee's Deliberations
7	GRAP	-	Size of the construction sites more than 20,000 sqm. area are considered for EC. Although, small sites cumulatively impact significantly. Illegal dumping of municipal solid waste regardless of the place should be penalized.	As per the EIA Notification, 2006, building construction projects more than 20,000 sqm. area are required to have environmental clearance, therefore, the same cut-off is maintained here. Issue of illegal dumping of municipal solid waste is being covered in separate report of EC.
8	Others: (a)	Severity of violations should be measured in terms of hours of violation because for some pollutants even a few hours of violation can have serious environmental and health consequences. This would require continuous monitoring of stacks, which is not the case presently for most units. Therefore, continuous monitoring should be implemented urgently, to begin with for all red and orange categories.	-	Currently, online continuous effluent/emission monitoring system (OCEMS) is installed in only in 17 categories of highly polluting industries and some other industrial sectors. Further, in current practice the compliance of industries is only verified by physical monitoring and compensation may be imposed based on the manual testing. The idea of measurement of violation on hourly basis may be considered in future, when OCEMS is widely installed and included in policy.
	(b)	CETP should be categorized under Red Category of industries. Some sub-classification should be undertaken under red categories of industries.	-	CETPs are already categorized under Red Category of Industries
	(c)	Based on the spirit behind the proposed charge, it should therefore be called an "environmental penalty" rather than "environmental compensation".	-	The power of imposing "Penalty" lies in the jurisdiction of the Hon'ble Courts and NGT only. The CPCB is empowered to levy environmental compensation by the Hon'ble NGT in its order dated 03.08.2018 (OA No.593/2017). Therefore, term "Environmental Penalty" is avoidable.

Item Nos. 01 & 02

Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHIOriginal Application No. 125/2017
(M.A. No. 1337/2018)

With

Original Application No. 217/2017
(M.A. Nos. 761/2017, 1073/2017,
1098/2017 & 1471/2017)

Court on its own Motion		Applicant(s)
	Versus	
State of Karnataka		Respondent(s)
With		
D. Kupendra Reddy		Applicant(s)
	Versus	
State of Karnataka		Respondent(s)

Date of hearing: 06.12.2018

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Original Application No. 125/2017
(M.A. No. 1337/2018)

For Applicant(s): Mr. Sajjan Poovayya, Sr. Advocate and Mr. Saranshi Jain,
Advocate for impleaded applicant - Namma Bengaluru
Foundation
Mr. Vikram Hegde, Advocate for impleaded applicant

For Respondents (s): Mr. Devraj Ashok, Advocate
Mr. Rajkumar, Advocate and Ms. Sonia, LA
Ms. Nidhi Mehrotra, Advocate

Original Application No. 217/2017
(M.A. Nos. 761/2017, 1073/2017,
1098/2017 & 1471/2017)

For Applicant(s): Ms. Guneet Khehar, Mr. Tarunvir Singh Khehar, Mr.
P. Ramaprakash and Mr. Sandeep Mishra, Advocates
For Respondents (s): Dr. Abhishek Atrey, Advocate
Mr. Rajkumar, Advocate and Ms. Sonia, LA

ORDER

1. The issue for consideration in the two matters, one initiated by the Tribunal on its own motion and the other filed by an individual relates to contamination of water bodies at Bengaluru - Bellandur lake, Agara lake and Varthur lake *inter-alia*, on account of discharge of untreated sewage and other effluents from

their performance should be recorded and considered favourably or otherwise for their career progression.

xv. Similar exercise as (xiv) may be undertaken to identify officers responsible for failure in the past. Such exercise may be completed within three months from today.

xvi. Since failure of preventing the pollutants being discharged in water bodies (including lakes) and failure to implement solid and other waste management rules are too frequent and widespread, the CPCB must lay down specific guidelines to deal with the same, throughout India, including the scale of compensation to be recovered from different individuals/authorities, in addition to or as alternative to prosecution. The scale may have slabs, depending on extent of pollution caused, economic viability, etc. Deterrent effect for repeated wrongs may also be provided.

xvii. MoEF&CC may specify limit for phosphorus in soaps and detergents to prevent damage to the environment and public health.

27. The above amount in the present case has been determined having regard to the estimated cost of setting up of STPs, based on the data available, which has been assessed with the assistance of the learned Counsel for the parties.

28. We have nominated Justice Santosh Hegde on information being provided during the hearing that he is agreeable to undertake the above job.

29. Justice Hegde will be entitled to a token honorarium of Rs. 2.5 Lakh per month from the date he assumes the charge. Justice Hegde will be entitled to assistance of persons of his choice for which remuneration will be paid by the SPCB, Karnataka as may be determined by Justice Hegde.

Item Nos. 1 to 11

Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 176/2015
(M.A. No. 1332/2015)
&
Original Application No. 59/2012
(M.A. No. 34/2016 & M.A. No. 190/2016)
&
Original Application No. 108/2013
(M.A. No. 489/2015)
&
Original Application No. 179/2013
(M.A. No. 866/2014 & M.A. NO. 644/2015)
&
Appeal No. 67/2015
(M.A. No. 652/2015)
And

Original Application No. 484/2015
(M.A. No. 155/2017, M.A. No. 567/2017
& M.A. No. 927/2017)
And

Original Application No. 327/2018
(M. A. No. 1282/2018)
And

Original Application No. 115/2017
(M.A. No. 442/2017)
And

Original Application No. 411 of 2018
And

Original Application No. 613/2017
And

Original Application No. 614/2017

Shailesh Singh	Versus	Respondent(s)
Hotel Holiday Regency, Moradabad & Ors.		Applicant(s)
With		
Legal Aid, National Green Tribunal Bar Association		Applicant(s)
	Versus	
NCT of Delhi & Ors.		Respondent(s)
With		
Raj Hans Bansal		Applicant(s)
	Versus	
Ministry of Water Resources & Ors.		Respondent(s)
With		
Apex Chambers of Commerce and Industries of N.C.T. of Delhi & Ors.		Applicant(s)
	Versus	
Govt. of NCT Delhi & Ors.		Respondent(s)
With		
Vikrant Tongad		Applicant(s)

Versus

Union of India & Ors. Respondent(s)

With
Shailesh Singh Applicant(s)

Versus

Hotel The Oberoi Amarvilas & Ors. Respondent(s)

With
Shailesh Singh Applicant(s)

Versus

Panchsheel Buildtech Pvt. Ltd. & Ors. Respondent(s)

With
Shailesh Singh Applicant(s)

Versus

Central Ground Water Board & Ors. Respondent(s)

With
M/s A-One Mineral Water Industry Applicant(s)

Versus

Central Ground Water Authority & Ors. Respondent(s)

With
Mohd. Javed Asghar Applicant(s)

Versus

M/s Upper Ganges Sugar and Industries Ltd.
(Distillery Unit) & Ors. Respondent(s)With
Mohd. Javed Asghar Applicant(s)

Versus

State of U.P. & Ors. Respondent(s)

Hearing concluded on: 18.12.2018

Order uploaded on: 03.01.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant(s): Mr. Raj Pajwani, Senior Advocate and Mr. Rahul Choudhary, Advocate (In O.A. Nos. 59/2012 & 108/2013)
Ms. Preeti Singh, Mr. S. Porwal, Mr. Shivam Jaiswal, Advocates (In O.A. Nos. 176/2015, 484/2015, 327/2018 & 115/2017)
Mr. Amrendra Kumar Dubey, Advocate (O.A. No. 411/2018)

For Respondent (s): Ms. Sakshi Popli, Advocate for DJB (O.A. No. 59/2012)
Mr. Sumeet Pushkarna, Mr. Devanshu, Advocates with Mr. Sudhir Chauhan, E.E., Delhi Jal Board (O.A. No. 108/2013)
Mr. Ajay Jain, Advocate for GNCTD
Mr. Ardhendumauli Kumar Prasad, Mr. Shashank Saxena, Ms. Diksha Gera, Mr. Amrutesh Raj, Advocates for CGWA
Mr. Pradeep Mishra, Mr. Daleep Dhyani, Advocates for UPPCB
Ms. Sakshi Popli, Advocate for NDMC
Mr. Amit Tiwari, Mr. Rohit Pratap Singh, Advocates for State of UP

appropriate mechanism can be introduced consistent with the needs of environment.

29. The MoEF&CC is directed to constitute an Expert Committee by including representatives from IIT Delhi, IIT Roorkee, IIM Ahmedabad, CPCB, NITI Ayog and any other concerned agency or department to examine the issue of appropriate policy for conservation of ground water with a robust institutional mechanism for surveillance and monitoring with a view to enhance access to ground water for drinking purposes in OCS areas by way of appropriate replenishment practices which can be properly accounted and measured for as well as to sustain the floodplains of rivers in terms of e-flows and other water bodies. The MoEF & CC and MoWR may finalize the issue of subject remain *inter-se* with regard to ground water reserve and its quality.

30. The Committee may be constituted in two weeks and report of the Committee may be furnished to the MoEF &CC and this Tribunal in two months by e-mail at ngt.filing@gmail.com.

31. The Committee may also indicate the projection of its impact study in light of projected data for the next 50 years (in phased manner with action plan for each decade). Thereafter, fresh guidelines be issued by the concerned Ministry and the report furnished to the Tribunal on or before 30.04.2019.

32. The CPCB may constitute a mechanism to deal with individual cases of violations of norms, as existed prior to Notification of 12.12.2018, to determine the environment compensation to be recovered or other coercive measures to be taken, including prosecution, for past illegal extraction of ground water, as per

law. All the matters relating to illegal extraction of ground water by individuals are disposed of with these directions.

33. The Expert Committee report, the new policy and challenge to orders of authorities, if any, will be considered on the next date.

The matter be put up for above consideration in the first week of May, 2019.



CRITERIA TO CALCULATE WATER CONSUMPTION**Table 1: Discharge of 4" Dia and 1 HP Pump**

Sl. No.	Depth (Meter)	Discharge	
		LPM	m ³ /hr
1	25	50	3
2	43	40	2.4
3	59	30	1.8
4	69	20	1.2
5	77	10	0.6

Table 2: Discharge of 4" Dia and 2 HP Pump

Sl. No.	Depth (Meter)	Discharge	
		LPM	m ³ /hr
1	60	50	3
2	98	40	2.4
3	124	30	1.8
4	141	20	1.2
5	165	10	0.6

Table 3: Discharge of 6" Dia and 3 HP Pump

Sl. No.	Depth (Meter)	Discharge	
		LPM	m ³ /hr
1	17	200	12
2	29	175	10.5
3	41	150	9
4	50	130	7.8
5	62	100	6

Table 4: Discharge of 6" Dia and 5 HP Pump

Sl. No.	Depth (Meter)	Discharge	
		LPM	m ³ /hr
1	26	225	13.5
2	50	200	12
3	70	175	10.5
4	86	150	9
5	92	140	8.4

References

1. Bureau of Indian Standards. 1993. IS1172:1993 (Reaffirmed 2002). *Code of Basic Requirements for Water Supply, Drainage and Sanitation (Fourth Revision)*. New Delhi: BIS.
2. Census of India. 2011. Census of India's website. [Online]. [Accessed 15 February 2019]. Available from: http://censusindia.gov.in/2011-prov-results/paper2/data_files/India2/1.%20Data%20Highlight.pdf.
3. Central Pollution Control Board. 2013. *Performance Evaluation of Sewage Treatment Plants under NRCD*. Delhi: CPCB.
4. Central Pollution Control Board. 2016. *Graded Response Action Plan for Delhi & NCR*. Delhi: CPCB.
5. Central Pollution Control Board. 2016. *Final Document on Revised Classification of Industrial Sectors Under Red, Orange, Green and White Categories*. Delhi: CPCB.
6. CGWA. 2015. *Guidelines/Criteria for evaluation of proposals/requests for ground water abstraction*. New Delhi-Central Ground Water Authority, Ministry of Water Resources, River Development & Ganga Rejuvenation, Government of India.
7. CGWB. 2017. *Categorisation of Assessment Units* [Online]. [Accessed 20 February 2019]. Available from: <http://cgwa-noc.gov.in/LandingPage/NotifiedAreas/CategorizationOfAssessmentUnits.pdf#ZOOM=150>.
8. CGWB. 2017. *Dynamic Ground Water Resources of India*. Faridabad-Central Ground Water Board, Ministry of Water Resources, River Development & Ganga Rejuvenation, Government of India.
9. CPHEEO. 2013. *Manual on Sewerage and Sewage Treatment Systems – 2013*, New Delhi: Ministry of Urban Development, Government of India.
10. CPHEEO. 2016. *Manual on Municipal Solid Waste Management – 2016*. New Delhi: Ministry of Urban Development, Government of India.
11. Ministry of Micro, Small and Medium Enterprises. 2006. *The Micro, Small and Medium Enterprises Development Act, 2006. 2nd October, 2006, vide notification No. S.O. 1154(E) dated 18th July, 2006, see Gazette of India, Extraordinary Part II sec.3(ii)*, Government of India.
12. *Plastic Waste Management Rules, 2016*. (G.S.R. 320 (E) [18-03-2016]). New Delhi: Ministry of Environment Forest and Climate Change, Government of India.
13. *Solid Waste Management Rules, 2016*. (S.O. 1357(E) [08-04-2016]). New Delhi: Ministry of Environment Forest and Climate Change, Government of India.
14. WILO. 2017. *Building Service Residential Selection Booklet*. Pune- WILO Mather and Platt Pumps Pvt. Ltd.

ENVIRONMENTAL
CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The PROJECT PROPONENT
SURENDRA RAI

R/o WARD NO.- 22, VINOD KUNJ TIRAHA, JHANSI ROAD,
TIKAMGARH, M.P. -472001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/UP/MIN/291185/2022 dated 08-Sep-2022. The particulars of the environmental
clearance granted to the project are as below.

1. EC Identification No.	EC22B001UP178888
2. File No.	7247
3. Project Type	New
4. Category	B2
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	KHANDA-BOULDER /GITTI-BALLAST MINE AT VILLAGE CHHILLA TEHSIL MAHRONI DISTRICT LALITPUR UTTAR PRADESH GATA NO. 217KHA MS TRIDEV CONSTRUCTION BY SURENDRA KUMAR RAI
7. Name of Company/Organization	SURENDRA RAI
8. Location of Project	Uttar Pradesh
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 21/11/2022

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)



*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/291185/2022 & SEIAA, U.P File no-7247

Sub: Environmental Clearance for Proposed Khanda-boulder/gitti-ballast" Mine at Gata/Arazi No-217 Kha, Village- Chhilla, Tehsil- Mahroni & District- Lalitpur, Uttar Pradesh, Sanctioned Area:- 2.53 ha.

Dear Sir,

This is with reference to your application / letter dated 08-09-2022 & 03-10-2022 on above mentioned subject. The matter was considered by 692th SEAC in meeting held on 07-10-2022 and 666th SEIAA in meeting held on 03-11-2022.

A presentation was made by the project proponent along with their consultant M/s AWS Envirotech (OPC) Pvt. Ltd to SEAC on 07-10-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for "Khanda-boulder/gitti-ballast" Mine at Gata/Arazi No-217 Kha, Village- Chhilla, Tehsil- Mahroni & District- Lalitpur, Uttar Pradesh, (Leased Area:- 2.53 ha.), M/s Tridev Construction.
2. Salient features of the project as submitted by the project proponent:

1.	The Environmental clearance is sought for "Khanda-boulder/gitti-ballast" Mine at Gata/Arazi No- 217 Kha, Village- Chhilla, Tehsil- Mahroni & District- Lalitpur, Uttar Pradesh, Sanctioned Area:- 2.53 ha. developed by M/s Tridev Construction (Shri Surendra Kumar Rai)
2.	On-line proposal No. SIA/UP/MIN/291185/2022
3.	File No. allotted by SEIAA, UP 7247
4.	Name of Proponent M/s Tridev Construction (Shri Surendra Kumar Rai)
5.	Full correspondence address of proponent and E-mail Id R/o Ward No.- 22, Vinod Kunj Tiraha, Jhansi road, Tikamgarh, Madhya Pradesh E-mail Id- tridev5418@gmail.com
6.	Name of Project "Khanda-boulder/gitti-ballast" Mine at Gata/Arazi No-217 Kha, Village- Chhilla, Tehsil- Mahroni & District- Lalitpur, Uttar Pradesh developed by M/s Tridev Construction (Shri Surendra Kumar Rai)
07.	Project Location (Plot.Khasra/Gata No.) Gata/Arazi No-217 Kha, Village- Chhilla, Tehsil- Mahroni & District- Lalitpur, Uttar Pradesh
08.	Name of River NA
09.	Name of Village Chilla
10.	Tehsil Mahroni
11.	District Lalitpur

12.	Name of Minor Mineral	Khanda-boulder/gitti-ballast	
13.	Sanctioned Lease Area (in Ha.)	2.53 ha.	
14.	Max. & Min mRL within lease area	Highest mRL is 345.8 & Lowest is 338.9 mRL	
15.	Pillar Coordinates (Verified by DMO)	Coordinates of the sanctioned lease area	
		Pillar	N
		A	24°43'20.29"N
		B	24°43'24.96"N
		C	24°43'26.39"N
		D	24°43'23.33"N
		E	24°43'21.43"N
		F	24°43'19.93"N
		E	78°40'29.99"E
		E	78°40'30.49"E
		E	78°40'33.72"E
		E	78°40'35.99"E
		E	78°40'35.99"E
		E	78°40'34.89"E
16.	Total Geological Reserves	797745 m ³	
17.	Total Mineable Reserve (as per Approved Mine Plan)	474021 m ³	
18.	Total Proposed Production per annum	75900 m ³ (per annum)	
19.	Proposed Production/year	75900 m ³ per annum	
20.	Sanctioned Period of Mine lease	10 years	
21.	Method of Mining	Opencast, Semi-Mechanized	
22.	No. of working days	300	
23.	Working hours/day	8	
24.	No. of worker	52	
25.	Type of Land	Govt. Land	
26.	Ultimate of Depth of Mining	Upto 320 mRL	
27.	Nearest metalled road from site	60 m	
28.	Water Requirement	PURPOSE	REQUIREMENT (KLD)
		Drinking	0.52 KLD
		Suppression of dust	0.24 KLD
		Plantation	1.40 KLD
		Others (if any)	-
		Total	2.16 KLD
29.	Name of QCI Accredited Consultant with QCI No and period of validity.	AWS Envirotech (OPC) Pvt. Ltd. Certificate no. NABET/EIA/2225/IA 0097(Rev.01) Valid Till July 14, 2025	
30.	Any litigation pending against the project or land in any court	No	
31.	Details of 500 m Cluster Certificate verified by Mining Officer	vide letter no. 460/30-mines/2022-23	
32.	Details of Lease Area in approved DSR	2.53 ha.	
33.	Proposed CER cost	Rs. 4.12 Lakhs	
34.	Proposed EMP cost	Total project cost- Rs. 2.06 Crores, For EMP Capital cost-4.6 Lakhs, Recurring cost-2.423 Lakhs/Annum	
35.	Distance of Haul Road	60 m	
36.	No. of Trees to be Planted	700	

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.

5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 07-10-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 03-11-2022 and decided to grant the Environmental Clearance to the title project for collection of 75900 m³ /Annum lease area of 2.53 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.

15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
2. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and

- permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
 5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
 6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
 7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
 8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 3,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
 9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 15 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
 10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
 11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, Gol, Lucknow.
 12. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
 13. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
 14. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
 15. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
 16. The project proponent shall install solar light in their site office.

17. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
18. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
19. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
20. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
21. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
22. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
23. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
24. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
25. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
26. The project proponent should explore the possibilities of rainwater harvesting.
27. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
28. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
29. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
30. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
31. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
32. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
33. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.

34. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
35. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
36. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
37. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
38. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.
39. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
40. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
41. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
42. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
43. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
44. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
45. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
46. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
47. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.

48. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
49. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
50. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly.
51. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
52. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
53. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
54. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
55. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
56. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
57. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.

58. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
59. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
60. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April/May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
61. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
62. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
63. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
64. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
65. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
66. Project Proponent shall explore the possibility of using solar energy where ever possible.
67. Commitment towards CER has to be followed strictly.
68. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
69. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
70. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their

amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)
4. District Magistrate Lalitpur.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

From

M/s Tridev Construction

Shri Surendra Kumar Rai

R/o Ward No.- 22, Vinod Kunj Tiraha, Jhansi road,
Tikamgarh, Madhya Pradesh

Date: 11/03/2026

To,

The Member Secretary,

U.P. Pollution Control Board,

Building No. TC-12V,

Vibhuti Khand, Gomti Nagar,

Lucknow -226010

Reference: EC Identification No. EC22B001UP178888 on Dated 21/11/2022 issued by SEIAA, U.P
File No. 7247

Subject: Compliance of Environmental Clearance Conditions for Khanda-Boulder/Gitti-Ballast
Mine at Gata/Arazi No. 217 Kha, Village: Chhilla, Tehsil: Mahroni & District: Lalitpur,
State: Uttar Pradesh, Lease Area: 2.53 Ha. (Period: October 2025 to March 2026)

Dear Sir,

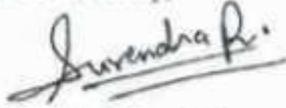
This is to inform you that our project has been accorded Environmental Clearance from SEIAA, UP, vide
EC Identification No. EC22B001UP178888 on Dated 21/11/2022.

Point wise compliance of the stipulated environmental conditions/safeguards mentioned in the
Environmental Clearance is enclosed.

We assure that the compliance of the conditions given by SEIAA will be strictly followed with the
progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,



Surendra Kumar Rai

Project Proponent

Copy to:

1. The Member Secretary (SEIAA), Directorate of Environment, Government of Uttar Pradesh, Dr. Bhimrao
Ambedkar Paryavaran Parisar,, Vincet Khand-I, Gomti Nagar, Lucknow- 226010.

डाक प्राप्ति रसीद
प्राप्ति दिनांक... 11/03/26
आपका के हस्ताक्षर
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The PROJECT PROPONENT
SURENDRA RAI
R/o WARD NO.- 22, VINOD KUNJ TIRAHA, JHANSI ROAD,
TIKAMGARH, M.P. -472001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/UP/MIN/291185/2022 dated 08 Sep 2022. The particulars of the environmental
clearance granted to the project are as below.

1. EC Identification No.	EC22B001UP178888
2. File No.	7247
3. Project Type	New
4. Category	B2
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	KHANDA-BOULDER /GITTI-BALLAST MINE AT VILLAGE CHHILLA TEHSIL MAHRONI DISTRICT LALITPUR UTTAR PRADESH GATA NO. 217KHA MS TRIDEV CONSTRUCTION BY SURENDRA KUMAR RAI
7. Name of Company/Organization	SURENDRA RAI
8. Location of Project	Uttar Pradesh
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 21/11/2022

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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and Virtuous Environmental Single-Window Hub)





State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/291185/2022 & SEIAA, U.P File no-7247

Sub: Environmental Clearance for Proposed Khanda-boulder/gitti-ballast" Mine at Gata/Arazi No-217 Kha, Village- Chhilla, Tehsil- Mahroni & District- Lalitpur, Uttar Pradesh, Sanctioned Area:- 2.53 ha.

Dear Sir,

This is with reference to your application / letter dated 08-09-2022 & 03-10-2022 on above mentioned subject. The matter was considered by 692th SEAC in meeting held on 07-10-2022 and 666th SEIAA in meeting held on 03-11-2022.

A presentation was made by the project proponent along with their consultant M/s AWS Envirotech (OPC) Pvt. Ltd to SEAC on 07-10-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for "Khanda-boulder/gitti-ballast" Mine at Gata/Arazi No-217 Kha, Village- Chhilla, Tehsil- Mahroni & District- Lalitpur, Uttar Pradesh, (Leased Area:- 2.53 ha.), M/s Tridev Construction.
2. Salient features of the project as submitted by the project proponent:

1.	The Environmental clearance is sought for "Khanda-boulder/gitti-ballast" Mine at Gata/Arazi No- 217 Kha, Village- Chhilla, Tehsil- Mahroni & District- Lalitpur, Uttar Pradesh, Sanctioned Area:- 2.53 ha. developed by M/s Tridev Construction (Shri Surendra Kumar Rai)
2.	On-line proposal No. SIA/UP/MIN/291185/2022
3.	File No. allotted by SEIAA, UP 7247
4.	Name of Proponent M/s Tridev Construction (Shri Surendra Kumar Rai)
5.	Full correspondence address of proponent and E-mail Id R/o Ward No.- 22, Vinod Kunj Tiraha, Jhansi road, Tikamgarh, Madhya Pradesh E-mail Id- tridev5418@gmail.com
6.	Name of Project "Khanda-boulder/gitti-ballast" Mine at Gata/Arazi No-217 Kha, Village- Chhilla, Tehsil- Mahroni & District- Lalitpur, Uttar Pradesh developed by M/s Tridev Construction (Shri Surendra Kumar Rai)
07.	Project Location (Plot.Khasra/Gata No.) Gata/Arazi No-217 Kha, Village- Chhilla, Tehsil- Mahroni & District- Lalitpur, Uttar Pradesh
08.	Name of River NA
09.	Name of Village Chilla
10.	Tehsil Mahroni
11.	District Lalitpur

12.	Name of Minor Mineral	Khanda-boulder/gitti-ballast	
13.	Sanctioned Lease Area (in Ha.)	2.53 ha.	
14.	Max. & Min mRL within lease area	Highest mRL is 345.8 & Lowest is 338.9 mRL	
15.	Pillar Coordinates (Verified by DMO)	Coordinates of the sanctioned lease area	
		Pillar	N
		A	24°43'20.29"N
		B	24°43'24.96"N
		C	24°43'26.39"N
		D	24°43'23.33"N
		E	24°43'21.43"N
		F	24°43'19.93"N
		E	78°40'29.99"E
		E	78°40'30.49"E
		E	78°40'33.72"E
		E	78°40'35.99"E
		E	78°40'35.99"E
		E	78°40'34.89"E
16.	Total Geological Reserves	797745 m ³	
17.	Total Mineable Reserve (as per Approved Mine Plan)	474021 m ³	
18.	Total Proposed Production per annum	75900 m ³ (per annum)	
19.	Proposed Production/year	75900 m ³ per annum	
20.	Sanctioned Period of Mine lease	10 years	
21.	Method of Mining	Opencast, Semi-Mechanized	
22.	No. of working days	300	
23.	Working hours/day	8	
24.	No. of worker	52	
25.	Type of Land	Govt. Land	
26.	Ultimate of Depth of Mining	Upto 320 mRL	
27.	Nearest metalled road from site	60 m	
28.	Water Requirement	PURPOSE	REQUIREMENT (KLD)
		Drinking	0.52 KLD
		Suppression of dust	0.24 KLD
		Plantation	1.40 KLD
		Others (if any)	-
		Total	2.16 KLD
29.	Name of QCI Accredited Consultant with QCI No and period of validity.	AWS Envirotech (OPC) Pvt. Ltd. Certificate no. NABET/EIA/2225/IA 0097(Rev.01) Valid Till July 14, 2025	
30.	Any litigation pending against the project or land in any court	No	
31.	Details of 500 m Cluster Certificate verified by Mining Officer	vide letter no. 460/30-mines/2022-23	
32.	Details of Lease Area in approved DSR	2.53 ha.	
33.	Proposed CER cost	Rs. 4.12 Lakhs	
34.	Proposed EMP cost	Total project cost- Rs. 2.06 Crores, For EMP Capital cost-4.6 Lakhs, Recurring cost-2.423 Lakhs/Annum	
35.	Distance of Haul Road	60 m	
36.	No. of Trees to be Planted	700	

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.

5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 07-10-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 03-11-2022 and decided to grant the Environmental Clearance to the title project for collection of 75900 m³ /Annum lease area of 2.53 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.

15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
2. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and

- permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
 5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
 6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
 7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
 8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 3,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
 9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 15 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
 10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
 11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, Gol, Lucknow.
 12. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
 13. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
 14. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
 15. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
 16. The project proponent shall install solar light in their site office.

17. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
18. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
19. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
20. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
21. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
22. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
23. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
24. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
25. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
26. The project proponent should explore the possibilities of rainwater harvesting.
27. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
28. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
29. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
30. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
31. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
32. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
33. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.

34. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
35. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
36. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
37. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
38. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.
39. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP PCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
40. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
41. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
42. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
43. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
44. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
45. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
46. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
47. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.

48. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
49. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
50. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
51. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
52. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
53. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
54. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
55. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
56. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
57. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.

58. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
59. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
60. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April/May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
61. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
62. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
63. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
64. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
65. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
66. Project Proponent shall explore the possibility of using solar energy where ever possible.
67. Commitment towards CER has to be followed strictly.
68. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
69. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
70. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their

amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)
4. District Magistrate Lalitpur.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

TABLE OF CONTENT

Sl. No.	Contents
A	Compliance Report
B	Annexures
	Annexures 1: LOI
	Annexures 2: Lease Deed
	Annexures 3: Mining Plan
	Annexures 4: CTO
	Annexures 5: Lab Report
	Annexures 6: Photographs of Site

**POINT-WISE COMPLIANCE
OF
STIPULATED SPECIFIC AND GENERAL CONDITIONS
IN THE
ENVIRONMENTAL CLEARANCE LETTER
For the period of**

October 2025 to March 2026

EC Identification No. EC22B001UP178888

Date of Issue of EC: 21/11/2022

MoEFCC Proposal no- SIA/UP/MIN/291185/2022

&

SEIAA, U.P File No. 7247

Khanda – Boulder/ Gitti- Ballast Mining Project

At

Gata/Arazi No. 217 Kha,

Village: Chhilla, Tehsil: Mahroni,

District: Lalitpur, State: Uttar Pradesh

(Lease Area: 2.53 Ha. and Production: 75,900 m³/annum)

Submitted By

M/s Tridev Construction

Shri Surendra Kumar Rai

R/o Ward No.- 22, Vinod Kunj Tiraha, Jhansi road,

Tikamgarh, Madhya Pradesh

PURPOSE OF THE COMPLIANCE REPORT

As per the “Sub Para (ii)” of “Para 10” of EIA Notification 2006, it is stated that “It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year” and as per compliance of condition mentioned in Environment Clearance Letter, Six monthly compliance reports should be submitted to the Uttar Pradesh State Pollution Control Board and Regional Office of MoEF&CC Lucknow.

It is mandatory to submit a Six Monthly Compliance Report to show the status & compliance of all the Conditions mentioned in Environment clearance Letter, along with monitoring of various Environmental Parameters (as per CPCB Norms).

The regulatory authorities in this case are Uttar Pradesh State Pollution Control Board, Regional Office-MoEF&CC (Lucknow) and Uttar Pradesh SEIAA. Various scheduled Site Visits were conducted by a team of Experts to Monitor Pollution related parameters as defined by CPCB /UPPCB. Samples for Air, Water, Noise and Soil were also collected for further analysis.

Based on the Specific and General Conditions mentioned in the EC Letter, a Compliance Report was prepared by the Team on behalf of Project Proponent; details of which are present in Chapter – “Compliance Report”.

Methodology for Preparation of Report is as follows:

1. Study of EC Letter & Related Documents,
2. Site Visits by a Team of Experts,
3. Monitoring of Environment Parameters, viz. Ambient Air, Water.
4. Analysis of Samples collected during Monitoring,
5. Interpretation of Monitoring Results,
6. Suggestions for Implementation of various Action Plans.

Generic Structure of Report:

- 1) Purpose of the Report, explaining the need of a Compliance Report and Methodology Adopted for preparation of Report.
- 2) Environment Clearance Letter, prescribing all the conditions & guidelines to be followed during construction Phase and Operation Phase of the Project.
- 3) Site Study Report, showing status of the project and site photographs.
- 4) Compliance Report, explaining the entire General & specific conditions in the EC Letter and providing details with respect to each condition/ guideline.
- 5) Monitoring Reports & Analysis, showing the level of emission with in the project site for various Environment Parameters.
- 6) Suggestions for Implementation.

Six Monthly Compliance Report of EC Conditions
(October 2025 to March 2026)
Khanda – Boulder/ Gitti- Ballast Mine

POINT WISE COMPLIANCE TO CONDITIONS OF EC ISSUED BY SEIAA, UP, VIDE Ref No. EC Identification No. EC22B001UP178888 on Dated 21/11/2022 issued by SEIAA File No. 7247.

Details of Environmental Clearance:

1. The environmental clearance is sought for Khanda-Boulder / Gitti- Ballast Mining Project at Gata/Arazi No. 217 Kha, Village: Chhilla, Tehsil: Mahroni & District: Lalitpur, State: Uttar Pradesh. (Lease Area- 2.53 Ha).

2. Environmental Clearance for the proposal has been issued by SEIAA, U.P, vide ref of.EC Identification No. EC22B001UP178888 on Dated 21/11/2022 issued by SEIAA, U.P File No. 7247 for the production of 75,900 m³/annum.

Conditions		Compliance Status
GENERAL CONDITIONS		
1.	This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.	Noted and agreed. LOI & Lease deed is attached as Annexure I & II.
2.	Forest clearance shall be taken by the proponent as necessary under the law.	All the necessary clearances are taken by the Mines Department Lalitpur before auctioning the Lease.
3.	Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again required prior environmental clearance as per EIA Notification, 2006.	Noted and agreed.
4.	No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.	Noted and agreed.
5.	Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by SEIAA will stand cancelled.	Noted Mining will be carried out as per Approved Mining Plan. Approved Mining Plan is attached as Annexure III.
6.	Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO ₂ , NO _x monitoring. The Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.	Noted and agreed. Ambient air quality report is attached as Annexure
7.	Data on ambient air quality (RPM, SPM, SO ₂ ,	Noted and agreed.

Six Monthly Compliance Report of EC Conditions
(October 2025 to March 2026)
Khanda – Boulder/ Gitti- Ballast Mine

	NOx) should be regularly submitted to the Integrated Regional office, MoEF & CC, Gol, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.	
8.	Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.09.	Noted and agreed.
9.	Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.	Measures taken to Control the air pollution at site: <ul style="list-style-type: none"> • Haulage road is regularly maintained. • PUC certified vehicles are deployed for Transportation. • All the vehicles are covered by tarpaulin sheet during the transportation of the mineral. • Water sprinkling is carried out twice a day.
10.	Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.	Noted and agreed. <ul style="list-style-type: none"> • The workers engaged in operation of HEMM, Blasting, Drilling operations will be provided with earplugs / ear muffs. • A routine health check-up has been carried out by the local medical professional. • Only day time mining are carried out. Noise controlled machineries will be utilized in mining activity.
11.	Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.	Not Applicable. As no wastewater is generated from the mine Site .So no need for the treatment.
12.	Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.	The personnel protective devices are provided to the laborers as per their works. <ul style="list-style-type: none"> • PPEs are provided to the workers on the working site. • Regular health checks up camps are organized. • Disposable respirators is provided to all those working in dusty area where dust concentration is very high. • Ear plugs is provided to the laborers who are engaged near noise making machineries.

**Six Monthly Compliance Report of EC Conditions
(October 2025 to March 2026)
Khanda – Boulder/ Gitti- Ballast Mine**

		<ul style="list-style-type: none"> • Safety helmet and safety shoes are provided to all the workers. • Vocational training programs are organized every week to train the workers about the mine working & operating the machines.
13.	Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.	<p>Measures taken to Control the air pollution at site:</p> <ul style="list-style-type: none"> • Haulage road is regularly maintained. • PUC certified vehicles are deployed for Transportation. • All the vehicles are covered by tarpaulin sheet during the transportation of the mineral. • Water sprinkling is carried out twice a day.
14.	The transportation of the materials shall be limited to day hours' time only.	<p>Noted and complied.</p> <p>The transportation of the materials will be limited to day hours' time only and no mining activity will be carried out in evening hours to avoid any mishap in the night time.</p>
15.	Provision shall be made for the housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	Basic facilities have been developed at the site.
16.	A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.	Noted and agreed.
17.	The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	Noted and agreed.
18.	The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board.	Budget for EMP is allocated and utilized.
19.	The Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report,	<p>Noted</p> <p>As the Project falls under B2 Category, So EIA preparation will not be done neither Public Hearing will be conducted.</p>

Six Monthly Compliance Report of EC Conditions

(October 2025 to March 2026)

Khanda – Boulder/ Gitti- Ballast Mine

	Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, Gol. Lucknow and State Pollution Control Board.	
20.	A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.	Noted and agreed.
21.	The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).	Noted and agreed.
22.	The Project Proponent has to submit a regular half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.	Noted and agreed. The compliance is being submitted regularly on or at least within the stipulated time frame as per SEIAA , U.P.
23.	The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.	Noted and agreed.
24.	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	Noted and agreed.

Specific condition:

1.	If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.	Not Applicable. As the Project falls under B2 Category.
2.	Validity period of this EC is 5 years from the date of issue as the LoI has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is	Noted and agreed.

**Six Monthly Compliance Report of EC Conditions
(October 2025 to March 2026)
Khanda – Boulder/ Gitti- Ballast Mine**

	earlier. After this period the EC will become null and void.	
3.	A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (Conservation) Act, 1980 and submit before the start of work.	No forest land is utilized in the mining or its related activities. All the necessary clearances were already taken from Forest Department by the Mines department before auctioning the lease.
4.	The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.	Noted and it will be Complied.
5.	Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.	Noted and it will be Complied. Local and native species will be planted.
6.	Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.	Noted and agreed.
7.	If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.	Noted and agreed. Water table will not be intersected due to mining activity. As the mine working will be confined up to 320 mRL.
8.	Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 3,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.	Noted and agreed.
9.	In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 5 ha. Funds for the same will be kept in a separate bank account and six monthly compliance	Noted and agreed.

**Six Monthly Compliance Report of EC Conditions
(October 2025 to March 2026)
Khanda – Boulder/ Gitti- Ballast Mine**

	status will be presented by project proponent before the nominated authority in the District.	
10.	Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.	Noted and it will be complied by the Department of Geology & Mines, GoUP.
11.	Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.	Noted and agreed.
12.	Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.	Not Applicable As the Project falls under B2 category, EIA – EMP report preparation will not be done.
13.	Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.	Noted and agreed. LoI is enclosed as annexure I.
14.	Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.	Noted and agreed. Lease Deed is enclosed as annexure II. /
15.	If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.	Noted and it will be Complied. Adequate mitigative measures will be taken to restore air quality and attain the prescribed standards.
16.	The project proponent shall install solar light in their site office.	Noted and agreed.
17.	During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.	Noted and agreed. Six monthly compliance is being submitted
18.	Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.	Noted and agreed.

Six Monthly Compliance Report of EC Conditions
(October 2025 to March 2026)
Khanda – Boulder/ Gitti- Ballast Mine

19.	The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P.	Noted and agreed. The height and width of the bench will be as per Approved mining plan. Approved Mining Plan is annexed as Annexure III.
20.	In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.	Noted and agreed.
21.	The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.	Noted and agreed.
22.	The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.	Noted and it will be Complied.
23.	The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.	Noted and agreed. Water table will not be intersected due to mining activity. As the mine working will be confined up to 320 mRL. CTO is enclosed as annexure IV.
24.	Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.	Noted and agreed.
25.	Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.	Mitigative measures is taken to Control Vehicular emissions: <ul style="list-style-type: none"> • Regular Water sprinkling is carried out at haul roads, loading and unloading point. • Water sprinkling is carried out twice a day. • Haulage road is regularly maintained.

Six Monthly Compliance Report of EC Conditions

(October 2025 to March 2026)

Khanda – Boulder/ Gitti- Ballast Mine

		<ul style="list-style-type: none"> • PUC certified vehicles are deployed for Transportation. • All the vehicles are covered by tarpaulin sheet during the transportation of the mineral.
26.	The project proponent should explore the possibilities of rainwater harvesting.	Noted and agreed.
27.	At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt. /District Administration related to Covid-19.	Noted and agreed.
28.	This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.	Noted and agreed.
29.	In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.	Noted and agreed.
30.	This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.	Noted and agreed. The LOI & Lease deed is attached as Annexure I & II.
31.	The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.	Noted and agreed.
32.	Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.	Noted and agreed.
33.	A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.	Not Applicable
34.	No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.	Noted and agreed. Mining is being done strictly as per the approved mining plan. No two pits have been executed simultaneously.
35.	After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation,	Noted and it will be Complied.

Six Monthly Compliance Report of EC-Conditions
(October 2025 to March 2026)
Khanda – Boulder/ Gitti- Ballast Mine

	forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.	
36.	An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.	Noted and agreed.
37.	The sprinkling of water on haul roads to control dust will be ensured by the project proponent.	Noted and agreed. <ul style="list-style-type: none"> • Haulage road will be regularly maintained. • Water sprinkling will be carried out twice a day.
38.	Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.	Budget for plantation is also allocated and it will be implemented in consultation with the DFO.
39.	Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.	Noted and agreed.
40.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.	Controlled blasting techniques have been adopted.
41.	Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.	Temporary shelters have been provided to the workers with all the required facilities such as drinking water, fuel, medical and toilets.
42.	Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be	Noted and agreed. Haul road and linked roads are being maintained to avoid any inconvenience to the localities.

Six Monthly Compliance Report of EC Conditions
(October 2025 to March 2026)
Khanda – Boulder/ Gitti- Ballast Mine

	constructed as all-weather road with black topping and maintained by the project proponent.	
43.	The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.	Noted and agreed.
44	Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.	Six monthly compliance is being submitted
45	The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.	Noted and it will be Complied.
46	Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.	All the mined out material is sent to crushing unit for the making of gitti and boulders. The entire ROM are saleable no waste or dumps are maintained at site.
47	Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.	Noted and agreed.
48	Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.	Noted and agreed.
49	Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records	Noted and agreed.

Six Monthly Compliance Report of EC Conditions
(October 2025 to March 2026)
Khanda – Boulder/ Gitti- Ballast Mine

	maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.	Since Ground water is only used for drinking purposes and is being procured from the legally authorized suppliers. Ground Water data has been collected within the core zone. Lab Report is attached in Annexure V.
50	Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.	Noted and agreed. Dust suppression is being done by regular sprinkling of water on the haulage road and by covering the loaded trucks by the tarpaulin.
51	Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.	Baseline data has been collected within the core zone. Lab Report is attached in Annexure V.
52	Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.	Noted and agreed. Budget for CER Activities is allocated @2% of the total project cost.
53	Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.	Noted • Dust suppression is being done by regular sprinkling of water on the haulage road and by covering the loaded trucks by the tarpaulin.
54.	Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary	Regular medical health check-ups are being conducted by the local medical practitioner. If any anomaly or ailment is reported then their due cure is being followed

Six Monthly Compliance Report of EC Conditions
(October 2025 to March 2026)
Khanda – Boulder/ Gitti- Ballast Mine

	measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.	
55.	The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.	Noted and agreed. 60% of the total employed persons on the mine are from the locals and are being provided with the facilities that are linked to their welfare.
56.	Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.	Not Applicable. No Top Soil/Waste will be generated during the mining activity.
57.	Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.	Not Applicable, as no OB is available at site.
58.	Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.	Not Applicable
59.	The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.	Mining is being done strictly as per the approved mining plan under the supervision of trained miners employed on the mine.
60.	Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.	Not applicable as no ground water abstraction is taken at site. Ground water will be used for drinking purpose and will be procured from the license holding suppliers from the local area. Ground water data has been collected within the core zone. Lab Report is attached in Annexure V.

Six Monthly Compliance Report of EC Conditions
(October 2025 to March 2026)
Khanda – Boulder/ Gitti- Ballast Mine

61.	The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.	Noted and agreed.
62.	Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.	Noted and agreed. No hydrogeological regime is intercepted during mining activities.
63.	Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.	Dust suppression is being done by regular sprinkling of water on the haulage road and by covering the loaded trucks by the tarpaulin. Mining is being done strictly as per the approved mining plan under the supervision of trained miners employed on the mine. Only PUC certified vehicles are allowed to enter for the purpose of carrying the mineral. Overloading is avoided.
64.	Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.	Not Applicable as no ground water is being extracted on the site.
65.	A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.	Mining is being done strictly as per the approved mining plan under the supervision of trained miners employed on the mine. Mine closure Plan has already been submitted to the competent authority.
66.	Project Proponent shall explore the possibility of using solar energy where ever possible.	Temporary shelters have been provided with the solar panels for the purpose of recharging the inverter batteries.
67.	Commitment towards CER has to be followed strictly.	Noted and Complied. Budget for CER Activities is allocated @2% of the total project cost.
68.	Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.	Regular medical health check-ups are being conducted by the local medical practitioner. If any anomaly or ailment is reported then their due cure is being followed.
69.	Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.	Noted and Agreed.
70.	The blasting will be done only after getting permission from the Mining Department.	Noted.

Annexures

Sl. No.	Contents
1.	Annexures 1: LOI
2.	Annexures 2: Lease Deed
3.	Annexures 3: Mining Plan
4.	Annexures 4: CTO
5.	Annexures 5: Lab Report
6.	Annexures 6: Photographs of Site

Annexure- I

LOI

कार्यालय जिला 38 शहारी, ललितपुर
(खनिज अनुभाग)

पत्रांक:- 355 /30-माइन्स/2022-23

दिनांक: 13/07/2022

मेसर्स त्रिदेव कन्सट्रक्शंस,
प्रो० श्री सुरेन्द्र कुमार राय,
पुत्र श्री केशव दास राय,
निवासी- वार्ड नं० 22 विनोद कुंज तिराहा
झोंसी रोड़ टीकमगढ़ म०प्र०।
हाल निवासी- ग्राम छिल्ला परगना बानपुर,
ललितपुर उ०प्र०।

खनन पट्टा की स्वीकृति हेतु सहमति-पत्र
(Letter of Intent for grant of mining lease)

जनपद- ललितपुर में इमारती पत्थर यथा खण्डा, गिट्टी, बोल्टर, पटिया, लाल मौरम, आदि(ग्रेनाईट आयामी पत्थर को छोड़कर) के रिक्त क्षेत्रों को ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से अधिकतम 20 वर्ष की अवधि के लिये खनन पट्टे पर स्वीकृत करने विषयक, उत्तर प्रदेश शासन, भूतत्व एवं खनिकर्म अनुभाग के शासनादेश संख्या-2169/86-2019-57 (सा०)/2017 टी०सी०-01 दिनांक: 09.10.2019 में विनिहित निर्देशों के अधीन एवं उ०प्र० उपखनिज (परिहार) नियमावली-2021 के अध्याय-4 के नियम 23(1) के अन्तर्गत इस कार्यालय के पत्र संख्या-87/30-माइन्स/विज्ञप्ति-/2022-23 दिनांक: 07.05.2022 के द्वारा विज्ञापित क्षेत्रों के लिये ई-निविदा सह ई-नीलामी के माध्यम से ई-निविदा एवं बोली आमंत्रित की गयी।

2- उक्त के कम में जनपद- ललितपुर की तहसील- महारौनी के ग्राम-छिल्ला, के गाटा संख्या- 217 ख रकबा- 2.530 हेक्टेयर में स्थित क्षेत्र तथा उस क्षेत्र में उपलब्ध वार्षिक आंकलित मात्रा 75900 घन मीटर उपखनिज खण्डा-बोल्टर/गिट्टी-बैलास्ट के लिये 02 बिड प्राप्त हुयी है, जिसमें आपके द्वारा सेवा प्रदाता एजेन्सी (एम०एस०टी०सी०) के माध्यम से निर्धारित रायल्टी दर रु० 160 प्रति घनमी० के सापेक्ष रु० 182 प्रति घन मीटर की बोली विज्ञप्ति दिनांक: 07.05.2022 में उल्लिखित शर्तों के अधीन दी है। आपके द्वारा दी गयी बोली सर्वोच्च एवं सन्तोषजनक पाये जाने पर निम्न शर्तों के अधीन एतद्वारा औपचारिक रूप से निविदा स्वीकार की जाती है।

शर्तें:

- 1- विषयगत क्षेत्र में उपलब्ध आंकलित मात्रा 75900 घन मीटर को उपखनिज खण्डा-बोल्टर/गिट्टी-बैलास्ट के लिये ई-निविदा सह ई-नीलामी में प्राप्त उच्चतम बोली रु० 182.00 प्रति घन मीटर की दर के अनुसार संदेय धनराशि रु० 1,38,13,800.00 आगणित होती है, अतएव आप उक्त धनराशि की 25 प्रतिशत धनराशि रु० 34,53,450.00 प्रतिभूति के मद में एवं 25 प्रतिशत धनराशि रु० 34,53,450.00 प्रथम किश्त के मद में सहमति-पत्र के निर्गमन के दिनांक से, दो कार्य दिवसों के अन्दर जमा करने होंगे। लेटर ऑफ इन्टेन्ट जारी करने के दो कार्य दिवसों के अन्दर नियत धनराशि इस कार्यालय में जमा करना अनिवार्य है। आप द्वारा पट्टे के प्रथम वर्ष हेतु निर्धारित पट्टा धनराशि का 50 प्रतिशत के समतुल्य धनराशि प्री-बिड अर्नेष्ट मनी समायोजित करते हुए निर्धारित लेखा शीर्षक में जमा करने में असफल रहते हैं, तो आपके द्वारा अर्नेष्ट मनी के मद में जमा की गयी धनराशि राज्य सरकार के पक्ष में जब्त कर ली जायेगी तथा इस सम्बन्ध में आप द्वारा कोई शिकायत अथवा प्रत्यावेदन प्रस्तुत किया जाता है, तब वे विचारणीय नहीं होंगे।
- 2- उपखनिज का पट्टा अधिकतम 20 वर्ष की अवधि के लिये स्वीकृत किया जायेगा। प्रथम वर्ष के लिये देय धनराशि का निर्धारण पर्यावरण अनापत्ति प्रमाण पत्र में उल्लिखित खनिज की मात्रा को ई-निविदा/ई-नीलामी में प्राप्त उच्चतम बोली से गुणा कर किया जायेगा।
- 3- प्रथम वर्ष के लिये शेष पट्टा धनराशि एवं आगामी वर्षों के लिए पट्टा धनराशि उ०प्र० उप खनिज (परिहार) नियमावली 2021 में निर्धारित संशोधित चतुर्थ अनुसूची के अनुसार राज्य सरकार को समय-समय पर निर्धारित प्रक्रिया के अनुसार भुगतान करना अनिवार्य होगा। देय किश्त की धनराशि जमा न करने की दशा में उ०प्र० उपखनिज परिहार नियमावली, 2021 के नियम- 59(1) के तहत खनन पट्टा निरस्त कर नियम 59(2) के अनुसार देय धनराशि पर नियमानुसार ब्याज सहित वसूली की जायेगी।
- 4- स्वरुथाने घट्टान किरम के पत्थर को छोड़कर अनुवर्ती वर्षों के लिये संदेय धनराशि, पूर्ववर्ती वर्ष की संदेय धनराशि में 10 प्रतिशत की दर से वृद्धि की जायेगी।

प्रतिबंध यह है कि स्वरथाने घटने के पत्थर के खनिजों पर प्रथम 10 वर्ष के लिए संदेय धनराशि बोलीदर अथवा समय-समय पर नियमावली में विनिर्दिष्ट रायल्टी दर जो भी अधिक हो के आधार पर होगी।

अग्रेत्तर प्रतिबंध यह है कि प्रत्येक 10 वर्ष पर संदेय धनराशि में 25 प्रतिशत की वृद्धि की जायेगी किन्तु अगवर्ती वर्षों में संदेय धनराशि नियमावली में विनिर्दिष्ट रायल्टी दर से कम नहीं होगी।

- 5- लेटर ऑफ इन्टेन्ट जारी होने के एक माह के अन्दर खनन योजना अनुमोदन हेतु देय प्रतिभूति एवं प्रथम किश्त की धनराशि जमा होने के प्रमाण सहित खनन योजना निदेशक, भूतत्व एवं खनिकर्म, उ०प्र०, लखनऊ के समक्ष प्रस्तुत किया जाना अनिवार्य होगा तथा अनुमोदित खनन योजना प्राप्त होने के एक माह के अन्दर सक्षम प्राधिकारी के समक्ष पर्यावरण स्वच्छता प्रमाण-पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा। लेटर ऑफ इन्टेन्ट जारी होने के एक माह की अवधि के भीतर खनन योजना प्रस्तुत ना करने पर व पर्यावरण अनापत्ति स्वीकृति हेतु आवेदन नहीं करने पर उ०प्र० उपखनिज परिहार नियमावली 2021 के नियम 60(1) के तहत रु० 10,000.00 प्रति दिन की शारित के लिये दायी होगा। शारित की धनराशि जमा करने में विफल होने पर उस धनराशि को जिला मजिस्ट्रेट द्वारा सम्बन्धित पट्टे के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से कटौती की जायेगी। यदि प्रस्तावक पर्यावरण अनापत्ति प्रमाण पत्र प्राप्त किये जाने के एक माह के भीतर पट्टा अभिलेख का निष्पादन करने में विफल हो जाता है तो जिला मजिस्ट्रेट आशय पत्र निरस्त करने के पश्चात प्रस्तावक द्वारा जमा की गयी प्रथम किश्त और प्रतिभूति धनराशि को राज्य सरकार के पक्ष में समपहृत कर लेगा।
- 6- उ०प्र० उपखनिज (परिहार) नियमावली, 2021 के नियम-17 के प्राविधानों के अनुसार पट्टाधारक क्षेत्र का सीमांकन करायेगा, जिसमें सीमा बिन्दुओं का जिओ-कोऑर्डिनेट्स भी इंगित किया जायेगा तथा नियम-36 के अनुसार सीमा स्तम्भ लगायेगा एवं उनका अनुरक्षण करने हेतु सदैव उत्तरदायी होगा।
- 7- नियमावली-2021 के नियम 35(5) के अर्न्तगत पर्यावरण अनापत्ति प्रमाण-पत्र निर्गत होने के उपरान्त एक माह के भीतर खनन पट्टा विलेख का निष्पादन कराना अनिवार्य होगा। नियमावली-2021 के नियम 35(5) के प्राविधानों के उल्लंघन की दशा में प्रस्तावक द्वारा प्रथम किश्त एवं प्रतिभूति के मद में जमा धनराशि, समपहृत करते हुये पूर्व में निर्गत लेटर ऑफ इन्टेन्ट निरस्त कर दिया जायेगा।
- 8- उ०प्र० उपखनिज परिहार नियमावली-2021 के नियम-35 के अनुसार क्षेत्र में भूमि उद्धार एवं पुर्नवासन उपाय हेतु वित्तीय आरवासन की धनराशि निर्धारित रीति से पट्टेदार जमा कराये जाने हेतु उत्तरदायी होगा।
- 9- राज्य सरकार अथवा केन्द्र सरकार द्वारा समय पर निर्धारित कर व शुल्क यथा आयकर का दो प्रतिशत टी०सी०एस०(वर्तमान दर) एवं जिला खनिज फाउण्डेशन न्यास, ललितपुर में उपादान के रूप में रायल्टी की 10 प्रतिशत धनराशि पट्टेदार नियमानुसार जमा करायेगे।
- 10- पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर पट्टाधारक खनन पट्टा क्षेत्र का कॉर्डिनेट्स अंकित करायेगा तथा पट्टा विलेख निष्पादन करने के पूर्व में अपने स्वयं के ध्यय पर पट्टेदार ऐसे सीमा चिन्ह को और खम्भे लगायेगा, जो पट्टा विलेख से संलग्न मानचित्र में दर्शाये गये सीमांकन को इंगित करने को आवश्यक होगा।
- 11- पट्टेदार प्रत्येक वाहन को ई०-एम०एम०-11 सही विवरण सहित जारी करेगे। प्रत्येक वाहन को निर्गत ई०-एम०एम०-11 जनित ब्यू०आर०कोड को चैक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिए पट्टेदार आर०एफ०आई०डी० स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और सही एवं चालू दशा में रखेगा।
- 12- पट्टा धारक द्वारा खदान के निकासी स्थल पर तौल मशीन लगवा कर निदेशालय में स्थापित कमाण्ड सेन्टर में प्रयुक्त आर्टिफिशियल इन्टेलीजेन्स युक्त सॉफ्टवेयर में इन्टीग्रेट कराया जायेगा। इन्टीग्रेट में स्थित तौल मशीन में निम्न Features का होना आवश्यक है:-
(3) The Weigh bridge device should use the MQTT protocol to transmit data.
(4) The Weigh bridge device should transmit data over the internet to IOT infrastructure in cloud.
- 13- जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन कार्य पट्टेदार द्वारा नहीं किया जायेगा।
- 14- स्वीकृत क्षेत्र के अन्दर जहाँ अभिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य पट्टेदार द्वारा प्रदर्शित किया जायेगा।

- यदि पट्टा धारक द्वारा नियमों व खनन पट्टा पर निर्गत पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है, तो पट्टेदार को अपना पक्ष रखने की युक्तियुक्त अवसर प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।
- 16- उ०प्र० उप खनिज (परिहार) नियमावली, 2021 के नियम-68 के अधीन भूमि के स्वामियों को प्रतिफल पाने का अधिकार होगा, जो भू-स्वामियों एवं पट्टेधारक के मध्य तय होगा।
- 17- राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है, तो यह पट्टा धारक को मान्य होगी।
- 18- माननीय उच्च न्यायालय, मा० राष्ट्रीय हरित अधिकरण अथवा माननीय सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।

अतः आपसे अपेक्षा है कि उपरोक्तानुसार कार्यवाही सुनिश्चित करते हुए निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ से अनुमोदित खनन योजना एवं सक्षम प्राधिकारी से निर्गत पर्यावरणीय अनापत्ति प्राप्त कर इस कार्यालय में प्रस्तुत करें, जिससे खनन पट्टे की स्वीकृति एवं विलेख के निष्पादन की कार्यवाही पूर्ण हो सके।

b
जिलाधिकारी,
ललितपुर।

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म, उ०प्र० शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, खनिज भवन, लखनऊ।
3. आयुक्त, झौंसी मण्डल, झौंसी।
4. प्रभागीय वनाधिकारी, ललितपुर वन प्रभाग, ललितपुर।
5. वरिष्ठ पुलिस अधीक्षक, ललितपुर।
6. क्षेत्रीय अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ०प्र०, क्षेत्रीय कार्यालय, झौंसी।
7. उप जिलाधिकारी, महरीनी।
8. शाखा प्रबन्धक, एम०एस०टी०सी० लिमिटेड, द्वितीय तल, सेंटर कोर्ट बिल्डिंग, 3/सी.5 पार्क रोड, हजरतगंज, लखनऊ।

b
जिलाधिकारी,
ललितपुर।

[Handwritten Signature]
22

Annexure- II
Lease Deed

142



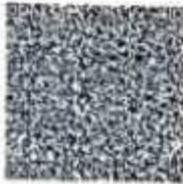
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Government of Uttar Pradesh

e-Stamp



Certificate No. : IN-UP58879816232083U
 Certificate Issued Date : 23-Nov-2022 01:48 PM
 Account Reference : NEWIMPACC (SV)/ up14210304/ LALITPUR SADAR/ UP-LTP
 Unique Doc. Reference : SUBIN-UPUP1421030410654294812598U
 Purchased by : MS TRIDEV CONSTRUCTION PROP SURENDRA KUMAR RAI
 Description of Document : Article 35 Lease
 Property Description : VILLAGE-CHHILLA,THANA-BANPUR,TAHSIL-MAHRONI,DIST.-LALITPUR
 Consideration Price (Rs.) :
 First Party : DISTRICT MAGISTRATE LALITPUR
 Second Party : MS TRIDEV CONSTRUCTION PROP SURENDRA KUMAR RAI
 Stamp Duty Paid By : MS TRIDEV CONSTRUCTION PROP SURENDRA KUMAR RAI
 Stamp Duty Amount(Rs.) : 30,39,500
 (Thirty Lakh Thirty Nine Thousand Five Hundred only)



Surendra Rai

प्रपत्र -एम0एम0 6

(नियम-29)



जिलाधिकारी
ललितपुर

खनन के लिए ई-निविदा/ ई-नीलामी पट्टे का आदर्श (Model) प्रपत्र

यह अनुबन्ध आज दिनांक 25/11/22 को उत्तर प्रदेश के राज्यपाल (जिन्हें आगे 'राज्य सरकार' कहा गया है जिस पदावली में यदि संदर्भ में ऐसा ग्राह्य हो उत्तराधिकारी तथा अभिहस्ताकृति भी सम्मिलित समझे जायेंगे) एक पक्ष और मेसर्स त्रिदेव कन्सट्रक्शन प्रो० श्री सुरेन्द्र कुमार राय, पुत्र श्री केशव दास राय, निवासी- वार्ड नं० 22 विनोद कुंज तिराहा झोंसी रोड़ टीकमगढ़ म0प्र0, हाल निवास ग्राम छिल्ला परगना बानपुर ललितपुर उ0प्र0 (जिसे आगे "पट्टेदार" कहा गया है, जिस पदावली के अन्तर्गत, यदि सन्दर्भ से ऐसा ग्राह्य हो, उसके दायद, निष्पादक, प्रशासक तथा प्रतिनिधि भी समझे जायेंगे) दूसरा पक्ष,

और जैसा कि राज्य सरकार ने प्रदेश में इमारती पत्थर यथा खण्डा, गिट्टी, बोल्टर, पटिया, लाल मोरम आदि (ग्रेनाइट आयामी पत्थर को छोड़कर) के क्षेत्रों को, उत्तर प्रदेश उप खनिज (परिहार) नियमावली 2021 के अध्याय-चार के नियम-23(1) के प्राविधानों के अन्तर्गत ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से अधिकतम 20 (बीस) वर्ष की अवधि के लिये 30,000.00 (तीस हजार) घन मीटर प्रति हेक्टेयर प्रति वर्ष को आधार मान कर प्रति घन मीटर के लिये नीलामी की

Surendra Rai

Surendra Rai

JD 0034743242

खान अधिकारी

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Security Alert!

1. The authenticity of this Stamp certificate should be verified at the office of the District Magistrate, Lalitpur, or at the office of the District Collector, Lalitpur, or at the office of the District Registrar, Lalitpur.
 2. The cost of checking the legitimacy is on the cost of the certificate.
 3. In case of any discrepancy please, inform the Government & clarify.

बिड/बोली आमंत्रित करने हेतु शासनादेश संख्या-3236/86-2017-57(सा0)/2017 दिनांक: 12.12.2017 सहपठित शासनादेश संख्या-580/86-2019-57 (सा0)/2017 टी0पी0-1 दिनांक: 09.03.2019 तथा शासनादेश संख्या-2169/86-2017-57(सामा0)/2017 दिनांक: 09.10.2019 द्वारा निर्देश दिये थे।

और जैसा कि राज्य सरकार के आदेश के अनुक्रम में जिलाधिकारी, ललितपुर के हस्ताक्षर से निर्गत विज्ञप्ति संख्या- 87/30-माइन्स/विज्ञप्ति/2022-23 दिनांक 07.05.2022 के द्वारा जनपद-ललितपुर में स्थित विभिन्न इमारती पत्थर, यथा खण्डा, गिट्टी, बोल्टर, पहाड़ी क्षरण से उत्पन्न लाल मोरम आदि (ग्रेनाइट आयामी पत्थर को छोड़कर) के रिक्त क्षेत्रों को अधिकतम 20 (बीस) वर्ष की अवधि हेतु खनन पट्टे पर स्वीकृत करने हेतु उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 2021 के नियम-23 के उप नियम(1) के प्राक्खानों के अन्तर्गत उपलब्ध घोषित कर अर्ह/इच्छुक व्यक्तियों से निर्धारित प्रक्रियानुसार निविदा एवं बोली आमंत्रित की गयी थी।

और जैसा कि इस विलेख के भाग-1 में उपलब्ध वार्षिक मात्रा 75900.00 (शब्दों में पचहत्तर हजार नौ सौ) घनमीटर इमारती पत्थर खण्डा, गिट्टी, बोल्टर के लिये रु0 182.00 (शब्दों में एक सौ बियासी रुपये मात्र) की सर्वोच्च बोली पट्टेदार ने दी है, जिसे सर्वोच्च एवं सन्तोषजनक पाते हुए उनके पक्ष में खनन पट्टे की स्वीकृति हेतु सहमति-पत्र (Letter of Intent) जिलाधिकारी, ललितपुर के पत्र संख्या 355/30-माइन्स/2022-23 दिनांक: 13.07.2022 के द्वारा निर्गत किया गया है।

और जैसा कि उ0प्र0 उपखनिज परिहार नियमावली 2021 के नियम-28(2) (तीन) निम्नवत् है :-

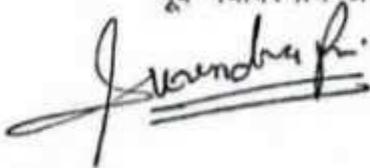
"स्वस्थाने चट्टान किस्म के पत्थर के खनिजों पर प्रथम 10 वर्षों के लिए संदेय घनराशि, बोली दर अथवा समय-समय पर नियमावली में विनिर्दिष्ट रायल्टी दर जो भी अधिक हो, के आधार पर होगी।"

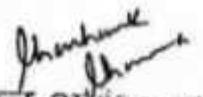
अगुतर प्रतिबंध यह है कि प्रत्येक 10 वर्ष पर संदेह घनराशि में 25 प्रतिशत की वृद्धि की जायेगी किन्तु अनुवर्ती वर्षों में संदेह घनराशि नियमावली में विनिर्दिष्ट रायल्टी दर से कम नहीं होगी।

और जैसा कि उ0प्र0 उपखनिज परिहार नियमावली 2021 के नियम 23(2)(ख) में प्राकृतिक चट्टान किस्म के इमारती पत्थरों के नये क्षेत्र तथा पूर्व में पट्टे पर घृत क्षेत्र जो पट्टे की अवधि की समाप्ति के उपरान्त रिक्त माना जायेगा/माने जायेगे, एवं उसका/उनका नवीनीकरण नहीं किया जायेगा, को अधिकतम बीस वर्ष की अवधि के लिये ई-निविदा/ई-नीलामी/ई-निविदा सह ई-नीलामी के माध्यम से पट्टाकृत किये जाने के निर्णय को संसूचित कर उक्त निर्णय के अनुसार खनन क्षेत्रों के खनन पट्टा विलेख प्राथमिकता के आधार पर निष्पादित कराने के निर्देश दिये गये हैं।

और जैसा कि पट्टेदार ने उक्त नियमावली, 2021 के नियम-35(5) के प्राक्खानों के अन्दर खनन बन्दी योजना सहित खनन योजना तैयार करा कर निदेशक, भूतत्व एवं खनिकर्म, उ0प्र0 लखनऊ से अनुमोदन निदेशालय के पत्र संख्या-2022/8/4/144684 दिनांक: 16.08.2022 के द्वारा प्राप्त कर, उसे जिलाधिकारी, ललितपुर के कार्यालय में प्रस्तुत कर दिया है।

और जैसा कि भारत सरकार के वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक: 14.09.2006 के अनुक्रम में पट्टेदार ने राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, लखनऊ से पूर्व पर्यावरणीय अनापत्ति, उनके पत्र संख्या- MoEFCC Proposal no- SIA/UP/MIN/291185/2022 &




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SEIAA, U.P File no- 7147 दिनांक: 21.11.2022 के द्वारा प्राप्त कर जिलाधिकारी, ललितपुर के कार्यालय में प्रस्तुत कर दी है।

यह कि उ०प्र० उपखनिज परिहार नियमावली, 2021 के प्राविधानों के अन्तर्गत की गयी नीलामी की प्रक्रिया में 75900 घनमी० वार्षिक इमारती पत्थर (खण्डा, गिट्टी, पत्थर) की मात्रा के लिए पट्टेदार द्वारा ₹० 182.00 (शब्दों में ₹० एक सौ बियासी मात्र) प्रति घनमीटर की दर से प्रथम वर्ष हेतु ₹० 1,38,13,800.00 (शब्दों में ₹० एक करोड़ अड़तीस लाख तेरह हजार आठ सौ मात्र) तथा राज्य सरकार द्वारा खनन पट्टे के लिए एतदधीन लिखित अनुसूची के भाग-1 में वर्णित भूमि कुल रकबा 2.530 हेक्टेयर, क्षेत्र को 10 वर्षों की अवधि के लिए पट्टेदार का उक्त प्रस्ताव स्वीकार कर लिया है और पट्टेदार ने प्रतिभूति स्वरूप ₹० 34,53,450.00 (₹० चौतीस लाख तिरपन हजार चार सौ पचास मात्र) तथा प्रथम किस्त ₹० 34,53,450.00 (₹० चौतीस लाख तिरपन हजार चार सौ पचास मात्र) मात्र कुल धनराशि ₹० 69,06,900.00 (₹० उनहत्तर लाख छः हजार नौ सौ मात्र) कोषागार चालान सं० GL00030 दिनांक 21.07.2022, चालान सं० HN00023 दिनांक 23.08.2022 एवं चालान सं० KN00032 दिनांक 23.11.2022 के द्वारा राज्य सरकार के पास जमा कर दी है।

यह इसका साध्य है कि इस उपस्थापन-पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिये गये पट्टेदार की ओर से भुगतान किये जाने वाले, पालन तथा सम्पादन किये जाने वाले स्वामित्वों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्वारा पट्टेदार को निम्नलिखित प्रदान और पट्टान्तरित करती है।

इमारती पत्थर (खण्डा/बोल्डर-गिट्टी/बैलास्ट, स्टोन डस्ट) जिन्हें आगे और अभिदिष्ट अनुसूची में उक्त "खनिज" कहा गया है, की समस्त खान तल्प (beds) संदर सीम्स (veins seams) जो उक्त अनुसूची के भाग-1 में अनिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा, जो ऐसी स्वतंत्रताओं, अधिकारों तथा विशेष अधिकारों का प्रयोग तथा उपयोग करने के बारे में हो सिवाय इसके और इसमें से आरक्षित उक्त नियमावली, 2021 में उल्लिखित स्वतंत्रताओं, अधिकार तथा विशेष अधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे।

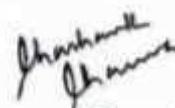
दिनांक: / /2022 से 10 (दस) वर्ष की आगामी अवधि के लिए अर्थात् दिनांक: / /2022 से दिनांक: / /2032 तक के लिए पट्टेदार को एतद्वारा दिए गए पट्टान्तरित ऐसे भू-गृहादि धारण करना, जिन्से खनिज निकालने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित स्वामित्वों का भुगतान उसमें निर्दिष्ट मिन-मिन समयों पर होने लगे, किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसंविदा करता है और राज्य सरकार एतद्वारा पट्टेदार के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली, 2021 में अभिव्यक्त है और एतद्वारा इसके साथ दिये गये फर्शों के बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्त है।

(ऊपर अनिदिष्ट अनुसूची)

भाग-1

इस पट्टे का क्षेत्र




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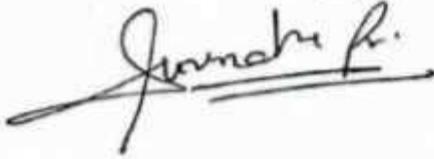
पट्टे का यह समस्त भू-खण्ड, जो जिला ललितपुर की तहसील- महरीनी अन्तर्गत स्थित ग्राम स्थान और क्षेत्र छिल्ला में स्थित है और उसकी भू-कर सर्वेक्षण संख्यायें गाटा सं० 217 'ख' है तथा जिसमें 2.530 हेक्टर क्षेत्रफल है और जिसका चित्रण इसमें संलग्न नक्शों में किया गया है और उसे लाल रंग से रजित (coloured) किया गया है और जिसकी सीमायें निम्नलिखित हैं:-

- 1- उत्तर-सीमास्तम्भ B व C तत्पश्चात आराजी संख्या- 212 की सीमा।
- 2- दक्षिण-सीमास्तम्भ A व F तत्पश्चात आराजी संख्या- 217 का शेष भाग।
- 3- पूरव-सीमास्तम्भ C,D,E व F तत्पश्चात आराजी संख्या-218 व 219 की सीमा व 217 का शेष भाग।
- 4- पश्चिम-सीमास्तम्भ A व B तत्पश्चात आराजी संख्या- 212,213 व 216 की सीमा।

सीमाबन्धित सीमास्तम्भों का GPS निर्देशांक निम्न है।

क्र. सं.	सीमास्तम्भ का नाम	GPS निर्देशांक	
		NORTHING (N)	EASTING (E)
1	A	A- 24°-43'- 20.29"	A- 78°-40'- 29.99"
2	B	B- 24°-43'- 24.96"	B- 78°-40'-30.49"
3	C	C- 24°-43'- 26.39"	C- 78°-40'- 33.72"
4	D	D- 24°-43'-23.33"	D- 78°-40'- 35.99"
5	E	E- 24°-43'- 21.43"	E- 78°-40'- 35.99"
6	F	F- 24°-43'- 19.93"	E- 78°-40'- 34.89"

और जिसे एतद्वारा "उक्त भू-खण्ड" कहा गया है।




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भाग-2
इस पट्टे द्वारा संरक्षित स्वामित्व

स्वामित्व की धनराशि (1) पट्टेदार, इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिये गये क्षेत्र में उसके द्वारा हटाये गये इमारती पत्थर (खण्डा/बोल्डर-गिट्टी/बैलास्ट, स्टोन डस्ट) के सम्बन्ध में निम्नलिखित स्वामित्व का भुगतान करेगा।

ई- निविदा/ई-नीलाम की धनराशि जमा करने की संशोधित चतुर्थ अनुसूची
नियम- 27(3)

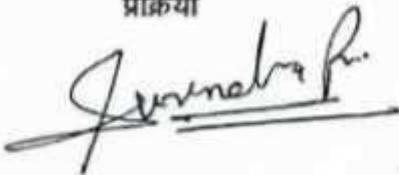
अवधि में दौरेन विरामे पट्टा दिनांक मूला ५।)	वर्ष	जमा की जाने वाली ई-निविदा/ई-नीलाम की धनराशि का प्रतिशत (12%)	किशतें (8%)										
नवम्बर 2022	प्रथम वर्ष 1.38,13,800	1657656	दिसम्बर 2022 1105104	जनवरी 2023 1105104	फरवरी 2023 1105104	मार्च 2023 1105104	अप्रैल 2023 1105104	मई 2023 1105104	जून 2023 1105104	जुलाई 2023 1105104	अगस्त 2023 1105104	सितम्बर 2023 1105104	अक्टूबर 2023 1105104
	द्वितीय वर्ष 1.38,13,800	1657656	दिसम्बर 2023 1105104	जनवरी 2024 1105104	फरवरी 2024 1105104	मार्च 2024 1105104	अप्रैल 2024 1105104	मई 2024 1105104	जून 2024 1105104	जुलाई 2024 1105104	अगस्त 2024 1105104	सितम्बर 2024 1105104	अक्टूबर 2024 1105104
	तृतीय वर्ष 1.38,13,800	1657656	दिसम्बर 2024 1105104	जनवरी 2025 1105104	फरवरी 2025 1105104	मार्च 2025 1105104	अप्रैल 2025 1105104	मई 2025 1105104	जून 2025 1105104	जुलाई 2025 1105104	अगस्त 2025 1105104	सितम्बर 2025 1105104	अक्टूबर 2025 1105104
	चतुर्थ वर्ष 1.38,13,800	1657656	दिसम्बर 2025 1105104	जनवरी 2026 1105104	फरवरी 2026 1105104	मार्च 2026 1105104	अप्रैल 2026 1105104	मई 2026 1105104	जून 2026 1105104	जुलाई 2026 1105104	अगस्त 2026 1105104	सितम्बर 2026 1105104	अक्टूबर 2026 1105104
	पंचम वर्ष 1.38,13,800	1657656	दिसम्बर 2026 1105104	जनवरी 2027 1105104	फरवरी 2027 1105104	मार्च 2027 1105104	अप्रैल 2027 1105104	मई 2027 1105104	जून 2027 1105104	जुलाई 2027 1105104	अगस्त 2027 1105104	सितम्बर 2027 1105104	अक्टूबर 2027 1105104
	षष्ठम वर्ष 1.38,13,800	1657656	दिसम्बर 2027 1105104	जनवरी 2028 1105104	फरवरी 2028 1105104	मार्च 2028 1105104	अप्रैल 2028 1105104	मई 2028 1105104	जून 2028 1105104	जुलाई 2028 1105104	अगस्त 2028 1105104	सितम्बर 2028 1105104	अक्टूबर 2028 1105104
	सप्तम वर्ष 1.38,13,800	1657656	दिसम्बर 2028 1105104	जनवरी 2029 1105104	फरवरी 2029 1105104	मार्च 2029 1105104	अप्रैल 2029 1105104	मई 2029 1105104	जून 2029 1105104	जुलाई 2029 1105104	अगस्त 2029 1105104	सितम्बर 2029 1105104	अक्टूबर 2029 1105104
	अष्टम वर्ष 1.38,13,800	1657656	दिसम्बर 2029 1105104	जनवरी 2030 1105104	फरवरी 2030 1105104	मार्च 2030 1105104	अप्रैल 2030 1105104	मई 2030 1105104	जून 2030 1105104	जुलाई 2030 1105104	अगस्त 2030 1105104	सितम्बर 2030 1105104	अक्टूबर 2030 1105104
	नवम वर्ष 1.38,13,800	1657656	दिसम्बर 2030 1105104	जनवरी 2031 1105104	फरवरी 2031 1105104	मार्च 2031 1105104	अप्रैल 2031 1105104	मई 2031 1105104	जून 2031 1105104	जुलाई 2031 1105104	अगस्त 2031 1105104	सितम्बर 2031 1105104	अक्टूबर 2031 1105104
	दशम वर्ष 1.38,13,800	1657656	दिसम्बर 2031 1105104	जनवरी 2032 1105104	फरवरी 2032 1105104	मार्च 2032 1105104	अप्रैल 2032 1105104	मई 2032 1105104	जून 2032 1105104	जुलाई 2032 1105104	अगस्त 2032 1105104	सितम्बर 2032 1105104	अक्टूबर 2032 1105104

स्वामित्व कटौती
आदि से मुक्त
होगा

स्वामित्वों का
समय पर
भुगतान न किया
जाये तो
कार्यवाही की
प्रक्रिया

(2) इस भाग में उल्लिखित स्वामित्व की किशतों का भुगतान बिना किसी कटौतियों के राज्य सरकार को 0853- अलौह खनन तथा धातुकर्म उद्योग-102-खनिज रियायत शुल्क किराया और स्वत्व शुल्क, 01 खनिज रियायत शुल्क और स्वत्व शुल्क सरकारी कोषागार में जमा करके किया जायेगा तथा चालान की एक प्रति जिलाधिकारी, ललितपुर को भेजी जायेगी।

(3) यदि इस उपस्थापन पत्र (Presents) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को देय स्वामित्व की किसी किशत का भुगतान पट्टेदार द्वारा नियत समय के भीतर न किया जाये तो उसे ऐसे अधिकारी के, जिसे राज्य सरकार सामान्य या विशिष्ट आज्ञा द्वारा निर्दिष्ट करें, प्रमाण पत्र पर उसी रीति से वसूल की जा सकती है जैसे मालगुजारी का बकाया।




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भाग-3

सामान्य उपबन्ध

नियमों
प्रसंविदाओं और
शर्तों को भंग
करने पर पट्टा
समाप्त किया जा
सकता है :

(1) यदि पट्टेदार उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 2021 के किसी नियम या इस पट्टे की किसी प्रसंविदा तथा किसी शर्त को भंग करें तो राज्य सरकार खनन पट्टा समाप्त कर सकती है और प्रतिभूति जमा पूर्णतः या अंशतः जब्त कर सकती है, किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उन्हें भंग करने का स्पष्टीकरण देने के लिए यथोचित अवसर दिया जायेगा।

पट्टेदार पट्टे
की समाप्ति पर
अपनी सम्पत्तियों
को हटायेगा :

(2) पट्टेदार उस उपस्थापन-पत्र के आधार पर देय स्वामित्व का पहले भुगतान और उन्मोचन कर चुकने पर उक्त अवधि की समाप्ति पर उसकी शीघ्रतर समाप्ति पर या तत्पश्चात् तीन कलेण्डर मास के भीतर (जब तक कि पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाय) और उस दशा में किसी समय ऐसी समाप्ति के कम से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में अपने लाम के लिए ऐसे सभी या किसी मशीन संयंत्र, भवन, संरचनायें और अन्य निर्माण कार्य और अस्थायी आवास स्थानों (conveniences) को उखाड़ सकता है और हटा सकता है जो उक्त भूमि में या उस पर पट्टेदार द्वारा रखे गये हों।

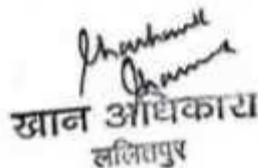
पट्टे की
समाप्ति के
पश्चात् तीन
मास के अधिक
समय तक छोड़ी
गयी सम्पत्ति
की जब्ती

(3) यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के पश्चात् तीन कलेण्डर मास के अन्त में उक्त भूमि या उस पर कोई इंजन, मशीन, संयंत्र, भवन, संरचनायें तथा अन्य निर्माण कार्य और अस्थायी आवास स्थान या अन्य सम्पत्ति रहे तो उनके सम्बन्ध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात् जिसमें जिलाधिकारी द्वारा पट्टेदार से उन्हें हटाने की अपेक्षा की गयी हो। एक कलेण्डर मास के भीतर पट्टेदार द्वारा न उठाये जाये, तो यह समझा जाएगा कि वे राज्य सरकार की सम्पत्ति हो गयी और प्रतिकर का भुगतान किए बिना या उसके सम्बन्ध में पट्टेदार को कोई हिसाब दिये बिना उनकी बिक्री या निस्तारण ऐसी रीति से किया जा सकता है जो राज्य सरकार उचित समझे।

नोटिस

(4) इस उपस्थापन-पत्र द्वारा पट्टेदारों को दिये जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप से दिया जायेगा, जिसे पट्टेदार ऐसे नोटिस प्राप्त करने के प्रयोजन के लिए नियुक्त करें और यदि इस प्रकार कोई




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ललितपुर


जिलाधिकारी

नियुक्ति न की गयी हो तो प्रत्येक नोटिस पट्टेदार को रजिस्टर्ड डाक द्वारा इस पट्टे में उसके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जाएगा जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों की प्राप्ति करने के लिए दे और प्रत्येक ऐसी तागील पट्टेदार पर उचित तथा वैध तागील समझी जायेगी और उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जायेगी और न उसे चुनौती (challenged) दी जायेगी।

सीमा चिन्ह खड़ा करना और उनका अनुरक्षण

(5) पट्टेदार इस पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के उपरान्त सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कार्डिनेट्स अंकित करेगा तथा पट्टा विलेख निष्पादित करने के पूर्व पट्टेदार अपने स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्बे (Pillar) को लगायेगा जो पट्टा विलेख से संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने के लिए आवश्यक हो और उनका सदैव अनुरक्षण करेगा और अच्छी दशा में रखेगा।

खनन संक्रियाएँ का प्रारम्भ

(6) पट्टेदार पट्टा विलेख के निष्पादन के दिनांक से छः माह के भीतर खनन संक्रियाएं प्रारम्भ करेगा और तत्पश्चात जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भाँति करेगा।

ई-एम0एम0-11 का जारी किया जाना

(7) पट्टेदार प्रत्येक वाहन को ई0-एम0एम0-11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित बार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिए आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हें सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में पट्टेदार नियमावली 2021 के प्राविधानों के अन्तर्गत शास्ति का भागीदार है।

जिला खनिज फाउण्डेशन न्यास

(8) पट्टेदार जिला खनिज फाउण्डेशन न्यास, ललितपुर के निर्धारित खाते में नियमानुसार देय धनराशि एवं रायल्टी के सापेक्ष आयकर के मद में टी0डी0एस0 जमा करेगा।

स्वयं के व्यय पर पहुँच मार्ग का निर्माण

(9) पट्टेदार स्वयं के व्यय पर उपखनिज की निकासी हेतु आवश्यक पहुँच मार्ग का निर्माण करेगा।

चिन्हित सुरक्षा क्षेत्र

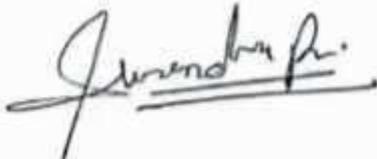
(10) पट्टेदार जिलाधिकारी, ललितपुर द्वारा चिन्हित सुरक्षा क्षेत्रों में खनन नहीं करेगा।

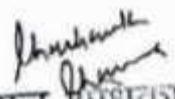
विक्रय मूल्य का प्रदर्शन

(11) पट्टेदार स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।

शर्तों के उल्लंघन

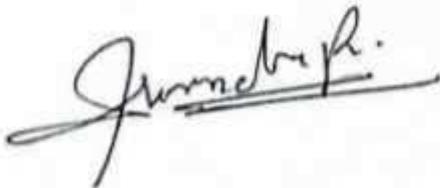
(12) यदि पट्टेदार द्वारा नियमों व खनन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र,

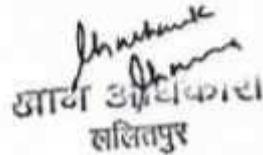



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- पर पट्टा समाप्ति खनन योजना आदि की शर्तों का उल्लंघन किया जाता है तब पट्टेदार को अपना मामला बताने की युक्ति युक्त अगसर प्रदान करने के पश्चात जिलाधिकारी, ललितपुर अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।
- हानि के सम्बन्ध में पट्टेदार का उत्तरदायित्व वित्तीय आश्वासन (13) पट्टेदार के खनन/परिवहन से जन-धन की हानि की दशा में ऐसी हानि के लिये पूर्ण रूप से वह उत्तरदायी होगा।
- निजी भू-स्वामी का प्रतिकार का भुगतान (14) पट्टेदार नियमावली 2021 के नियम-35 (6) के प्राविधानों के अर्न्तगत वित्तीय आश्वासन की रकम नियमानुसार जमा करने हेतु उत्तरदायी होगा।
- मा0 न्यायालय द्वारा पारित आदेशों का अनुपालन पट्टेदार का वादो के सम्बन्ध में उत्तरदायित्व (15) उक्त नियमावली 2021 के नियम 68 के प्राविधानों के अधीन भूमि के स्वामियों को पट्टेदार से प्रतिकार पाने का अधिकार होगा, जो भू-स्वामियों एवं पट्टेधारक के मध्य तय हो जाये, परन्तु विफलता की दशा में प्रतिकार का अन्वयण जिलाधिकारी, ललितपुर द्वारा किया जायेगा।
- संशोधित विधियों का पालन (16) पट्टेदार मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन सदैव करेगा।
- वन विभाग द्वारा लगाई गई शर्तों का पालन (17) नियमों एवं शर्तों के उल्लंघन के परिणाम स्वरूप यदि कोई वाद अथवा अपराधिक कार्यवाही योजित होती है तो इसकी सम्पूर्ण जिम्मेदारी पट्टेदार की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टेदार द्वारा किया जायेगा।
- पर्यावरणीय अनापत्ति में उल्लिखित शर्तों का पालन (18) पट्टेदार राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों, अधिनियमों में कोई संशोधन किया जाता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो उसके अनुपालन हेतु विधितः वह बाध्य होगा।
- स्टाम्प शुल्क (19) प्रभागीय वनाधिकारी, ललितपुर वन प्रभाग, ललितपुर द्वारा उल्लिखित शर्तों के पालन हेतु पट्टेदार विधिक दृष्टि से बाध्य होगा।
- (20) राज्य स्तरीय पर्यावरण संभाघात प्राधिकरण, ललितपुर के पत्र सं0- MoEFCC Proposal no- SIA/UP/MIN/291185/2022 & SEIAA, U.P File no- 7147 दिनांक: 21. 11.2022 में उल्लिखित शर्तों का पालन हेतु पट्टेदार बाध्य रहेगा।
- (21) स्टाम्प शुल्क के प्रयोजन के लिए पट्टान्तरित भूमि से प्रत्याशित स्वामित्व प्रथम वर्ष की धनराशि रू0 1,38,13,800 द्वितीय वर्ष की धनराशि रू0 1,38,13,800 तृतीय वर्ष की धनराशि रू0 1,38,13,800 चतुर्थ वर्ष की धनराशि रू0 1,38,13,800 पंचम वर्ष की धनराशि रू0 1,38,13,800 षष्ठम वर्ष की धनराशि रू0 1,38,13,800, सप्तम वर्ष की धनराशि रू0 1,38,13,800, अष्टम वर्ष की धनराशि रू0 1,38,13,800,




जिला अधिकारी
ललितपुर


जिलाधिकारी
ललितपुर

आवेदन सं०: 202200863014660

पदा अनुबंध विलेख

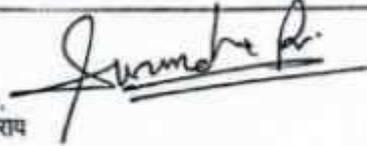
बही सं०: 1

रजिस्ट्रेशन सं०: 11898

वर्ष: 2022

प्रतिफल- 151959800 स्टाग्न शुल्क- 3039500 बाजारी मूल्य - 0 पंजीकरण शुल्क - 1519600 प्रतिनिधिकरण शुल्क - 60 योग : 1519660

श्री सुरेन्द्र कुमार राय
पुत्र श्री केशव प्रसाद राय
ज्यवसाय : व्यापार
निवासी: विनोद कुंज तिराहा टीकमगढ़ हॉल जिल्ला महरोनी




ने यह लेखपत्र इस कार्यालय में दिनांक 25/11/2022 एवं 01:31:59 PM बजे
निबंधन हेतु पेश किया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर



अतुल कुमार निगम उपनिबंधक महरोनी

उप निबंधक : महरोनी

सहितपुर

25/11/2022

मोती लाल लिपिक

निबंधक लिपिक

25/11/2022



नवम वर्ष की धनराशि ₹0 1,38,13,800, दसम वर्ष की धनराशि ₹0 1,38,13,800 कुल धनराशि ₹0 13,81,38,000.00, न्यास की धनराशि ₹0 1,38,13,800 एवं सीमांकन पुस्तक की धनराशि ₹0 8000.00 कुल धनराशि ₹0 15,19,59,800.00 अर्थात् पूर्णांक में 15,19,60,000.00 (शब्दों में ₹0 पन्द्रह करोड़ उन्नीस लाख साठ हजार मात्र) पर सहायक महानिरीक्षक निवन्धक, ललितपुर के पत्र संख्या- 370/सोमोनि-2022-23 दिनांक: 23.11.2022 के अनुसार ₹0 30,39,200.00 मूल्य का स्टाम्प देय है।

इनके साथ के रूप में यह उपस्थापन-पत्र एतद्दीन आई हुई रीति से ऊपर उल्लिखित दिनांक और वर्ष को निष्पादित किया गया है।

हस्ताक्षर *[Signature]*
जिलाधिकारी

जिलाधिकारी ललितपुर।
उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से
साक्षी

1. *[Signature]*
(डा. आनंद शर्मा) स्वतंत्र अध्यापक, ललितपुर
2. *[Signature]*
डा.0 जिमा कर्मोज, स्वतंत्र निरीक्षक, ललितपुर

हस्ताक्षर *[Signature]*
(पददेदार)

1. *[Signature]* S/o श्री के. आनंद शर्मा
श्री-दि. ललितपुर (उ.प्र.)
2. *[Signature]* S/o शिवचरण शर्मा
राजेश भादव



9893858858
नि. पणप विराट, टीकमगंज (मि.प्र.)
विनोद कुंज



प्रामाणिक किया कि निष्पादक को राशि
रुपये के अंश में (रुपये) प्राप्त कर पत्र संख्या 2
संख्या 370/सोमोनि-2022-23 के अनुसार
उपरोक्त किया है।

30 नवंबर 2022 30 नवंबर 2022

आवेदन सं०: 202200863014660

बही सं०: 1

रजिस्ट्रेशन सं०: 11898

वर्ष: 2022

निष्पादन लेखपत्र वाद सुनने व समझने मजमुन व प्राप्त धनराशि रु प्रलेखानुसार उक्त पदटा दाता: 1

इस बात से संतुष्ट हो जाने पर कि इस लेखपत्र का निष्पादन श्री श्रीमान जिलाधिकारी महोदय आलोक सिंह, पुत्र श्री सरकारी कार्यालय उपस्थिति से मुक्त ने अपने पद के अधिकार से किया है इसलिए उनकी उपस्थिति और हस्ताक्षरों की आवश्यकता नहीं है और लेखपत्र रजिस्ट्रीकरण के लिए स्वीकार किया गया।



पदटा गृहीता: 1

श्री सुरेन्द्र कुमार राय, पुत्र श्री केशव प्रसाद राय

निवासी: विनोद कुंज तिराहा टीकमगढ़ हॉट छिल्ला महरोनी

व्यवसाय: व्यापार



ने निष्पादन स्वीकार किया। जिनकी पहचान पहचानकर्ता: 1

श्री ब्रजेन्द्र राय, पुत्र श्री केशव दास राय

निवासी: विनोद कुंज तिराहा टीकमगढ़ हॉट छिल्ला महरोनी

व्यवसाय: व्यापार



पहचानकर्ता: 2

श्री राजेश यादव, पुत्र श्री शिवचरण यादव

निवासी: विनोद कुंज तिराहा टीकमगढ़ हॉट छिल्ला महरोनी

व्यवसाय: व्यापार



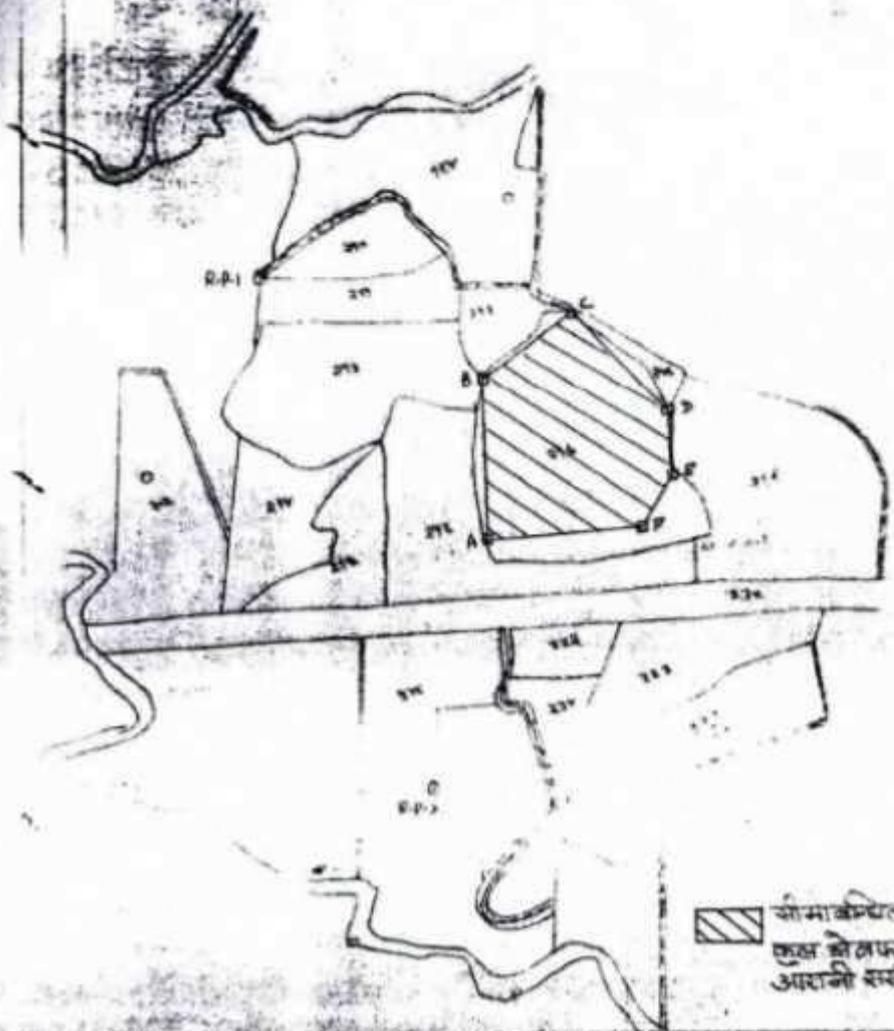
रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

अदुल कुमार निगम उपनिबंधक
महरोनी
उप निबंधक: महरोनी
सतितपुर
25/11/2022

मोती सात निबंधक
निबंधक शिपिक सतितपुर
25/11/2022

ने की। प्रत्यक्षत-भद्र साक्षियों के विश्वास अंगुठे निघमानेसिए किए गए है।
टिप्पणी:

समन्वित्वा सह-सहयोगी निला-कलितपुर मे मे. वि. वि. कन्वयेन्सन्स मे पनीका शला/शेकाट.
समन्वित्वा क्षेत्र मे सम्बन्धिता मानिना
सैमान 1. 1. 1. 1.



सीमाबन्धित क्षेत्र ABCDEF
कुल क्षेत्रफल 2.530. हेक्टर
आसानी सम्पत्ता 217 ख.

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खान अधिकारी
सहायक

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आवेदन सं०: 202200863014660

बही संख्या 1 जिल्द संख्या 6863 के पृष्ठ 217 से 236 तक क्रमांक
11898 पर दिनांक 25/11/2022 को रजिस्ट्रीकृत किया गया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर


अतुल कुमार निगम उपनिबंधक महरोनी
उप निबंधक : महरोनी
ललितपुर
25/11/2022





Uttar Pradesh Pollution Control Board
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

171944/UPPCB/Jhansi(UPPCBRO)/CTO/both/LALITPUR/2022

Date: 16/12/2022

To,

M/s

TRIDEV CONSTRUCTION

**GATA/ARAZI NO-217 KHA, VILLAGE CHHILLA, TEHSIL-
 MAHRONI AND DISTRICT-LALITPUR,284403**

Application Id-
18923843

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **TRIDEV CONSTRUCTION** located at **GATA/ARAZI NO-217 KHA, VILLAGE CHHILLA, TEHSIL- MAHRONI AND DISTRICT-LALITPUR,284403.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **TRIDEV CONSTRUCTION** granted for the period from **16/12/2022 to 31/12/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Khanda, Boulder, Ballast (Gitti))	474021	Cubic Meters/Year

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2.0 KLD	Septic Tank	Soak Pit

(ii) **Trade Effluent Treatment and Disposal :-**The applicant shall operate Effluent Treatment Plant consisting of **primary/secondary** and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) **Sewage Treatment and Disposal :-** The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Khanda, Boulder, Ballast (Gitti)).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upeep.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, may be necessary.

Specific Conditions:-

1. This consent is valid for production of Building Stone (Khanda, Boulder, Ballast (Gitti))- 474021 Cu Meter/Year by opencast and semi mechanized mining in 2.53 hectare leased area at GATA/ARAZI NO-217 KHA, VILLAGE CHHILLA, TEHSIL- MAHRONI AND DISTRICT-LALITPUR.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC22B001UP178888, Dated- 21.11.2022 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
6. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
7. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
8. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Khanda/Gitti/Boulder).
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of Building Stone (Khanda/Gitti/Boulder) shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if Building Stone (Khanda/Gitti/Boulder) collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
17. Consent fees if revised, shall be payable by industry from the date of its applicability.
18. Industry shall comply with the relevant provisions of Environmental Laws.
19. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA
SINGH

Chief Environmental Officer (circle-2)

Digitally signed by
RAJENDRA SINGH
Date: 2022.12.16 15:33:38
+05'30'

Copy to:

Regional Officer, UPPCB, Jhansi with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH
Date: 2022.12.16 19:22:51 +05'30'
Chief Environmental Officer (circle-2)



161
Nivesh Mitra

Single Window Portal ,Govt. of Uttar Pradesh



Online Payment System for Application Fee

Print

Transaction Details :	
Payment Reference No./ Order No. :	UP01522121311440417
Status :	SUCCESS
Transaction Amount :	15000
Transaction ID :	77788475
Transaction Date and Time :	2022-12-13 11:44:08
Entrepreneur ID :	UPSWP200548942
Unit ID :	UPSWP20054894201
PayIDFromBank ID :	1978553470

Proceed to Next Action.

No.	Department Name	Service Name	Required Fee Amount In (INR)	Payment ID	Bank Transaction details Transaction ID Transaction Date	Payment Status
	Pollution Control Board	Consent to Operate under the Air (Prevention and Control of Pollution) Act, 1981	12000	UP01520021112471343	ID : 1021714497 2020-02-11 12:47:54	Paid
		Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974	20000	UP01520021112430636	ID : 1021711273 2020-02-11 12:45:05	Paid
		Consolidated Form for Consent under Water Act 1974 Air Act 1981 and authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016	15000	UP01522121311440417	ID : 77788475 2022-12-13 11:44:08	Paid

Close



Nivesh Mitra

Single Window Portal ,Govt. of Uttar Pradesh



Online Payment System for Application Fee

 Print

Transaction Details :	
Payment Reference No./ Order No. :	UP01522121311355676
Status :	SUCCESS
Transaction Amount :	120000
Transaction ID :	77787327
Transaction Date and Time :	2022-12-13 11:35:59
Entrepreneur ID :	UPSWP222313995
Unit ID :	UPSWP22231399501
PayIDFromBank ID :	1978542549

Proceed to Next Action

Department Name	Service Name	Required Fee Amount In (INR)	Payment ID	Bank Transaction details Transaction ID Transaction Date	Payment Status
Pollution Control Board	Consolidated Form for Consent under Water Act 1974 Air Act 1981 and authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016	120000	UP01522121311355676	ID : 77787327 2022-12-13 11:35:59	Paid

Close

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The PROJECT PROPONENT
SURENDRA RAI
R/o WARD NO.- 22, VINOD KUNJ TIRAHA, JHANSI ROAD,
TIKAMGARH, M.P. -472001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/UP/MIN/291185/2022 dated 08 Sep 2022. The particulars of the environmental
clearance granted to the project are as below.

- | | |
|---|---|
| 1. EC Identification No. | EC22B001UP178888 |
| 2. File No. | 7247 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including
Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | KHANDA-BOULDER /GITI-BALLAST
MINE AT VILLAGE CHHILLA TEHSIL
MAHRONI DISTRICT LALITPUR UTTAR
PRADESH GATA NO. 217KHA MS
TRIDEV CONSTRUCTION BY
SURENDRA KUMAR RAI |
| 7. Name of Company/Organization | SURENDRA RAI |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 21/11/2022

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

This is a computer generated cover page.

PARIVESH

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and Virtuous Environmental Single-Window Hub)





State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeupiko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/291185/2022 & SEIAA, U.P File no-7247

Sub: Environmental Clearance for Proposed Khanda-boulder/gitti-ballast" Mine at Gata/Arazi No-217 Kha, Village- Chhilla, Tehsil- Mahroni & District- Lalitpur, Uttar Pradesh, Sanctioned Area:- 2.53 ha.

Dear Sir,

This is with reference to your application / letter dated 08-09-2022 & 03-10-2022 on above mentioned subject. The matter was considered by 692th SEAC in meeting held on 07-10-2022 and 666th SEIAA in meeting held on 03-11-2022.

A presentation was made by the project proponent along with their consultant M/s AWS Envirotech (OPC) Pvt. Ltd to SEAC on 07-10-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for "Khanda-boulder/gitti-ballast" Mine at Gata/Arazi No-217 Kha, Village- Chhilla, Tehsil- Mahroni & District- Lalitpur, Uttar Pradesh, (Leased Area:- 2.53 ha.), M/s Tridev Construction.
2. Salient features of the project as submitted by the project proponent:

1.	The Environmental clearance is sought for "Khanda-boulder/gitti-ballast" Mine at Gata/Arazi No- 217 Kha, Village- Chhilla, Tehsil- Mahroni & District- Lalitpur, Uttar Pradesh, Sanctioned Area:- 2.53 ha. developed by M/s Tridev Construction (Shri Surendra Kumar Rai)
2.	On-line proposal No. SIA/UP/MIN/291185/2022
3.	File No. allotted by SEIAA, UP 7247
4.	Name of Proponent M/s Tridev Construction (Shri Surendra Kumar Rai)
5.	Full correspondence address of proponent and E-mail Id R/o Ward No.- 22, Vinod Kunj Tiraha, Jhansi road, Tikamgarh, Madhya Pradesh E-mail Id- tridev5418@gmail.com
6.	Name of Project "Khanda-boulder/gitti-ballast" Mine at Gata/Arazi No-217 Kha, Village- Chhilla, Tehsil- Mahroni & District- Lalitpur, Uttar Pradesh developed by M/s Tridev Construction (Shri Surendra Kumar Rai)
07.	Project Location (Plot.Khasra/Gata No.) Gata/Arazi No-217 Kha, Village- Chhilla, Tehsil- Mahroni & District- Lalitpur, Uttar Pradesh
08.	Name of River NA
09.	Name of Village Chilla
10.	Tehsil Mahroni
11.	District Lalitpur

Name of Minor Mineral	Khande-boulder/gitti-ballast	
13. Sanctioned Lease Area (in Ha.)	2.53 ha.	
14. Max. & Min mRL within lease area	Highest mRL is 345.8 & Lowest is 338.9 mRL	
15. Pillar Coordinates (Verified by DMO)	Coordinates of the sanctioned lease area	
	Pillar	
	A	24°43'20.29"N 78°40'29.99"E
	B	24°43'24.96"N 78°40'30.49"E
	C	24°43'26.39"N 78°40'33.72"E
	D	24°43'23.33"N 78°40'35.99"E
	E	24°43'21.43"N 78°40'35.99"E
F	24°43'19.93"N 78°40'34.89"E	
16. Total Geological Reserves	797745 m ³	
17. Total Mineable Reserve (as per Approved Mine Plan)	474021 m ³	
18. Total Proposed Production per annum	75900 m ³ (per annum)	
19. Proposed Production/year	75900 m ³ per annum	
20. Sanctioned Period of Mine lease	10 years	
21. Method of Mining	Opencast, Semi-Mechanized	
22. No. of working days	300	
23. Working hours/day	8	
24. No. of worker	52	
25. Type of Land	Govt. Land	
26. Ultimate of Depth of Mining	Upto 320 mRL	
27. Nearest metalled road from site	60 m	
28. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking	0.52 KLD
	Suppression of dust	0.24 KLD
	Plantation	1.40 KLD
	Others (if any)	-
	Total	2.16 KLD
29. Name of QCI Accredited Consultant with QCI No and period of validity.	AWS Envirotech (OPC) Pvt. Ltd. Certificate no. NABET/EIA/2225/IA 0097(Rev.01) Valid Till July 14, 2025	
30. Any litigation pending against the project or land in any court	No	
31. Details of 500 m Cluster Certificate verified by Mining Officer	vide letter no. 460/30-mines/2022-23	
32. Details of Lease Area in approved DSR	2.53 ha.	
33. Proposed CER cost	Rs. 4.12 Lakhs	
34. Proposed EMP cost	Total project cost- Rs. 2.06 Crores, For EMP Capital cost-4.6 Lakhs, Recurring cost-2.423 Lakhs/Annum	
35. Distance of Haul Road	60 m	
36. No. of Trees to be Planted	700	

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.

The mining operation will not be carried out in the safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.

6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 07-10-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 03-11-2022 and decided to grant the Environmental Clearance to the title project for collection of 75900 m³ /Annum lease area of 2.53 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.

- Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- 16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
- 17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
- 18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
- 19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
- 20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
- 21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
- 22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
- 23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
- 24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
2. Validity period of this EC is 5 years from the date of issue as the LoI has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and

- permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
 5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
 6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
 7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
 8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 3,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
 9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 15 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
 10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
 11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
 12. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
 13. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
 14. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
 15. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
 16. The project proponent shall install solar light in their site office.

During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.

18. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
19. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
20. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
21. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
22. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
23. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
24. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
25. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
26. The project proponent should explore the possibilities of rainwater harvesting.
27. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
28. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
29. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
30. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
31. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
32. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
33. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.

- No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
35. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
 36. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
 37. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
 38. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.
 39. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
 40. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
 41. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
 42. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
 43. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
 44. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
 45. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
 46. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
 47. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.

Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.

49. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
50. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
51. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
52. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
53. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
54. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
55. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
56. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
57. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.

Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.

59. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
60. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April/May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
61. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
62. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
63. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
64. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
65. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
66. Project Proponent shall explore the possibility of using solar energy where ever possible.
67. Commitment towards CER has to be followed strictly.
68. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
69. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
70. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their

amendments and rules made there under and also any other orders passed by the Hon'ble Courts of law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate Lalitpur.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified

Digitally signed by Member Secretary
Member Secretary
Date: 11/21/2022 4:32:26 PM
Page 11 of 11

Annexure- III
Approved Mining Plan

प्रेषक,

निदेशक,
भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
खनिज भवन, लखनऊ।

प्रेष में

जिलाधिकारी
Lalitpur

संख्या -> 2022/8/4/144684

दिनांक :- 2022-08-16

विषय :-

पट्टाधारक श्री M/s Tridev Construction, Prop. Shri Surendra Kumar Rai S/o Shri Keshav Das Rai के पक्ष में स्वीकृत जनपद Lalitpur में तहसील Mahroni ग्राम- Chhilla गाटा सं०-217 Kha क्षेत्रफल 2.5300 हे० में उपखनिज, खण्डा/बोल्डर/गिट्टी/स्टोन डस्ट (ग्रेनाइट व डोलो स्टोन), के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

संदर्भ,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री M/s Tridev Construction, Prop. Shri Surendra Kumar Rai S/o Shri Keshav Das Rai द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 2022-08-16 को कर दिया गया है।

- 1- "खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-
- (क) "खनन योजना" का अनुमोदन खनन पट्टा बिलेख निष्पादन के दिनांक से आगामी 60 (माह) अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 75900.00 घन मी० प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।
- (ख) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
- (ग) आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।
- (घ) अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।
- (ङ) अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।
- (च) खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-
 1. बेंच की ऊँचाई अधिकतम 6.0 मी० एवं बेन्च की चौड़ाई ऊँचाई से कम से कम दो गुनी होनी चाहिए। खनन कार्य ऊपर से नीचे की ओर बेन्च बनाते हुये किया जायेगा।
 2. खनन कार्य ऊपर से नीचे की ओर बेंच बनाते हुये किया जायेगा।
 3. खनन कार्य के दौरान निकाले गये मलवे विशेषकर टॉप स्वायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
 4. फेस का ढलान 60 डिग्री से अधिक न हो, और कहीं पर भी अण्डर कटिंग न हो।
 5. प्रत्येक ब्लास्टिंग के बाद फेस ड्रेसिंग कराना होगा ताकि लूज पत्थर आदि से श्रमिक सुरक्षित रहें।
 6. खनन कार्य के फलस्वरूप बने गड्डे को मलवा भरकर समतल कर वृक्षारोपण करना होगा।

7. खनन कार्य स्थल पर फ्रूट एंड बाक्स व स्पेचर रखे जायें।

178

8. जिन खदानों पर Metalliferous Mines Regulations, 1961 का नियम 111, 3[2] लागू होगा, वहाँ पर इस प्राविधान के अनुसार अनुमति प्राप्त की जाएगी, तथा अनुमति की प्रति निदेशक, भूतत्व एवं खनिकर्म निदेशालय एवं सम्बन्धित जिलाधिकारी को उपलब्ध कराई जाएगी।

9. श्रमिकों के लिये श्रमिक विधाम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।

10. खनन में सिलिका से उत्पन्न होने वाली बीमारी की सम्भावना के दृष्टिगत प्रत्येक छः माह में श्रमिकों की चिकित्सीय जांच का प्राविधान रखा जाना चाहिए तथा आवश्यकतानुसार चिकित्सा सुविधा उपलब्ध कराया जाना चाहिए।

11. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।

2-

अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवायें।



भवदीय

(सतीश कुमार सिंह)

संयुक्त निदेशक
भूतत्व एवं खनिकर्म

संख्या : 2022/8/4/144684 (1)/मा0 प्लान, तद् दिनांक

प्रतिनिधि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, जनपद- Lalitpur

2- पट्टाधारक श्री M/s Tridev Construction, Prop. Shri Surendra Kumar Rai S/o Shri Keshav Das Rai नि0 तहसील Mahroni जनपद Lalitpur

3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ

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भवदीय

(सतीश कुमार सिंह)

संयुक्त निदेशक
भूतत्व एवं खनिकर्म

MINING PLAN

WITH

PROGRESSIVE MINE CLOSURE PLAN

(Submitted Under Rule(s) 34(2) of U.P. Minor Mineral
Concession Rule 1963)

Of

KHANDA-BOULDER/GITTI-BALLAST MINE

**Gata No.-217 Kha, Village-Chhilla,
Tehsil-Mahroni, District-Lalitpur,
State-Uttar Pradesh.**

Lease Area- 2.53 Ha

Proposed Quantity per Year -75900 Cum

MINE PLAN FOR 5 YEAR

APPLICANT

M/s Tridev Construction,

Prop. Shri Surendra Kumar Rai S/o Shri Keshav Das Rai,
Add. Ward No.-22, Vinod kunj Tiraha, Jhansi Road,
Tikamgarh, M.P.

Current Add.-, Village-Chhilla, Pargana-Banpur,
Tehsil-Mahroni, District-Lalitpur, U.P.

PREPARED BY.

Akshita Pandey,

Regt No. RQP/UPDGM/No.023/Year 2021,
Add.-Main Road, Opp. U.B.I.,
Shahganj, Jaunpur.

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CONTENTS

Chapter No	Particulars	Page No.
	Introduction	3
1	General	4
2	Location & Accessibility	5
3	Geology & Exploration	6
4	Reserves	8
5	Development And Production Programme	11
6	Waste Disposal Arrangements	19
7	Reclamation Plan	19
8	Strategy For Protection Of River Courses, Nalas, Water Tanks, Villages, Important Monuments, If Any	19
9	Others	20
10	Mineral Processing	21
11	Environment Management Plan	22-24
	Progressive Mine Closure Plan	25-30
List Of Plates		Plate no.
	Location Map	1
	Key Plan	2
	Surface & Geological Plan	3
	Geological-Cross Sections	4
	Working Plan	5
	Conceptual Plan	6
	Progressive Mine Closure Plan	7
List Of Annexure		
	LOI	
	Challan	
	Seemankan Aakhya	
	Cadastral Map	
	Authorization letter by the lessee	
	R.O.P. Certificate with Validity Date	

INTRODUCTION

Applicants M/s Tridev Construction, Prop. Shri Surendra Kumar Rai S/o Shri Keshav Das Rai, Add. Ward No.-22, Vinod kunj Tiraha, Jhansi Road, Tikamgarh, M.P. Current Add.-, Village-Chhilla, Pargana-Banpur, Tehsil-Mahroni, District-Lalitpur, U.P. Applied for the lease for the extraction of Minor Mineral Khanda-Boulder/Gitti-Ballast for an area of 2.53 Ha at Gata No.- 217 Kha, Village-Chhilla, Tehsil-Mahroni, District-Lalitpur, State-Uttar Pradesh and the Mining Lease is granted in favor of above-said applicant for 10 years as per LOI No-355/ 30-Mines/2022-23 dated 17/07/2022, under G.O. 2169/86-2019-57 (Sa.)/2017 T.C.-1 Bhutatva Evum Khanikarma Anubhag, Govt. of U.P. dated 09/10/2019 mentioned in U.P. Minor Mineral (Concession) Rule 1963.

The project proponent is a private firm and the project is a newly proposed Khanda-Boulder/Gitti-Ballast quarry. The main objective to be pursued by the applicant is to carry the business of operating and working on mines and quarries.

Khanda-Boulder/Gitti-Ballast is a key ingredient for the construction of infrastructure projects which is a specialized job involving high degree of safety and statutory compliance besides being carried out by qualified mining personnel.

As per LOI year wise quantity of lease area is 75900 Cum. Hence, the Mining Plan with Progressive Mine Closure Plan is being submitted under rules 34 (2) of U.P. Minor Mineral (Concession) Rules 1963.

Most of the prehistoric monuments are built with natural stones as they remain stable with time. Before the advent of concrete, stones were highly preferred for heavy engineering works like bridge piers, harbour walls, seaside walls, and for facing works. Stones for construction purposes are obtained by quarrying from solid massive rocks. The stones used for masonry construction should be hard, durable, tough, and should be free from weathered soft patches of material, cracks, and other defects that are responsible for the reduction of strength and durability.

Note: Purpose of mineral excavation is sale of material in the open market.

CHAPTER-1 GENERAL:

I.	Name of the Applicant with address	M/s Tridev Construction, Prop. Shri Surendra Kumar Rai S/o Shri Keshav Das Rai, Add. Ward No.-22, Vinod kunj Tiraha, Jhansi Road, Tikamgarh, M.P. Current Add.-, Village-Chhilla, Pargana-Banpur, Tehsil-Mahroni, District-Lalitpur, U.P.
ii.	Status of the applicant	Private Firm
iii.	Mineral Which Are Occurring In The Area & Which Applicant Intends To Mine	Khanda-Boulder/Gitti-Ballast
iv.	Period for which the mining lease is granted	10 Years
v.	Name of the RQP preparing the mining plan (Address, Registration No., Valid Upto)	Akshita Pandey Registration No. RQP/UPDGM/No.023/Year 2021, Add.-Main Road, Opp. U.B.I., Shahganj, Jaunpur.
vi.	Name of the prospecting agency	No prospecting agency was engaged as such. The prospecting of the deposit has been done by the joint visit of mine planner and surveyor.
Vii.	LOI No.	355/ 30-Mines/2022-23 dated 17/07/2022
Viii	Rule No.-	U.P. Minor Mineral (Concession) Rule 1963.
IX	G.O. No. and Date-	G.O. 2169/86-2019-57 (Sa.)/2017 T.C.-1 Bhutatva Evum Khanikarma Anubhag, Govt. of U.P. dated 09/10/2019

CHAPTER-2 LOCATION:

a).	Details of area with location maps	Location Map is attached as Plate No.-1																						
	District and State	Lalitpur, Uttar Pradesh.																						
	Tehsil	Mahroni																						
	Village	Chhilla																						
	Gata/ Arazi/ Khasra/ Plot No.	217 Kha																						
	Area (Hectares)	2.53																						
	Whether the area is in forest (Please specify whether protected reserved etc.)	No																						
	Existence of public road / railway line, if any nearby and approximate distance	Chhilla village is Approachable from Hamirpur-Chungi Highway from Lalitpur, District about 28 km in East Direction. • All distance measured in Road distance.																						
	Latitude and Longitude	The GPS reading of all corner pillars is given below.																						
		<table border="1"> <thead> <tr> <th>Pillar</th> <th>Latitude (N)</th> <th>Longitude (E)</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>24°43'20.29"N</td> <td>78°40'29.99"E</td> </tr> <tr> <td>B</td> <td>24°43'24.96"N</td> <td>78°40'30.49"E</td> </tr> <tr> <td>C</td> <td>24°43'26.39"N</td> <td>78°40'33.72"E</td> </tr> <tr> <td>D</td> <td>24°43'23.33"N</td> <td>78°40'35.99"E</td> </tr> <tr> <td>E</td> <td>24°43'21.43"N</td> <td>78°40'35.99"E</td> </tr> <tr> <td>F</td> <td>24°43'19.93"N</td> <td>78°40'34.89"E</td> </tr> </tbody> </table>	Pillar	Latitude (N)	Longitude (E)	A	24°43'20.29"N	78°40'29.99"E	B	24°43'24.96"N	78°40'30.49"E	C	24°43'26.39"N	78°40'33.72"E	D	24°43'23.33"N	78°40'35.99"E	E	24°43'21.43"N	78°40'35.99"E	F	24°43'19.93"N	78°40'34.89"E	
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E	24°43'21.43"N	78°40'35.99"E																						
F	24°43'19.93"N	78°40'34.89"E																						
	Land Use Pattern	The area exhibits stony, isolated hillock topography. It falls under barren land.																						
b)	Attach a general location map and vicinity map showing area boundaries and existing proposed routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. (Plate No. 1&2)																							

Lease area on cadastral map is shown in Plate No.3. Key Plan Buffer Zone showing 5 Km radius area along the periphery of lease in Survey of India Google image is shown in Plate No.2 & 3. Surface Plan is attached as Plate No.5.

CHAPTER-3.0 GEOLOGY AND EXPLORATION:

3 a) Describe briefly the general topography explaining whether it is a plain land or a hilly area and local geology of the mineral deposit within the leasehold.

3a. 1 PHYSIOGRAPHY AND GEOMORPHOLOGY:

The district is part of Southern Bundelkhand plateau having general slope in north-easterly direction. The district has two distinct physiographic features (i) the northern Bundelkhandmassives which is characterized by the gently rolling land and (ii) southern Vindhyan ranges comprising table lands of the dissected plateau. The rolling lands of the Bundelkhandmassives area have an average altitude of 350m. and slope northwards with a gradient of 1.5m/km. The table lands abruptly rise on to the rolling land with a series of about 100m high escarpments and attain an average height of 450 m. amsl. Geomorphologically, the rolling lands constitute a vast pediplain in which rocks of high resistance stand out as insel-bergs and buttes rising few to tens of meters high from the surrounding. The weathered materials occur as pediments surrounding the hillocks. The older pediments occur buried under the residual soils. A striking land form is made out in the area by quartz reefs which rise to over 400m high ridge extending from a few hundred meters to tens of kilometer in the NE-SW direction. Disjointed ridge of varying length and lower height also running the NE-SW, NWN-SSE and NS direction and they comprises of mafic rocks. The southern periphery of the district is however traversed by the Vindhyan ranges. The southern table lands comprise a series of Mesa, which strike in NW-SE direction and slope southwards in contrast to master northward slope of the area. The southern and eastern parts of the table lands are highly dissected by numerous rivers and rivulets. The eastern part is sometimes dotted with kopje and buttes.

The highest point of the lease area periphery is 345.8 mRL in S & SE direction while lowest point of the lease area periphery is 338.9 mRL in N direction. The general slope of lease area is towards N directions. The topography of lease area is shown in Plate No. 3.

3a.2 REGIONAL GEOLOGY:

Geologically, Bundelkhand presents a mixture from different eras, from the earliest days of the formation of the earth, when its upper crust cooled and solidified, till recent times. From the earliest period, older than 2500 million years, are granite-like formations called gneiss and so-called Bundelkhand Granite. Much of the area of Datia, Jhansi, Lalitpur, Tikamgarh, Chhatarpur, Panna and Sagar districts, and southern portions of Chitrakoot and Mahoba districts is granite country, marked by outcrops of great diversity in mineral composition and size, ranging from small patches to large hillocks. A striking feature of the granite country, which has impacted settlement patterns and agriculture, is the presence of

long and narrow rocky ridges, known as quartz reefs and dolerite dykes. Often, these wall-like natural features intercept the course of streams, leading to formation of water bodies and enabling the creation of large artificial lakes. The Bundelkhand Granite Complex occupies an area of 26,000 sq. of which 11,000 sq. km. lies in Lalitpur, Jhansi, Hamirpur and Banda District of UP. The granite complex in this region is essentially made of grey and pink granite rocks of granodiorite-adamellite composition with minor occurrences of hornblende diorite, gabbro, and grey gneisses. These rocks are intruded by a number of quartz reefs mainly trending in NE-SW and basic dykes in NW-SE directions. The Bundelkhand massif is overlain by rocks of Bijawar and Vindhyan group respectively. The stratigraphic order of formations is as below:

Deccan Trap
-----Unconformity-----
Vindhyan Supergroup
-----Unconformity-----
Bijawar group
-----Unconformity-----
Bundelkhand Granite Complex

3a.3 LOCAL GEOLOGY:

The thin layer of top soil is present all the over the lease area which was derived from the weathering of the surrounding rock type and the Granite of the area. Beneath this top soil cover mineral Granite is found. The colour of Granite is light brown, light pink & ruby red. The granite of the area is medium to fine grained.

b) Describe briefly prospecting / exploration work done to date viz. Geological mapping with the evidence already existing about the mineral deposit in the area or in the vicinity.

Minor mineral leases are adjacent to each other. Mining activities in other adjacent areas are in progress hence prospecting work does not require. The mining in the area shows that stone is available in the lease area and there is no possibility of any other mineral to be found in the lease area.

c) Describe briefly, exploration proposed to be carried out.

It is small mine. Mining in nearby areas are in progress. No exploration is required for future hence, not proposed.

CHAPTER-4.0 RESERVES:**METHOD OF ESTIMATION OF RESERVE:**

The reserve estimation has been done by cross-sectional method. Two Cross-sections at an interval of 75m & 65m are drawn. The surface areas of cross-sections are multiplied by the cross-sectional strike influence to get the volume.

GEOLOGICAL RESERVES:

The geological reserves estimated by cross-sectional method can be categorized in to 4 classes:

1. Proved Reserves(111):

The entire Quantities of mineral occurring upto 325 mRL below from the surface ground level have been considered as under proved category (111).

2. Probable Reserve (122):

The entire Quantities of mineral occurring 5 m. zone below the proved reserve zone is considered as Probable Reserves (122).

3. Feasibility Mineral Resources (211):

Mineral blocked within barrier zone & in slope under proved mineral reserve considered as Feasibility Mineral Resources (211).

4. Pre-Feasibility Mineral Resources (222):

Mineral blocked within barrier zone & in slope under probable mineral reserve considered as Pre-Feasibility Mineral Resources (222).

he detailed categorized table of Mineral Resources is shown Table No.-1

Summary of Geological reserves as per UNFC Classification is given below:

Classification	Code	Quantity (Cum)
A) Mineral Reserves		
1) Proved Mineral Reserve	111	500550
2) Probable Mineral Reserve	122	122520
3) Feasibility Mineral Resources	211	117750
4) Pre-Feasibility Mineral Resources	222	56925
TOTAL		797745

GEOLOGICAL RESERVES**Proved Mineral Reserves (111)**

Section Line	Sectional Area (m ²)	Strike Influence (m)	Quantities of (Mineral) (cum)	Geological Reserve after Swell Factor (1.5) (cum)
1-1'	2560	75	192000	288000
2-2'	2180	65	141700	212550
Total				500550

Probable Mineral Reserve (122)

Section Line	Area (m ²)	Strike Influence (m)	Quantities of (Mineral) (cum)	Geological Reserve after Swell Factor (1.5) (cum)
1-1'	628	75	47100	70650
2-2'	532	65	34580	51870
Total				122520

Feasibility Mineral Resources (211)

Section Line	Area (m ²)	Strike Influence (m)	Quantities of (Mineral) (cum)	Geological Reserve after Swell Factor (1.5) (cum)
1-1'	570	75	42750	64125
2-2'	550	65	35750	53625
Total				117750

Pre-Feasibility Mineral Resources (222)

Section Line	Area (m ²)	Strike Influence (m)	Quantities of Mineral (cum)	Geological Reserve after Swell Factor (1.5) (cum)
1-1'	272	75	20400	30600
2-2'	270	65	17550	26325
Total				56925

MINEABLE RESERVE:

The mineable reserves have been computed by slice method. 7.5m wide barrier zone has been left all along the lease boundary from the near ground level. As stated earlier that several other mines are also situated in the same area sharing their common lease boundary. It is expected almost all the area above general ground level will be excavated. Hence 7.5m barrier zone will be left after reaching the near ground level. Benches from RL 345m up to RL 320m have been drawn on Conceptual Plan/Ultimate Pit plan. The height of bench has been taken 6m and width of bench has been taken 12 m to estimate the mineable reserves. The mineable reserve is given in Table No. 2.

MINEABLE RESERVES						
Slice/Bench RL (M)	Av. FL (M)	Av. FA (M)	Bench/ slice Avg height (M)	Volume (Cum)	Swell Factor (1.5/Cum)	Mineable/ Saleable Reserves (in Cum)
345-339	102	145	3	44370	1.5	66555
339-333	114	154	6	105336	1.5	158004
333-327	102	142	6	86904	1.5	130356
327-321	90	130	6	70200	1.5	105300
321-320	78	118	1	9204	1.5	13806
Total					1.5	474021

CHAPTER -5 DEVELOPMENT AND PRODUCTION PROGRAMME:

- Mining will be done in a scientific manner.
- Mining will be done within the mining limits. 7.5m wide strip all along the lease boundary will left out.
- The mining will be open cast.
- Opencast/semi-mechanized mining will be undertaken with help of Excavators and dumpers.
- Bench height will be kept at 6m.
- Width of ultimate bench will not be less than bench height; however, working bench will have a width around 12m.
- Deep hole drilling with light charge will be adopted.
- Loading will be done by excavators.
- The run-off mine will be dispatched to crusher and then job site.
- Development includes only removal of top weathered layer and soil patches if any.
- Top soil if any will be scraped out and used maintaining the road.
- Overall slope of pit shall be maintained 45 degree.
- Lessee will be well equipped with all required equipment as stated in LOI such as computer, Printer, Weight Bridge, CCTV Camera, QR code RFID Scanners etc.

This will be an open cast semi-mechanized/mechanized Captive mine. ROM will be sold to buyers. Deep hole blasting will be done. At the outset deep-hole drilling with wagon drill will be undertaken for primary breaking. Secondary breaking will be undertaken by rock breaker. Jack Hammers will be used in exceptional cases of big boulders. The crawler or wagon drill will be of 4" diameter. The equipment will be given drive from compressor (400 cfm). Overburden mainly top soil/top weathered mineral will be removed carefully and used to maintain mining roads. After scraping the top surface holes will be drilled by wagon drill and deep hole blasting will be undertaken. Rock will be dislodged from its joints and further broken into desired size of Gitti & boulders manually with the help Crow bar & hammers. Material will be stacked near the working face and finally dispatched to job sites.

Year-wise Planning

Maximum 75900 cum (As sanction in LOI) quantity of saleable mineral is proposed to be excavated in each year as per current market demand. A total of 379500 cum saleable mineral is proposed to excavate during 5 year.

b) Year wise Development and Production:**i) Development and Production in 1st Year:**

Mining will be started from the top in the lease. About 75900 cum saleable mineral is proposed to be excavated in this year. Mineral from the top Benches RL 345m & RL 339m will be will be open, developed and mined out, a new Benches RL 339m & RL 333m will be will be open and developed to get the required production. Following benches will be excavated in this year.

Bench (mRL)	Opening recoverable reserves (Cum)	Av Face Length (M)	Av Face Advance. (M)	Height (m)	Volume (M ³)	Volume ROM (M ³) (SF 1.5)	Saleable Volume (M ³)	Balance in the Bench/ Slice (cum)
345-339	-	102	145	3	44370	66555	66555	0
339-333	0	114	10	6	6840	10260	9345	915
Total							75900	915

Note: Average Height of bench will be taken.

ii) Development and Production in IInd Year:

About 75900 cum saleable mineral is proposed to be excavated in this year. Remnant part of Benches RL 339m & RL 333m will be advanced and mined out to get the required production. Following benches will be excavated in this year.

Bench (mRL)	Opening recoverable reserves (Cum)	Av Face Length (M)	Av Face Advance. (M)	Height (m)	Volume (M ³)	Volume ROM (M ³) (SF 1.5)	Saleable Volume (M ³)	Balance in the Bench/ Slice (cum)
339-333	915	114	74	6	50616	75924	75900	939
Total							75900	939

iii) Development and Production in IIIrd Year:

About 75900 cum saleable mineral is proposed to be excavated in this year. Remnant part of Benches RL 339m & RL 333m will be advanced and mined out and a new bench of RL 333m to RL 327m will be opened and advanced to get the required production. Following benches will be excavated in this year:

Bench (mRL)	Opening recoverable reserves (Cum)	Av Face Length (M)	Av Face Advance. (M)	Height (m)	Volume (M ³)	Volume ROM (M ³) (SF 1.5)	Saleable Volume (M ³)	Balance in the Bench/ Slice (cum)
339-333	939	114	70	6	47880	71820	72759	0
333-327	0	102	4	6	2448	3672	3141	531
Total							75900	531

iii) Development and Production in IVth Year:

Mining will be started from the top in the lease. About 75900 cum saleable mineral is proposed to be excavated in this year. Remnant part of Benches RL 333 m & RL 327m will mine out to get the required production. Following benches will be excavated in this year:

Bench (mRL)	Opening recoverable reserves (Cum)	Av Face Length (M)	Av Face Advance. (M)	Height (m)	Volume (M ³)	Volume ROM (M ³) (SF 1.5)	Saleable Volume (M ³)	Balance in the Bench/ Slice (cum)
333-327	531	102	83	6	50796	76194	75900	825
Total							75900	825

iii) Development and Production in Vth Year:

Mining will be started from the top in the lease. About 75900 cum saleable mineral is proposed to be excavated in this year. Remnant part of Benches RL 333 m & RL 327m will mine out to get the required production. Following benches will be excavated in this year:

Bench (mRL)	Opening recoverable reserves (Cum)	Av Face Length (M)	Av Face Advance. (M)	Height (m)	Volume (M ³)	Volume ROM (M ³) (SF 1.5)	Saleable Volume (M ³)	Balance In the Bench/ Slice (cum)
333-327	825	102	55	6	33660	50490	51315	0
327-321	0	90	31	6	16740	25110	24585	525
Total							75900	525

c) Attach supporting composite plan & section showing pit layouts, dumps, stacks of sub grade mineral, if any etc.

The composite plan & section showing layout of benches are shown in Plate No. 6. Entire lease hold having Mineral out crop with no soil cover. The waste to be generated in pockets along the joint plain shall be excavated and shall be use in making aggregates. The soil shall be used for the purpose of plantation while some waste shall be spread over the approach roads for the maintenance during next five years. All quantities of mineral etc to be exploited shall be used for making aggregates.

d) Indicate rate of production when the mine fully developed & expected life of mine & the year from which effected.

The total mineable reserves are 474021 M³ with proposed rate of production 75900 M³ of Mineral per annum .The expected life of mine with above proposed target comes out about 6.24 years.

e) **Open Cast Mines:**

i) Describe briefly giving salient features of the mode of working (mechanized, semi mechanized, manual):

During previous years, mining is being carried out manually as well as mechanically in the region.

ii) Describe briefly the layout of mine working, layout mine faces & sites for disposal of overburden/waste.

Mining faces shall be opened from top to downward. Approach road shall be produced to each mining faces for transportation of mineral. No waste shall be generated during plan period therefore, no proposed has been for its separate staking.

iii) Extent of mechanization:

The requirement of mining equipment is calculated at its maximum production capacity as below:

The average level of annual production planned = 75900 Cum or 189750 MT

Daily production required assuming 300 working days = $189750/300=632.5$ MT/day

A) Requirement of wagon drill & drill holes:

- i) Yield per hole with spacing & burden of = $4 \times 2.5 \times 6.0 \times 2.5 = 150$ tones
- ii) Daily production required = 632.5 MT
- iii) No. of holes to be drilled in one Shift = $632.5/150= 4.21$ Say 5
- iv) Length of each hole with 10% sub grade drilling = 6.6 m.
- v) Therefore metreage required to be drilled = $6.6 \times 4.21 = 27.78$ say 28
- vi) Expected performance of drills in one shift = @5m/h =40m.
- vii) Therefore number of drills required for production = $28/40 =0.7$ Say =1

B) Requirement of Compressors:

The requirement of machinerles for drilling will be as below:

Type	Nos.	Dia of hole (m)	Size/capacity power	Make	Motive
Compressor	1	NA	450 cfm	LG 450	Diesel Compressor
Wagon Drill	1	(110mm)		Atlas	Diesel

C) Excavator:

- 372 cum x 2.5 per shift - 930 tones
- Operating shift per day - $930 \times 1 = 930$ tones
- Maximum Mineral to be handle per day - 632.5 tones
- Therefore no of excavator required for handling the quantity of granite stone
= $632.5/930 = 0.68$ say 1

Requirement of Excavator: Is tabulated as below which shall be deployed occasionally.

Type	No.	Bucket capacity	Motive
Excavator	1	0.9m ³	Diesel (70-80 ltrs/ day)

D) Requirement of tippers (10 tonners)

Requirement of tippers for the transport of overburden is work out as follows:

- i) To & fro journey time: from mine area to mine road
To & fro journey on 0.70Km. mine road @ 10 Km/hr = 5 min.
- ii) Scooping and waiting = 2 min.
- iii) Loading = 2 min.
- iv) To & fro journey = 5 min.
- v) Turning and unloading = 2 min.
- vi) Therefore total cycle time = 16 min.

Requirement of Tippers:

Crusher stone to be transported per day	= 632.5 MT
Cycle time of Tippers	= 16 min.
Therefore round trips per hour	= $60/16 = 3.75$
Average load carried per round per trip	= $3.75 \times 10 = 37.5$ MT
Therefore average carrying capacity per Tippers one shift	= $37.5 \times 8 = 300$ MT
Therefore total no. of Tippers required	= $632.5/300 = 2.10$ say 3
Standby Tippers	= 1

Requirement of dumpers is tabulated as below:

Type	Nos.	Size/capacity	Motive power
Tippers	4	10 tonnes	Diesel

(g) Blasting:

- (a) Deep hole Drilling shall be carried out with 110 mm. dia Atlas capco & blasting shall be carried out with slurry explosives according to condition imply and shall be executed by competent qualified person employed by lessee:

Hole depth	: 6 m.
Spacing	: 4 m.
Burden	: 2.5 m.

Thus, one hole will give a quantity of about : $4 \times 2.5 \times 6.0 \times 2.5 = 150$ tones

Excavation required per day (Considering

Maximum excavation per day : 632.5 M.T.

Thus nos. of hole to be drilled and required to be blasted: $632.5/150=4.21$ No. say 5

These deep holes will be blasted in one round.

- b) The blasting will be undertaken by suitable explosives having comparable density, usually 6-8cartidge of 220mm will be sufficient in one hole of 6m depth.
- c) The number of holes will be distributed in two working benches. As far as possible single row blasting may be preferred & each hole shall be charged with 600-800gm explosives depending upon the free face available. The direction of face advance & row of drill holes will so proposed that the direction of fly rock material will be expected to fall over the bench.
- c) On the basis past experience in the surrounding area & lithology of rock, the powder factor is expected to be 20tonnes per kg of explosive. 300 gms. of explosive per hole will be required to reach 20tonnes per Kg. of powder factor.
- d) Initially it is proposed to install a magazine of capacity about 100 kg. of high explosive along with accessories is expected to serve the purpose.
- e) The lessee will installed 100 Kg. magazine & 500 detonators with the due permission of Chief Controller of explosive.

(I) Precaution during blasting:

Following precautions will be undertaken and follow strictly.

1. Stemming should be strong and of adequate length and not less than 1/3rd length of the hole. This will check blow outs.
2. Blasting should be avoided in early morning and late evening hours to avoid temperature inversion conditions.
3. Blasting may be avoided at the time when strong surface winds are blowing towards inhabited area.
4. The burden at any point in the charge length should not be less than optimal.

5. The wind direction at the time of blasting should not be towards the structure to be protected, especially if wind speed is high.
6. Blasting may be done at a time when there is heavy background noise. In some mines abroad, they are creating it artificially so as many blasting nuisances become less apparent.
7. Blasting should be done in once round. Blasting of larger rounds, infrequently can't be better supervised, causing nuisances. Further the villagers are exposed less frequently, will itself lead to a reduction in the number of complaints.
8. Pre shooting of the boulders, instead of plaster shooting, should be continued.
9. Before electric firing, the circuit will be tested by an approved tester.
10. Flags erection and siren signaling systems will also provided during time of blasting. For further safety, the blasting time will also fixed during the end of the shift so that all the workers will removed outside the danger zone.
11. To prevent risk of injury to anybody by flying pieces of stones after blast, muffle blasting will be adopted. In this practice the mouth of the shot hole and some distance around it will be covered by steel sheets, weighted by bags, old sleepers etc. This will prevent the broken rock from flying out.
12. All the precautions suggested in MMR 1961 specially as specified from Regulation 162 to Regulation 168 must be adhered.

5.3 CONCEPTUAL MINE PLAN AND LIFE OF MINE

Mining shall be done by Opencast /Semi-Mechanized Mine means confined within ultimate pit limit demarcated. Road, habitation etc. will require diversion from mining area for the safety of workings. Size by the end of conceptual period shall be as same to plan period i.e 2.08 Ha.

5.4 a) Anticipated life of mine:

The total mineable reserves are 474021 M³ with proposed rate of production 75900 M³ of Mineral per annum .The expected life of mine with above proposed target comes out about 6.24 years.

5.4 b) USE of Mineral: Describe the utilization of minerals and the types of industry (please specify) to whom it will be sold or is being sold.

The mined out material is Khanda-Boulder/Gitti-Ballast. Material is used in road making. Big sized boulders are crushed into sized small stone which is used in laying road making. All the ROM will be used in their jobs.

CHAPTER-6. WASTE DISPOSAL ARRANGEMENTS:

Describe briefly the arrangements made for top soil, minerals rejects and waste disposal including precautions taken in selection of disposal site (s) along with their respective quantity likely to be generated for the three Year (Indicate locations of the same on surface plan).

As stated earlier that entire lease area consists of Mineral & further persists in depth. All the quantities to be exploited shall be sent to crusher plant outside the area which will be used in making aggregate. Therefore, generation of waste shall be nil & no proposal has been envisaged for its separate dumping at mine side.

CHAPTER-7. RECLAMATION PLAN:

Describe briefly the Year wise reclamation plan, giving the proposed plantation programme, scope of backfilling worked out pits.

The mined out area & reclamation / rehabilitation as on date, at the end of plan period & at the end of conceptual period is given below:

Period	Area has broken (Ha.)
As on date	0.0
End of plan period	2.08
End of conceptual period	2.08

CHAPTER-8. STRATEGY FOR PROTECTION OF RIVER COURSES, NALAS, WATER TANKS, VILLAGES, IMPORTANT MONUMENTS, IF ANY:

There is no river in or immediate surroundings of the activity area. No nalla or drainage passes within or near Excavation area. There are no important monuments and water tanks nearby the Excavation area. Excavation is confined in very small scale. Thus the mined out area will be used for Piscicultural activities in future.

The water balance Chart: No water is required for mining and processing, only water sprinkling on road to suppress the dust in peak hours, hence no disposal of water and extent for recycling is required. About 4.0 KLD drinking water as well as water for plantation and dust suppression shall be transported in to the tankers to the mine head from nearby Crusher plant.

CHAPTER-9.A OTHER:

The Mining supervisor shall supervise the mining operation

Site Services:

The following site services will be provided near the mine

- | | | |
|------|---------------------|---|
| i) | Office | 1 |
| ii) | Drinking water shed | 1 |
| iii) | Rest shelter | 1 |
| iv) | First Aid Centre | 1 |

Thus category-wise employments will be as below:

II nd Class Mine manager	: 01
Blaster	: 01
Semiskilled:	
Time Keeper	: 10
Un-skilled:	
Piece rated workers	: 40
Total:	: 52

9B. Mine Drainage :

- a) **Likely depth of water table based on observations from nearby wells and water bodies:**

One dug well is situated about 0.7 km aerial distance towards south East of lease area in Village side. The top level of the well is 345.0 mRL & water table encountered in the well is about 36.0 m deep and the expected depth of water table in the region is about 309.0 mRL.

- b) **Working expected to be 12 m above the water table during next five years.**
During next five years, the mine working will be confined up to 321.0 mRL. Water table will not be interested by mining operations.

- c) **Quantity and quality of water likely to be encountered, the pumping arrangement and places where the mine water is finally proposed to be discharged.**

The mining operations will be limited in the upper levels & the lowest bench will be formed at 321.0 mRL, hence water table will be not be encountered by mining activities during next five years.

CHAPTER-10.0 MINERAL PROCESSING:

a) If processing / beneficiation of the ore or minerals mined is planned to be conducted on site or adjacent to the extraction area, briefly describe the nature of the processing / beneficiation. This should indicate size and grade of feed material and concentrate (finished marketable product).

The entire lease area consists of Building Stone (Mineral) terrain therefore, no beneficiation of mineral processing will require for Building Stone (Mineral).

b) Explain the disposal method for tailing or waste from the processing plant (quantity and quality of tailings proposed to be discharged, size and capacity of tailing pond, toxic effect of such tailing, if any, with process adopted to neutralize any such effect before their disposal and dealing of excess water from the tailing dam).

As stated above that no beneficiation is required therefore no tailing or waste disposal from processing plant will be undertaken.

c) A flow sheet or schematic diagram of the processing procedure should be attached. No beneficiation studies will be carried out therefore no flow sheet of processing process is attached.

d) Specify quantity and type of chemicals to be used in the processing plant.
No chemicals will require.

e) Specify quantity and type of chemicals to be stored on site / plant.
No chemical will be stored on the site / plant.

f) Indicate quantity (cu.m.per day) of water required for mining and processing and sources of supply or water. Disposal of water and extent of recycling.

CHAPTER 11- ENVIRONMENT MANAGEMENT PLAN:**11.0 ENVIRONMENT MANAGEMENT PLAN:****11.1 BASE LINE INFORMATION:****Land use/Land Cover**

Existing Land use of the area is barren land.

Water Regime:

Surface Water: Lease area has a mild slope towards North West. Overall slope in the area is North, North-east. There is no perennial drainage in the mining lease area. Hand Pump will be the source of drinking water in the area.

Ground Water: (Source: Aquifer Mapping and Ground Water Management Plan of Lalitpur District, Uttar Pradesh-Central Ground Water Board Dated APRIL, 2017)

General flow direction of water level is from southwest to northeast. As depicted by water table contours with reference to mean sea level, water table elevation ranges from 170m to 160m. amsl. Gradient of water table ranges from 0.7 m/km to as high

Flora & Fauna:

There is a thin layer of top soil present in the area. The mining area is devoid off trees, however small bushes of local species are present. The three main cropping seasons in the district are Kharif, Rabi and Zaid. The other crops raised in the district include wheat, paddy, maize, pulses and oilseeds. Main fruits grown are mango and guava. The tree species recommended are *Ficus religiosa* (pipal), *Boswellia serrata* (Salai), *Shorea robusta* (sal) and *Tectona grandis* (teak) may also be recommended. *Mangifera indica* (Aam), *Emblica officinalis* (Anwala), *Aegle marmelos* (Ibeli). Planting should be done in large sized 90 cm x 90 cm. due in advance and filled about 50 days before planting. The plantation raised earlier should be carefully maintained. Mortalities should be replaced by fresh planting. Amphibians and reptiles are common in such type of habitat. Pigeon, Parrot, Owl, Nilkanth and Sparrow are a few common species of birds found surroundings of the area.

Climate:

The climate of the district is sub-tropical, which is characterised by a very hot dry summer and a cold winter. Similar to other districts of the Bundelkhand region, this district also has four distinct seasons in a year. The summer season is from March to mid-June, the southwest monsoon is from mid-June to September. Post-monsoonal transition between October and November months constitute the post-monsoon season and the winter season lasts from December to February.

Social Environment:

Lalitpur District is one of the districts of Uttar Pradesh state of India. Lalitpur district is a part of Jhansi Division. Lalitpur is the main town and administrative headquarters. The district occupies an area of 5,039 km². Lalitpur District is a part of Jhansi Division and was carved out as a district in the year 1974. It is connected to Jhansi District by a narrow corridor to the northeast, and is otherwise almost surrounded by Madhya Pradesh state, an example of a salient. According to the 2011 census Lalitpur district, Uttar Pradesh has a population of 1,221,592,[4] roughly equal to the nation of Bahrain[5] or the US state of New Hampshire.[6] This gives it a ranking of 391st in India (out of a total of 640).[4] The district has a population density of 242 inhabitants per square kilometre (630/sq mi) .[4] Its population growth rate over the decade 2001-2011 was 24.57%.[4] Lalitpur has a sex ratio of 905 females for every 1000 males.[4] and a literacy rate of 64.95%.[4] Languages in Lalitpur District[7] Hindi (81.60%), Bundeli (17.51%), Others (0.89%), At the time of the 2011 Census of India, 99.18% of the population in the district spoke Hindi and 0.58% Urdu as their first language.[8].

Occupation:

Agriculture and livestock rearing are the main occupation. Major part of the district is rain-fed, under-invested, vulnerable, socio-economically heterogeneous, lacks infrastructure and access to improved technology, ethnically unique, and backward relative to other regions. Crop production, livestock rearing and seasonal migration, provide more than 90 percent of rural income in the region. Area covered by main crops consists of pulses, oil seeds and Dhan respectively. In Lalitpur District, entire system of drainage is a part of Yamuna sub basin of Ganga basin.

Drinking Water:

Hand pumps, wells & bore wells are the main water source for drinking water in nearby areas.

11.2 Impacts & Mitigation:

The possible impacts and their mitigation are described ahead:

Sl.No.	Impacts	Mitigation
1	Land use / Land cover	Change in topography due to mining is always a negative impact leaving ugly pits. Mining is being carried out in a small area. There will be a water filled pit at the end of mining.
2	Flora and Fauna	Mining activity area is barren land. Any kind of vegetation is not seen on the activity area. Therefore no effect on floral community is anticipated. 50 tree saplings is being proposed to plant in the nearby village area.

Sl.No.	Impacts	Mitigation
3	Air Pollution	During the mining dust particle will be generated. Air Pollution will also increase due increased vehicular activity. Water sprinkling will be done at dust generating places. Masks will be provided to workers at work place.
4	Noise Pollution	Drilling Blasting & increased vehicular traffic is the main source of Noise Pollution. Blasting will be done under the supervision of competent blaster. Mining activity will be done only day hours. Earmuffs will be provided to workers of loading points.
5	Rehabilitation and Resettlement	The activity zone is very small. No migration will takes place. Therefore, there is no R & R Plan.

Environment Management:

Solid Waste management:

There is no top soil. Upper weathered layer is very thin. Soil if any, as a solid waste will be generated during the course of mining. Upper weathered layer and soil if any will be scraped out and used maintaining the mine roads.

Municipal Waste:

All the labours engaged in activity are in nearby villages. Thus the municipal waste generated is minimal. Mobile toilet will be provided if required.

Hazards Waste Management:

The mining activity is limited to drilling, blasting sorting and collection of material and dispatch to job sites. Domestic hand tools & machinery will be implied to perform the activity. Trucks used in transportation will be hired from outside. Required Diesel will be filled from the public outlets. No washing activity will be done within the lease area. Therefore, no such waste will be generated.

Corporate Social Responsibility:

Lessee with the consent of local villagers will contribute his part as per their requirement in the field of child education, medical health and others.

Lessee will also encourage to develop greenery in nearby are by planting trees. Pits of about 0.5m x 0.5m will be dug before the onset of monsoon. The distance between two pits will be kept about 3.0m. Adding a 3- to 4-inch layer of organic mulch on the soil surface around the plant will ensure a healthy growth of plant. Tree species like pipal, mango, Neem, Ber, Babooletc and shurbs like Kaner, Madar, Dhatura, Makoi, Munjetc will be preferred to plant.

CONCLUSION:

It can be concluded from the above facts that the mining activity in this area will not have any adverse impacts but would help in improving the socioeconomic condition of the surround villages. Hence this mining plan may kindly be approved at earliest.

PROGRESSIVE MINE CLOSURE PLAN

1. Introduction:

- a) Name of Lessee:** M/s Tridev Construction,
Prop. Shri Surendra Kumar Rai S/o Shri Keshav Das Rai,
Add. Ward No.-22, Vinod kunj Tiraha, Jhansi Road, Tikamgarh, M.P.
Current Add.-, Village-Chhilla, Pargana-Banpur, Tehsil-Mahroni, District-Lalitpur, U.P.
- b) Status of Lessee:** Pvt Firm
- c) Location:** The location plan is enclosed as (Plate No. 1)
- d) Extent of Lease area:** 2.53 Ha.
- e) Type of lease area:** The land applied for mining lease waste land.
- f) Land use Pattern:** The existing land use within the lease area is Govt Revenue land. The lease area does not fall under forest land. The existing land use within the lease area is given below:

Sr. No.	Land use	Agriculture land (ha)	Forest Land (ha)	Govt Revenue land (ha)	Grazing Land (ha)
1	Mining pits Quarry	-	-	2.08	-
2	Balance undisturbed land	-	-	0.45	-
	Total	-	-	2.53	-

i) Existing method of mining and mineral processing:

a) Existing Method of mining:

Khanda-Boulder/Gitti-Ballast mining in the region is being carried out Opencast /Semi-Mechanized Mine with drilling and blasting. Except dressing, sorting and sizing, no other means of beneficiation carried out at mine. The broken Mineral is being loaded manually in to trucks & tractors & transported to nearby crushing unit where Mineral of different sizes are made as per demand.

b) Proposed method of mining:

It shall be Opencast /Semi-Mechanized Mine. Mechanical Excavator with detachable hammer device shall be deployed for excavation, breaking & loading of material into Truck/tippers.

Deep hole Drilling shall be carried out with 110 mm. dia Atlas capco & blasting shall be carried out with slurry explosives according to condition imply and shall be executed by competent qualified person employed by lessee.

1.1 Reasons for Closure:

It is an existing mining lease presently no specific reasons have been observed for the closure of mining operation. The progressive made to meet out the statutory requirement under rule 34 (6) & (7) of amended UP Minor Mineral (Concession) Rule 1963.

1.2 Statutory Obligations:

No statutory obligations have been imposed by any Govt. agency.

1.3 Closure plan preparation:

a). Name and address of the Lessee:

M/s Tridev Construction,
Prop. Shri Surendra Kumar Rai S/o Shri Keshav Das Rai,
Add. Ward No.-22, Vinod kunj Tiraha, Jhansi Road, Tikamgarh, M.P.
Current Add.- Village-Chhilla, Pargana-Banpur,
Tehsil-Mahroni, District-Lalitpur, U.P.

b). Name, address & Registration No of R.Q.P.:

Akshita Pandey
Registration No. RQP/UPDGM/No.023/Year 2021,
Add.-Main Road, Opp. U.B.I., Shahganj, Jaunpur (Annexure)

c). Name of the executing agency:

The lessee himself shall execute the provisions of mine closure plan. Presently no decision has been taken in this regard to closure of mine. Therefore copy of resolution of the executing agency has not been given.

2.0 Mine Description:**2.1. Topography &Geology:** Given in Chapter-3**2.2. Mining Method:** Given in Chapter-5**2.3. Mineral Beneficiation:**

No mineral beneficiation will be under taken. The Khanda-Boulder/Gitti-Ballast produced from mine shall be transported to crusher plant for making aggregates.

3.0 Review of Implementation of mining plan / scheme of mining three years progressive closure plan up to the final closure of mine:

Mining plan of the area under reference is yet to be approved; it is therefore premature to make any comments about review of implementation.

4.0 Closure Plan:**4.1 Mined out land:**

Expecting top soil all the excavated material from mine is used in their own job/sites; therefore, no proposal can be given for concurrent back-filling.

4.2. Water Quality Management:

There is no perennial water body within the leasehold or immediate vicinity (up to 2 km). However, measures have been provided for arresting the suspended material during heavy showers.

4.3 Air Quality Management:

Though, no air sample for ascertaining the air quality has been drawn. But it can be well understood that air quality of the region can be considered normal, because the region not consist any industry to pollute the air. However air monitoring shall be carried out once in a season during dry spell of months to assess the air quality with in the area. It has already been explained that mining shall be carried out manually and mechanically with limited account of drilling and blasting. One of the most crucial elements for air pollution is vehicular transport. Due limited movement tippers, air quality will not undergo any significant change. It is proposal that water sprinkling on approach road shall be carried out two times a day during dry spell of months to suppress the dust during vehicular movement.

4.4 Waste Management:

No waste shall be generated during course of mining. All quantities of Mineral shall be used for making aggregate therefore no such proposal has been envisaged for waste dump management.

4.5 Top Soil Management:

The entire lease area has been degraded by mining & allied activities. During plan period mining shall be carried out in degraded land only therefore top soil shall not be generated & no such proposal has been given for its management.

4.6 Tailing Dam Management:

Neither any chemical or toxic effluents will be discharged from the mine nor will any toxic substances be utilized in the mining or allied activities. Therefore there is no question of tailing dam management.

4.7. Infrastructure:

No infrastructure facilities like aerial ropeway, conveyor belts, building & structure, water treatment plant, transport & water supply sources are present within the lease area. Therefore no utilization & their physical stability & maintenance will be required. Also no infrastructure facilities like telephone line, water pipe line, sewer line, gas pipe line, electrical cables, culvert, and bridges do not exist within the lease area. So question does not arise for their restoration. The approach road passed within the lease area & lessee shall maintain it during PMCP period.

4.8. Disposal of Mining Machinery:

It will be an opencast/ semi-mechanized mine with adoption of drilling & blasting. The broken pieces of drill rods and break down parts of jack hammer and compressors will be disposed off. This is existing mine & there is no question of disposal of mining machineries at this stage.

4.9. Safety and Security:

Ultimate land-use of mined out area is water reservoir. At the time of final closure, the reservoir area will be properly secured with fencing.

4.10. Disaster Management and Risk Assessment:

Disaster Management plan is a comprehensive and structured system for ensuring the prevention of risks / disasters involved. The proposed mining is and will remain open cast, thus major risk and disasters associated with underground mining will not create problem. However, in an open cast mine a major emergency in a mine is one that may cause serious injury or loss of life to the workers engaged in the mining and allied operations. Therefore, the first action under the disaster management is the identification of risks involved and measures to counter them. From this risk assessment the identified hazards in proposed mine may be as below:

- I). Use of explosives and the blasting operation.
- II). Slope Failures in open pit or fall of machinery.
- III). Road Accidents.

Each parameter is discussed below:

i). Use of explosive and the blasting operation:

The lessee is going to undertake a trial of rip-ability in the mine to avoid blasting altogether. However, till such time all precaution during blasting will be undertaken. Regular capacity building of blasting staff will be under taken of safety aspects during blasting.

ii). Slope failures/Fall of machinery:

The mining is proposed from top level and gradually advance towards lower levels. Height of benches will be kept 6 m. with appropriate width of working bench that is a minimum of 12 m, which will take care of both the aspects. Further, the operations will be mechanized, a higher width will prevent of fall of machineries.

iii). Road Accidents:

A code of traffic management will be developed within 6 months of operations and will be strictly adhered. Further, Regular capacity building of drivers and spot boys will be under taken of safety aspects during transport. It is stated earlier that ground water table is quite below the working levels. However, the rain water accumulated in the pits will be pumped out. Problem of inundation of pit is not foreseen.

4.11 Care and Maintenance during Temporary Discontinuance:

All precautionary steps shall be taken into account in respect of care & maintenance.

5.0 Economic Repercussions of Closure of mine and manpower retrenchments:

The land used for mining is rocky barren land. At present, it is not used for any purpose. However, the water reservoir as envisaged as ultimate land use in the mining area will felicitate community in getting better agricultural yields. The impact of unemployment will not be significant in view of mechanized operations. The skilled workers will always have option of getting alternate employment.

6.0. Time Scheduling for abandonment:

The year wise schedule of completion of retaining walls & plantation is given below:

Activities	Year					Total
	1 st	2 nd	3 rd	4 th	5 th	
ii) Plantation (No. of saplings)	50	50	50	50	50	250

7.0 Abandonment Cost:

The tentative cost for implementing the protective and rehabilitation measures, the proposal given the scheme of mining during next three years is as below:

Activites	Year					Total amount in Rs.
	1 st	2 nd	3 rd	4th	5th	
Plantation(@ Rs. 200/ sampling)	50	50	50	50	50	50000
Total						50000

8.0 Any other information:

The lessee also intends to spend some amount towards community service. The figures are tentative and are subject to generation of profit. Around of 5 % of the profit will be diverted towards this activity.

9.0 Financial Assurance:

The financial assurance has been calculated on the basis of following parameters:

Sl. No.	Head	Area put on use at start of plan (In Ha.)	Additional requirement during plan period. (In Ha.)	Total (In ha)
1.	Mining	-	2.08	2.08
2.	Undisturbed			0.45
	Grand Total			2.45

Area to be considered for financial assurance 6.25 Acre

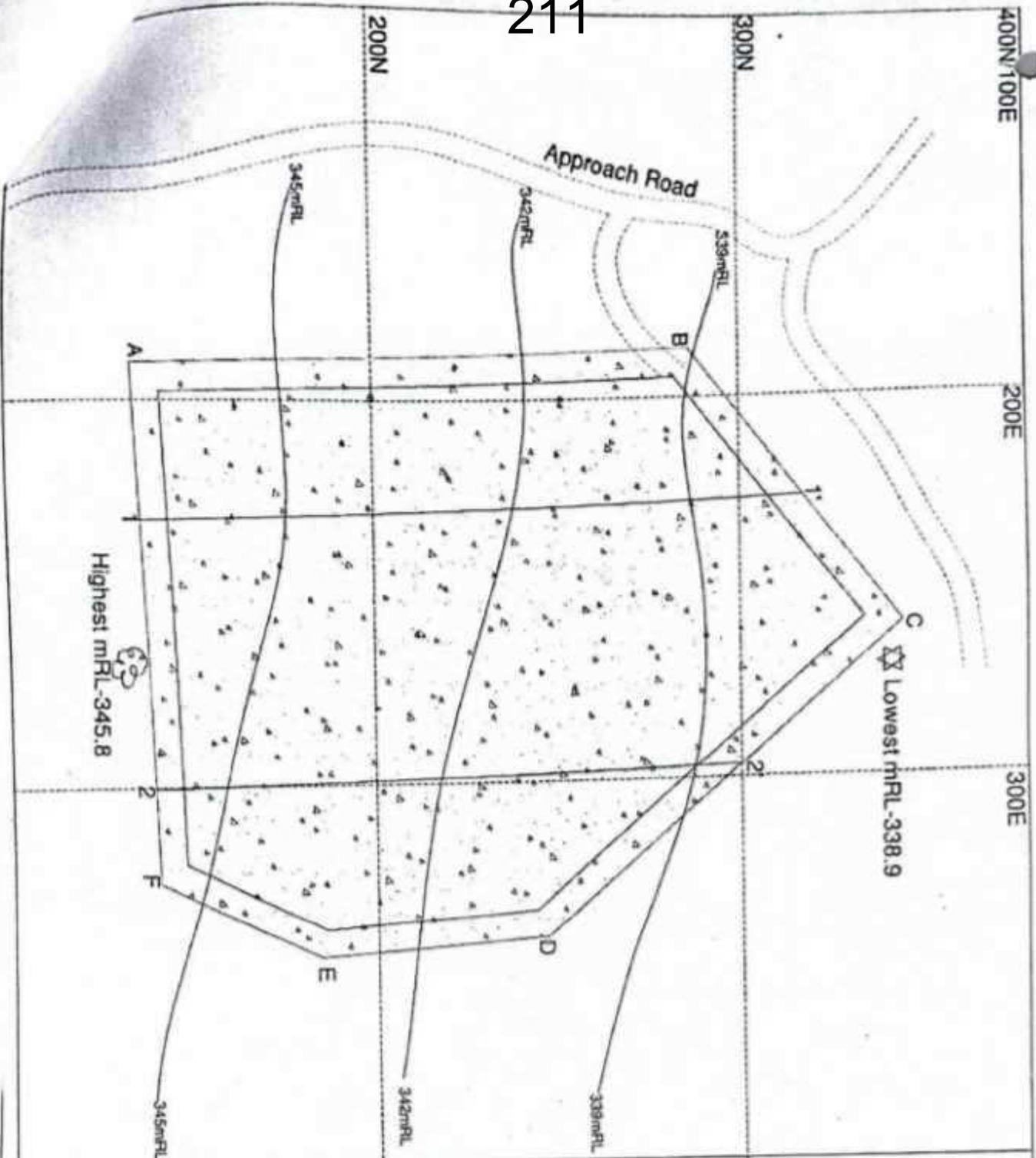
Financial assurance @ Rs.25,000/- per acre.

(6.25 Acre X 25,000) = Rs. 1,56,250/-

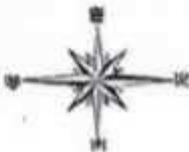
However Rule 34 (6) & (7) of amended UP Minor Mineral (Concession) Rule 1963, the minimum amount of the bank guarantee shall be 2.0 Lac. The lessee shall submit bank guarantee to District Magistrate Jhansi and a copy of same shall be submitted to Director Geology & Mining, Lucknow.

Date: 03/08/2022

Place: Lucknow



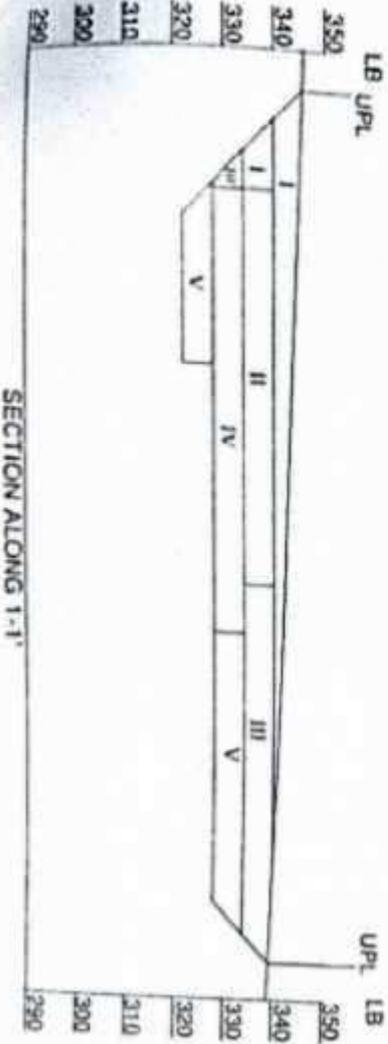
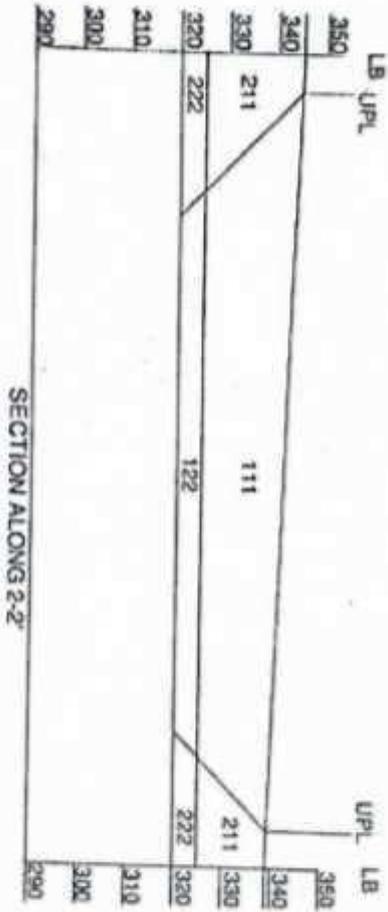
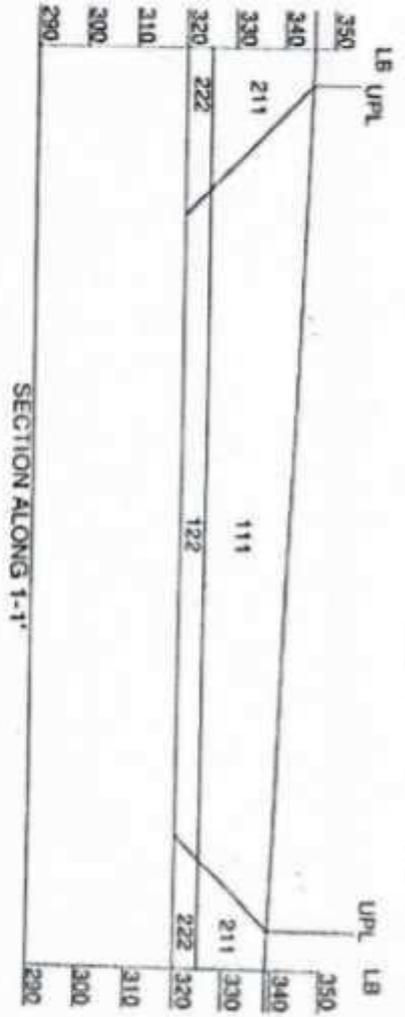
Point	Latitude (N)	Longitude (E)
A	24°43'20.297N	78°40'23.997E
B	24°43'24.967N	78°40'30.497E
C	24°43'26.397N	78°40'33.727E
D	24°43'23.337N	78°40'35.997E
E	24°43'21.437N	78°40'35.997E
F	24°43'19.507N	78°40'34.897E



SURFACE/GEOLOGICAL PLAN
 Khanda-Boulder/Gitti-Ballat Mine at Odra No-217
 Khs. Village-Chhilla, Tehsil-Majhool,
 District-Lahspur (U.P.), Lease Area-2.53 Ha. Page-3
 Scale-1:1000

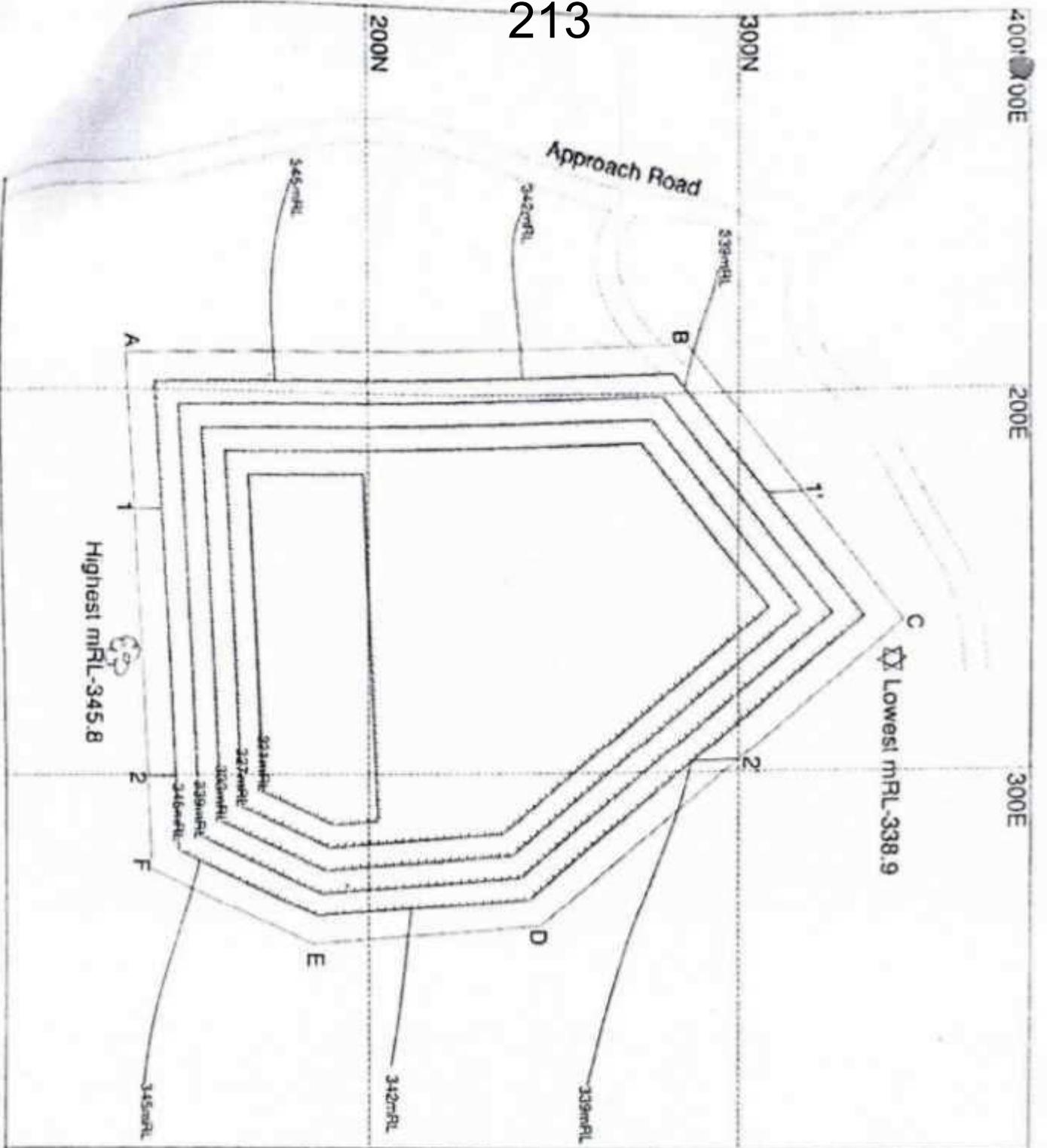
LEGEND

1		Lease Boundary
2		Buffer Boundary/UPL
3		Contour
4		Spike Line
5		Approach Road
6		Highest mRL-345.9
7		Lowest mRL-338.9
8		Khanda-Boulder /Gitti-Ballat



LEGEND	
[Symbol]	Layer Boundary
[Symbol]	Water Table
[Symbol]	Ground Surface
[Symbol]	Topography
[Symbol]	Section Line
[Symbol]	Section Line Extension

GEOLOGICAL CROSS-SECTION PLAN
 Engineer: Ravindra Chohan, P. Eng. (Civil)
 Village: Choudh, Tarn Taran District, Punjab, India
 Leader: Anand Singh, P. Eng. (Civil)
 Leader: Anand Singh, P. Eng. (Civil)



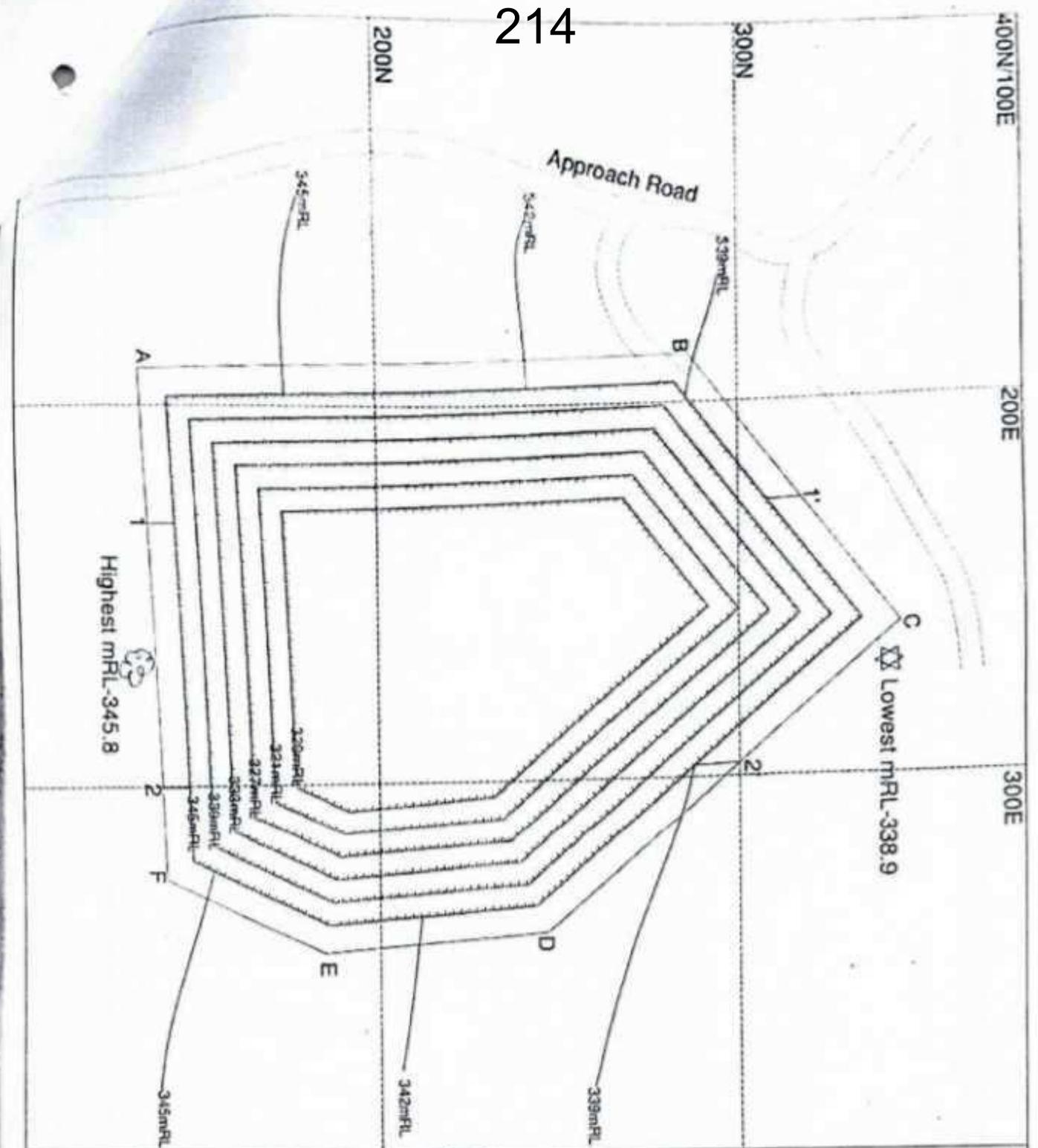
Pillar	Latitude (N)	Longitude (E)
A	24.4725 227N	78.4073 59E
B	24.4724 967N	78.4075 49E
C	24.4726 597N	78.4073 72E
D	24.4723 337N	78.4075 99E
E	24.4721 437N	78.4075 99E
F	24.4719 807N	78.4074 99E

WORKING/DEVELOPMENT PLAN
 KHUNDIA BOULDER/GUTI-BARHAT NEAR AT G.889 No. 217
 KONA, Village-Chinnila, Taluka-Murugan,
 District-Cuttack (U.P.). Lease Area 2.53 Ha. Page-5
 Scale-1:1000



LEGEND

1		Lease Boundary
2		Buffer Boundary Up.
3		Contour
4		Stake Line
5		Approach Road
6		Highest mRL 345.8
7		Lowest mRL 338.9
8		KHUNDIA BOULDER /GUTI-BARHAT
9		



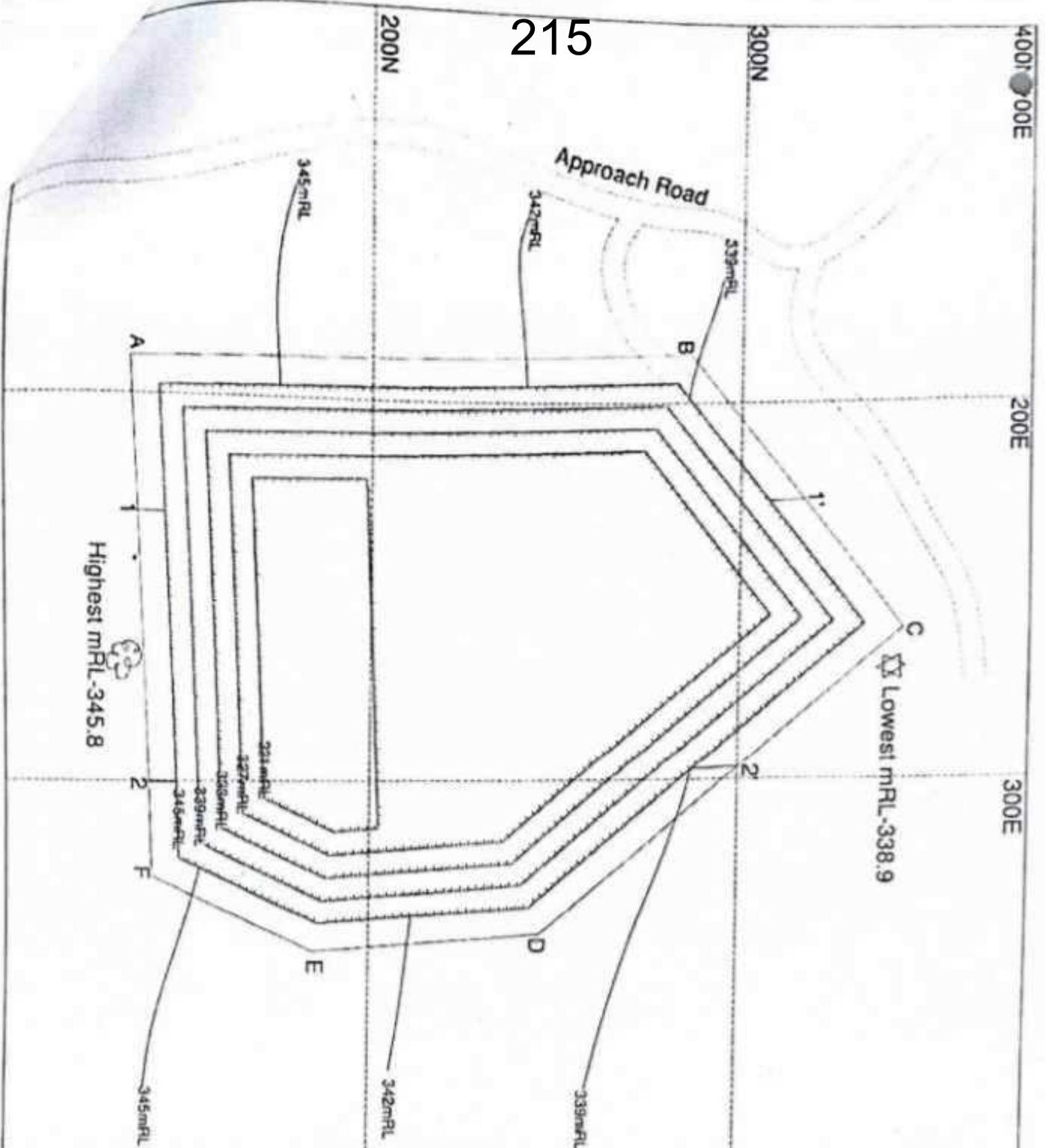
Pillar	Latitude (N)	Longitude (E)
A	24 43'20.297N	78 40'22.997E
B	24 43'24.967N	78 40'35.497E
C	24 43'26.397N	78 40'33.177E
D	24 43'23.137N	78 40'35.997E
E	24 43'21.437N	78 40'35.597E
F	24 43'19.937N	78 40'34.897E

CONCEPTUAL PLAN
 Khandra Boulder/Gitti-Ballat Mine at Odra No-217
 Kns, Village-Chhilla, Tehsil-Ashrofi,
 District-Lalipur (U.P.), Lease Area-2.59 Hrs.
 Scale-1:1000 Plate-6



LEGEND

1	—	Lease Boundary
2	—	Butler Boundary U.P.
3	—	Contour
4	— —	Strike Line
5	—	Approach Road
6	☆	Highest mRL-345.8
7	☆	Lowest mRL-338.9
8	...	KHANDRA-Boulder /Gitti-Ballat



Pillar	Latitude (N)	Longitude (E)
A	24 43'20.2971	78 40'26.997E
B	24 43'24.9674	78 40'30.497E
C	24 43'26.3971	78 40'33.727E
D	24 43'23.3771	78 40'35.997E
E	24 43'21.4371	78 40'35.997E
F	24 43'19.9371	78 40'34.857E



PMCP
 Khanda-Boulder/Gilti-Battal Name at Garia No-217
 Kha. Village-Chhilla, Tehsil-Maderni,
 District-Catlipur (U.P.), Lesser Area-2-53 Hk.
 Scale-1:1000 Plan-7

LEGEND	
1	Lease Boundary
2	Buffer Boundary (Prl)
3	Contour
4	Strike Line
5	Approach Road
6	Highest mRL-345.8
7	Lowest mRL-338.9
8	Khanda-Boulder /Gilti-Battal

Annexure -I**CONSENT LETTER FROM APPLICANT**

I, Shri Surendra Kumar Rai S/o Shri Keshav Das Rai, Prop. Of M/s Tridev Construction Add.- Ward No.-22, Vinod kunj Tiraha, Jhansi Road, Tikamgarh, M.P. Current Add.-, Village-Chhilla, Pargana-Banpur, Tehsil-Mahroni, District-Lalitpur, U.P, hereby authorize Akshita Pandey, Registration No. RQP/UPDGM/No.023/Year 2021, Add.-Main Road, Opp. U.B.I., Shahganj, Jaunpur, to prepare the Mining Plan Under Rule 34 (4) of Uttar Pradesh Miner Mineral (Concession) Rules, 1963 in respect of Building Stone (Sandstone) Mine for an area of 2.53 Ha at Gata No.- 217 Kha, Village-Chhilla, Tehsil-Mahroni, District-Lalitpur, State-Uttar Pradesh.

I request to the Director, Directorate of Geology & Mining Lucknow to make further correspondence regarding modification and to collect the approved copies of the aforesaid Mining Plan with the said recognized person on his following address. The mine plan in respect of above area has been prepared Akshita Pandey, I request to make further correspondence regarding the modification if any in mining plan with the said recognized person on his following address:

Prepared By

Akshita Pandey

Registration No. RQP/UPDGM/No.023/Year 2021,

Add.-Main Road, Opp. U.B.I., Shahganj, Jaunpur.

I hereby undertake that all the modifications so made in mine plan by the Recognized Person may be deemed to have been made with my knowledge and consent and shall be acceptable to me and binding on me in all respect. I have understood the content of this mine plan and agree to implement the same.

Date:03/08/2022

Place: Lucknow



(Surendra Kumar Rai)

सीमांकन आख्या / सहमति पत्र

कार्यालय जिलाधिकारी, ललितपुर (खनिज अनुभाग), के पत्रांक संख्या-355/30-माइन्स/2022-23 दिनांक: 13.07.2022 द्वारा जनपद-ललितपुर के तहसील-महरीनी स्थित ग्राम-छिल्ला के आ0सं0-217ख रकबा 2.530 हे0 क्षेत्र में ईमारती पत्थर यथा खण्डा,गिट्टी,बोल्डर का खनन पट्टा ई-निविदा सह ई-नीलामी के माध्यम से मेसर्स त्रिदेव कन्सट्रक्शन प्रो0 श्री सुरेन्द्र कुमार राय पुत्र श्री केशव दास राय निवासी-वार्ड नं0 22 विनोद कुंज तिराहा, झाँसी रोड, टीकमगढ म0प्र0 हाल निवासी-ग्राम छिल्ला परगना बानपुर, ललितपुर, उ0प्र0 के पक्ष में 10 वर्षीय ईमारती पत्थर यथा खण्डा,गिट्टी,बोल्डर का खनन पट्टा स्वीकृत किया गया है। स्वीकृत क्षेत्र का सीमांकन खनिज विभाग की संयुक्त टीम द्वारा आशय-पत्रधारक श्री सुरेन्द्र कुमार राय की उपस्थिति में दिनांक: 14/07/2022 को किया गया। उक्त खनन पट्टा क्षेत्र का सीमांकन कार्य आराजी संख्या-210 व 211 तथा चकरोड के मिलान बिन्दु जिसे मानचित्र पर (RP-1) तथा आराजी संख्या-547 व 558 की मेड जिसे मानचित्र पर (RP-2) से प्रदर्शित किया गया है, को सन्दर्भ बिन्दु मानकर किया गया। मौके पर सभी सीमास्तम्भों (A,B,C,D,E,F) को चिन्हित कर दिया गया व आशय-पत्र धारिका को निर्देशित किया गया है कि एक सप्ताह के भीतर सभी सीमास्तम्भ को मानक के अनुसार पक्का निर्माण कर फोटोग्राफ सहित कार्यालय को सूचित करें। सीमांकन कार्य से आशय-पत्र धारक सहमत व सन्तुष्ट है।

सीमांकित क्षेत्र की चौहद्दी निम्नवत् है :-

उत्तर- सीमास्तम्भ B व C तत्पश्चात आराजी संख्या-212 की सीमा।

दक्षिण - सीमास्तम्भ A व F तत्पश्चात आराजी संख्या-217 का शेष भाग।

पूरव - सीमास्तम्भ C, D, E व F तत्पश्चात आराजी संख्या-218 व 219 की सीमा व 217 का शेष भाग।

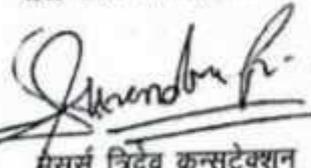
पश्चिम- सीमास्तम्भ A व B तत्पश्चात आराजी संख्या-212, 213 व 216 की सीमा।

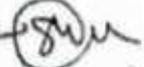
सीमाबन्धित सीमास्तम्भों का GPS निर्देशांक निम्न है।

क्र0सं0	सीमास्तम्भ का नाम	GPS निर्देशांक	
		NORTHING (N)	EASTING (E)
1	A	24°43'20.29"	78°40'29.99"
2	B	24°43'24.96"	78°40'30.49"
3	C	24°43'26.39"	78°40'33.72"
4	D	24°43'23.33"	78°40'35.99"
5	E	24°43'21.43"	78°40'35.99"
6	F	24°43'19.93"	78°40'34.89"

सीमाबन्धित क्षेत्र (ABCDEF) को लालरंग से मानचित्र पर प्रदर्शित किया गया।

संलग्नक: सीमाबन्धित मानचित्र।


मेसर्स त्रिदेव कन्सट्रक्शन
प्रो0 श्री सुरेन्द्र कुमार राय
पुत्र श्री केशव दास राय
निवासी-वार्ड नं0 22 विनोद
कुंज तिराहा, झाँसी रोड,
टीकमगढ म0प्र0 हाल
निवासी-ग्राम छिल्ला परगना
बानपुर, ललितपुर, उ0प्र0
आशय-पत्र धारक


(सुरेश कुमार)
वरिष्ठ मानचित्रकार,
ललितपुर।

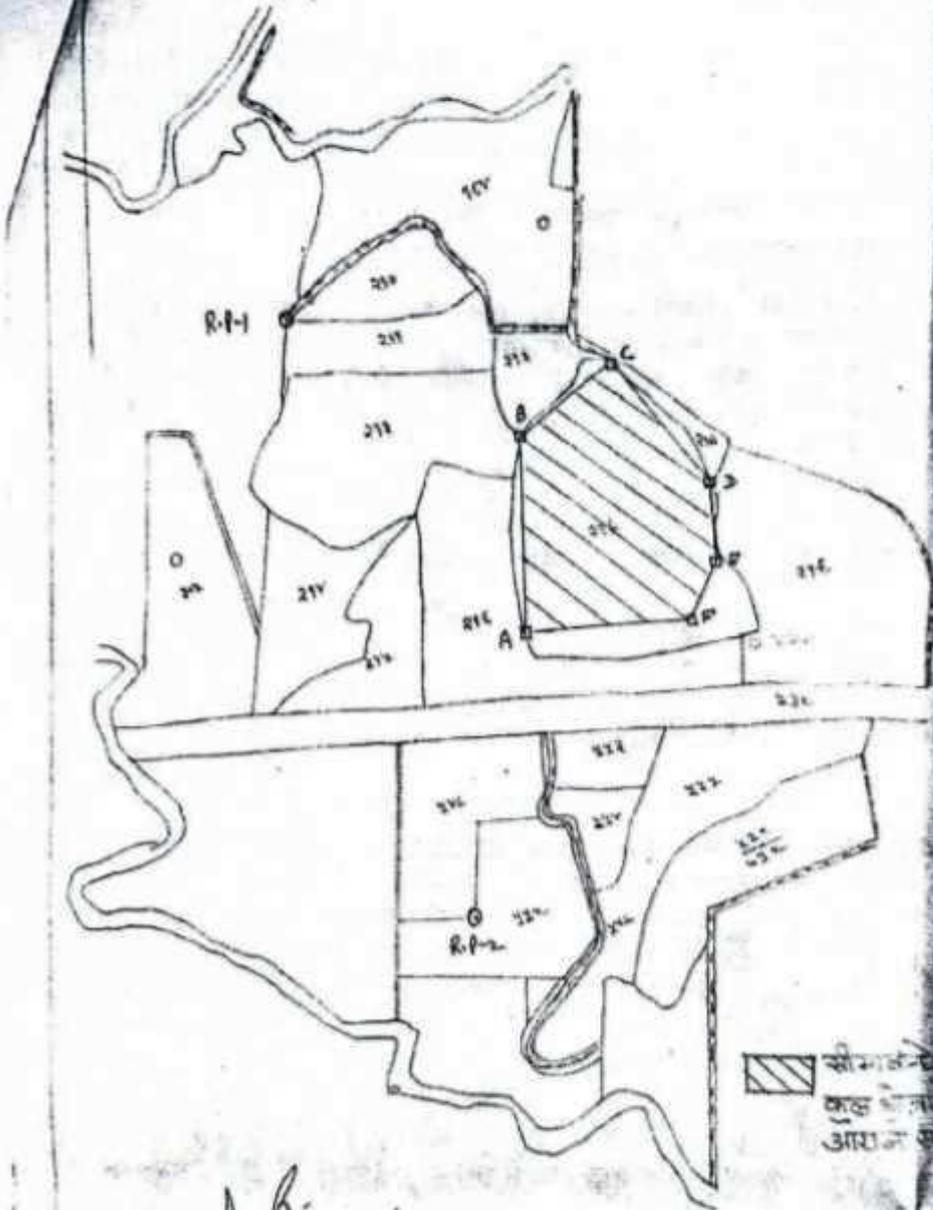

(अशोक कुमार मौवी)
सर्वेक्षक,
झाँसी/ललितपुर।


(डॉ0 ज्योति अफरोज)
खान निरीक्षक,
ललितपुर।

जिला, तह- महाराणी, जिला- अलितापुर मेजेर प्रिडियल एन्ड रेव्यु के पारसि
 न पट्टा खेत मे सम्बन्धित मानचित्र

सीमांकित खेत/खेत

शैमाना 1६-1 मील



सीमांकित खेत क्षेत्र ABCDEF
 कुल क्षेत्रफल 2.530 हेक्टेयर
 आराज सरगमा, 24730.

Handwritten signature

Signature
 सुरेश कुमार
 जिला मानचित्रकार

Signature
 सर्वेकार
 सहायक

Signature
 खान अधिकारी
 सहायक

कार्यालय जिल्हाधिकारी, ललितपुर
(खनिज अनुभाग)

पत्रांक:- 355 /30-माइन्स/2022-23

दिनांक: 13/07/2022

मेसर्स त्रिदेव कन्स्ट्रक्शन्स,
प्र० श्री सुरेन्द्र कुमार राय,
पुत्र श्री केशव दास राय,
निवासी- वार्ड नं० 22 विनोद कुंज तिराहा
झोंसी रोड टीकमगढ़ म०प्र०।
हाल निवासी- ग्राम छिल्ला परगना बानपुर,
ललितपुर उ०प्र०।

खनन पट्टा की स्वीकृति हेतु सहमति-पत्र
(Letter of Intent for grant of mining lease)

जनपद- ललितपुर में इमारती पत्थर यथा खण्डा, गिट्टी, बोल्टर, पटिया, लाल मौरम, आदि(ग्रेनाईट आयामी पत्थर को छोड़कर) के रिक्त क्षेत्रों को ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से अधिकतम 20 वर्ष की अवधि के लिये खनन पट्टे पर स्वीकृत करने विषयक, उत्तर प्रदेश शासन, भूतत्व एवं खनिकर्म अनुभाग के शासनादेश संख्या-2169/86-2019-57 (सा०)/2017 टी०सी०-01 दिनांक: 09.10.2019 में विनिहित निर्देशों के अधीन एवं उ०प्र० उपखनिज (परिहार) नियमावली-2021 के अध्याय-4 के नियम 23(1) के अन्तर्गत इस कार्यालय के पत्र संख्या-87/30-माइन्स/विज्ञप्ति-/2022-23 दिनांक: 07.05.2022 के द्वारा विज्ञापित क्षेत्रों के लिये ई-निविदा सह ई-नीलामी के माध्यम से ई-निविदा एवं बोली आमंत्रित की गयी।

2- उक्त के क्रम में जनपद- ललितपुर की तहसील- महारौनी के ग्राम-छिल्ला, के गाटा संख्या- 217 ख रकवा- 2.530 हेक्टेयर में स्थित क्षेत्र तथा उस क्षेत्र में उपलब्ध वार्षिक आंकलित मात्रा 75900 घन मीटर उपखनिज खण्डा-बोल्टर/गिट्टी-बैलास्ट के लिये 02 बिड प्राप्त हुयी है, जिसमें आपके द्वारा सेवा प्रदाता एजेन्सी (एम०एस०टी०सी०) के माध्यम से निर्धारित रायल्टी दर रु० 180 प्रति घनमी० के सापेक्ष रु० 182 प्रति घन मीटर की बोली विज्ञप्ति दिनांक: 07.05.2022 में उल्लिखित शर्तों के अधीन दी है। आपके द्वारा दी गयी बोली सर्वोच्च एवं सन्तोषजनक पाये जाने पर निम्न शर्तों के अधीन एतद्वारा औपचारिक रूप से निविदा स्वीकार की जाती है।

शर्तें:

- 1- विषयगत क्षेत्र में उपलब्ध आंकलित मात्रा 75900 घन मीटर को उपखनिज खण्डा-बोल्टर/गिट्टी-बैलास्ट के लिये ई-निविदा सह ई-नीलामी में प्राप्त उच्चतम बोली रु० 182.00 प्रति घन मीटर की दर के अनुसार संदेय धनराशि रु० 1,38,13,800.00 आगणित होती है, अतएव आप उक्त धनराशि की 25 प्रतिशत धनराशि रु० 34,53,450.00 प्रतिभूति के मद में एवं 25 प्रतिशत धनराशि रु० 34,53,450.00 प्रथम किस्त के मद में सहमति-पत्र के निर्गमन के दिनांक से, दो कार्य दिवसों के अन्दर जमा करने होंगे। लेटर ऑफ इन्टेन्ट जारी करने के दो कार्य दिवसों के अन्दर नियत धनराशि इस कार्यालय में जमा करना अनिवार्य है। आप द्वारा पट्टे के प्रथम वर्ष हेतु निर्धारित पट्टा धनराशि का 50 प्रतिशत के समतुल्य धनराशि प्री-बिड अर्नेष्ट मनी समायोजित करते हुए निर्धारित लेखा शीर्षक में जमा करने में असफल रहते हैं, तो आपके द्वारा अर्नेष्ट मनी के मद में जमा की गयी धनराशि राज्य सरकार के पक्ष में जब्त कर ली जायेगी तथा इस सम्बन्ध में आप द्वारा कोई शिकायत अथवा प्रत्यावेदन प्रस्तुत किया जाता है, तब वे विचारणीय नहीं होंगे।
- 2- उपखनिज का पट्टा अधिकतम 20 वर्ष की अवधि के लिये स्वीकृत किया जायेगा। प्रथम वर्ष के लिये देय धनराशि का निर्धारण पर्यावरण अनापत्ति प्रमाण पत्र में उल्लिखित खनिज की मात्रा को ई-निविदा/ई-नीलामी में प्राप्त उच्चतम बोली से गुणा कर किया जायेगा।
- 3- प्रथम वर्ष के लिये शेष पट्टा धनराशि एवं आगामी वर्षों के लिए पट्टा धनराशि उ०प्र० उप खनिज (परिहार) नियमावली 2021 में निर्धारित संशोधित चतुर्थ अनुसूची के अनुसार राज्य सरकार को समय-समय पर निर्धारित प्रक्रिया के अनुसार भुगतान करना अनिवार्य होगा। देय किस्त की धनराशि जमा निरस्त कर नियम 59(2) के अनुसार देय धनराशि पर नियमानुसार ब्याज सहित बसूली की जायेगी।
- 4- स्वस्थाने चट्टान किरम के पत्थर को छोड़कर अनुवर्ती वर्षों के लिये संदेय धनराशि, पूर्ववर्ती वर्ष की संदेय धनराशि में 10 प्रतिशत की दर से वृद्धि की जायेगी।

प्रतिबंध यह है कि स्वस्थाने पट्टान किस्म के पत्थर के खनिजों पर प्रथम 10 वर्ष के लिए संदेय धनराशि बोलीदर अथवा समय-समय पर नियमावली में विनिर्दिष्ट रायल्टी दर जो भी अधिक हो के आधार पर होगी।

अग्रेत्तर प्रतिबंध यह है कि प्रत्येक 10 वर्ष पर संदेय धनराशि में 25 प्रतिशत की वृद्धि की जायेगी किन्तु अगवर्ती वर्षों में संदेय धनराशि नियमावली में विनिर्दिष्ट रायल्टी दर से कम नहीं होगी।

- 5- लेटर ऑफ इन्टेन्ट जारी होने के एक माह के अन्दर खनन योजना अनुमोदन हेतु देय प्रतिभूति एवं प्रथम किशत की धनराशि जमा होने के प्रमाण सहित खनन योजना निदेशक, भूतत्व एवं खनिकर्म, उ०प्र०, लखनऊ के समक्ष प्रस्तुत किया जाना अनिवार्य होगा तथा अनुमोदित खनन योजना प्राप्त होने के एक माह के अन्दर सक्षम प्राधिकारी के समक्ष पर्यावरण स्वच्छता प्रमाण-पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा। लेटर ऑफ इन्टेन्ट जारी होने के एक माह की अवधि के भीतर खनन योजना प्रस्तुत ना करने पर व पर्यावरण अनापत्ति स्वीकृति हेतु आवेदन नहीं करने पर उ०प्र० उपखनिज परिहार नियमावली 2021 के नियम 60(1) के तहत ₹ 10,000.00 प्रति दिन की शारित के लिये दायी होगा। शास्ति की धनराशि जमा करने में विफल होने पर उस धनराशि को जिला मजिस्ट्रेट द्वारा सम्बन्धित पट्टे के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से कटौती की जायेगी। यदि प्रस्तावक पर्यावरण अनापत्ति प्रमाण पत्र प्राप्त किये जाने के एक माह के भीतर पट्टा अभिलेख का निष्पादन करने में विफल हो जाता है तो जिला मजिस्ट्रेट आशय पत्र निरस्त करने के पश्चात प्रस्तावक द्वारा जमा की गयी प्रथम किस्त और प्रतिभूति धनराशि को राज्य सरकार के पक्ष में समपूहृत कर लेगा।
- 6- उ०प्र० उपखनिज (परिहार) नियमावली 2021 के नियम-17 के प्राविधानों के अनुसार पट्टाधारक क्षेत्र का सीमांकन करायेगा, जिसमें सीमा बिन्दुओं का जिओ-कोऑर्डिनेट्स भी इंगित किया जायेगा तथा नियम-36 के अनुसार सीमा स्तम्भ लगायेगा एवं उनका अनुरक्षण करने हेतु सदैव उत्तरदायी होगा।
- 7- नियमावली-2021 के नियम 35(5) के अर्न्तगत पर्यावरण अनापत्ति प्रमाण-पत्र निर्गत होने के उपरान्त एक माह के भीतर खनन पट्टा विलेख का निष्पादन कराना अनिवार्य होगा। नियमावली-2021 के नियम 35(5) के प्राविधानों के उल्लंघन की दशा में प्रस्तावक द्वारा प्रथम किशत एवं प्रतिभूति के मद में जमा धनराशि, समपूहृत करते हुये पूर्व में निर्गत लेटर ऑफ इन्टेन्ट निरस्त कर दिया जायेगा।
- 8- उ०प्र० उपखनिज परिहार नियमावली-2021 के नियम-35 के अनुसार क्षेत्र में भूमि उद्धार एवं पुर्नवासन उपाय हेतु वित्तीय आशवासन की धनराशि निर्धारित रीति से पट्टेदार जमा कराये जाने हेतु उत्तरदायी होगा।
- 9- राज्य सरकार अथवा केन्द्र सरकार द्वारा समय पर निर्धारित कर व शुल्क यथा आयकर का दो प्रतिशत टी०सी०एस०(वर्तमान दर) एवं जिला खनिज फाउण्डेशन न्यास, ललितपुर में उपादान के रूप में रायल्टी की 10 प्रतिशत धनराशि पट्टेदार नियमानुसार जमा करायेगे।
- 10- पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर पट्टाधारक खनन पट्टा क्षेत्र का कॉर्डिनेट्स अंकित करायेगा तथा पट्टा विलेख निष्पादन करने के पूर्व में अपने स्वयं के ध्यय पर पट्टेदार ऐसे सीमा चिन्ह को और खम्भे लागायेगा, जो पट्टा विलेख से संलग्न मानचित्र में दर्शाये गये सीमांकन को इंगित करने को आवश्यक होगा।
- 11- पट्टेदार प्रत्येक वाहन को ई०-एम०एम०-11 सही विवरण सहित जारी करेगे। प्रत्येक वाहन को निर्गत ई०-एम०एम०-11 जनित व्ही०आर०कोड को चैक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिए पट्टेदार आर०एफ०आई०डी० स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और सही एवं चालू दशा में रखेगा।
- 12- पट्टा धारक द्वारा खदान के निकसी स्थल पर तौल मशीन लगवा कर निदेशालय में स्थापित कमाण्ड सेन्टर में प्रयुक्त आर्टिफिशियल इन्टेलीजेन्स युक्त सॉफ्टवेयर में इन्टीग्रेट कराया जायेगा। इन्टीग्रेटड में स्थित तौल मशीन में निम्न Features का होना आवश्यक है:-
(3) The Weigh bridge device should use the MQTT protocol to transmit data.
(4) The Weigh bridge device should transmit data over the internet to IOT infrastructure in cloud.
- 13- जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन कार्य पट्टेदार द्वारा नहीं किया जायेगा।
- 14- स्वीकृत क्षेत्र के अन्दर जहाँ अभिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य पट्टेदार द्वारा प्रदर्शित किया जायेगा।

- यदि पट्टा धारक द्वारा नियमों व खनन पट्टा पर निर्गत पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है, तो पट्टेदार को अपना पक्ष रखने की युक्तियुक्त अवसर प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।
- 16- उ०प्र० उप खनिज (परिहार) नियमावली, 2021 के नियम-68 के अधीन भूमि के स्वामियों को प्रतिकर पाने का अधिकार होगा, जो भू-स्वामियों एवं पट्टेधारक के मध्य तय होगा।
- 17- राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है, तो वह पट्टा धारक को मान्य होगी।
- 18- माननीय उच्च न्यायालय, मा० राष्ट्रीय हरित अधिकरण अथवा माननीय सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।

अतः आपसे अपेक्षा है कि उपरोक्तानुसार कार्यवाही सुनिश्चित करते हुए निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ से अनुमोदित खनन योजना एवं सक्षम प्राधिकारी से निर्गत पर्यावरणीय अनापत्ति प्राप्त कर इस कार्यालय में प्रस्तुत करें, जिससे खनन पट्टे की स्वीकृति एवं विलेख के निष्पादन की कार्यवाही पूर्ण हो सके।

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जिलाधिकारी,
ललितपुर।

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म, उ०प्र० शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, खनिज भवन, लखनऊ।
3. आयुक्त, झौंसी मण्डल, झौंसी।
4. प्रभागीय वनाधिकारी, ललितपुर वन प्रभाग, ललितपुर।
5. वरिष्ठ पुलिस अधीक्षक, ललितपुर।
6. क्षेत्रीय अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ०प्र०, क्षेत्रीय कार्यालय, झौंसी।
7. उप जिलाधिकारी, महरीनी।
8. शाखा प्रबन्धक, एम०एस०टी०सी० लिमिटेड, द्वितीय तल, सेंटर कोर्ट बिल्डिंग, 3/सी.5 पार्क रोड, हजरतगंज, लखनऊ।

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जिलाधिकारी,
ललितपुर।

[Handwritten Signature]
22

DIRECTORATE OF GEOLOGY AND MINING, UP



CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON

(Under Rule 14 of the U.P. Minor Mineral Concessions Rules, 1963)

AKSHITA PANDEY D/o: SHRI AJAY NARAYAN PANDEY

R/o: Main Road, Opp. U B 1, Shahganj, Jaunpur

whose photograph and signature is affixed herein below, having given satisfactory evidence of his qualification & experience as required in rule 14 is here by **RECOGNISED** as a qualified person to prepare Mining Plan under Rule 14 of the U.P. Minor Mineral Concessions Rules, 1963

1. His registration number is RQP/UPDGM/No. 023 Year 2021
2. This recognition is valid for a period of 05 years from 30-12-2021 to 29-12-2026.
3. His office address is Main Road, Opp. U B 1, Shahganj, Jaunpur
4. His mail ID akshita93@gmail.com
5. Contact No. 9084059278
6. This certificate will liable to be withdrawn/cancelled in the event of furnishing the wrong information in the Mining Plan or producing the wrong documents
7. This certificate shall be valid only for preparation of mining plan of the areas within the territory of Uttar Pradesh and not for any other purposes



Akshita Pandey

Specimen Signature of RQP

Place: Lucknow
Date: 31-12-2021

(Dr. Roshan Jacob)
Director

Annexure- IV

CTO



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

171944/UPPCB/Jhansi(UPPCBRO)/CTO/both/LALITPUR/2022

Date: 16/12/2022

To,

M/s

TRIDEV CONSTRUCTION

**GATA/ARAZI NO-217 KHA, VILLAGE CHHILLA, TEHSIL-
MAHRONI AND DISTRICT-LALITPUR,284403**

Application Id- 18923843

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **TRIDEV CONSTRUCTION** located at **GATA/ARAZI NO-217 KHA, VILLAGE CHHILLA, TEHSIL- MAHRONI AND DISTRICT-LALITPUR,284403.** subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **TRIDEV CONSTRUCTION** granted for the period from **16/12/2022 to 31/12/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Khanda, Boulder, Ballast (Gitti))	474021	Cubic Meters/Year

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Khanda, Boulder, Ballast (Gitti)).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Building Stone (Khanda, Boulder, Ballast (Gitti))- 474021 Cu Meter/Year by opencast and semi mechanized mining in 2.53 hectare leased area at GATA/ARAZI NO-217 KHA, VILLAGE CHHILLA, TEHSIL- MAHRONI AND DISTRICT-LALITPUR.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC22B001UP178888, Dated- 21.11.2022 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
6. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
7. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
8. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Khanda/Gitti/Boulder).
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of Building Stone (Khanda/Gitti/Boulder) shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if Building Stone (Khanda/Gitti/Boulder) collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
17. Consent fees if revised, shall be payable by industry from the date of its applicability.
18. Industry shall comply with the relevant provisions of Environmental Laws.
19. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Jhansi with direction to send the compliance report of CTO conditions on quarterly basis.

Chief Environmental Officer (circle-2)

Annexure- V

Lab Report



Working for a Greener Future

NOIDA TESTING LABORATORIES LLP

(A Government of India Approved Testing Laboratory)

(An ISO : 9001 : 2015, ISO 45001 : 2018 (OH&S) Certified & NABL Accredited Laboratory)

MoEF, CC (Ministry of Environment, Forest & Climate Change) and UPPCB Recognized Laboratory

+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ambient Air Quality Analysis	AAQ-050326-01	11/03/2026

Issued To: M/s Tridev Construction (Shri Surendra Kumar Rai)
Project: Project: Khanda-boulder/gitti- ballast Mine
Location: - Gata/Arazi No. 217 Kha, Village- Chhilla, Tehsil- Mahroni, District- Lalitpur, Uttar Pradesh Lease Area- 2.53 Ha.

SAMPLING & ANALYSIS DATA

Sample Drawn By : NTL Representative
Date of Sampling : 04/03/2026
Sample Description : Ambient Air
Sampling Location : Core Zone- Chhilla
Coordinates : 24°43'17.53"N 78°40'44.75"E
Sampling Plan & Procedure : SOP-AAQ/08
Analysis Duration : 05/03/2026 to 11/03/2026
Average Flow Rate of SPM (m³/min.) : 1.12
Average Flow Rate of Gases (lpm) : 1.0
Sampling Instrument Used : Repairable Dust Sampler (PM₁₀) Fine Particulate Sampler (PM_{2.5}) With Gaseous Attachment
Weather Condition : Clear

TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Suspended Particulate Matter (SPM)	IS:5182 Part-IV	401.0	µg /m ³	600.0
2.	Particulate Matter (PM ₁₀)	IS:5182 Part-XXIII	80.46	µg /m ³	100.0
3.	Particulate Matter (PM _{2.5})	IS:5182 Part-XXIV	45.01	µg /m ³	60.0
4.	Sulphur dioxide (SO ₂)	IS:5182 Part-II	9.80	µg /m ³	80.0
5.	Nitrogen dioxide (NO ₂)	IS:5182 Part-VI	23.50	µg /m ³	80

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

Checked by
Nidhi
CHECKED BY

AUTHORIZED SIGNATORY

Laboratory : GT-20, Sector-117, Gautam Budh Nagar - 201 301 (U.P.)

Branch Office :

HARIDWAR | DEHRADUN | PUNE

E-mail : noida.laboratory@gmail.com | Website : www.noidalabs.com



Analyzing for an Assured Future

NOIDA TESTING LABORATORIES LLP

(A Government of India Approved Testing Laboratory)
(An ISO : 9001 : 2015, ISO 45001 : 2018 (OH&S) Certified & NABL Accredited Laboratory)
MoEF, CC (Ministry of Environment, Forest & Climate Change) and UPPCB Recognized Laboratory

+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Water	W-050326-02	11/03/2026

Issued To: M/s Tridev Construction (Shri Surendra Kumar Rai)
Project: Project: Khanda-boulder/gitti- ballast Mine
Location: - Gata/Arazi No. 217 Kha, Village- Chhilla, Tehsil- Mahroni, District- Lalitpur, Uttar Pradesh Lease Area- 2.53 Ha.

SAMPLING & ANALYSIS DATA

Sample Drawn By : NTL Representative
Sample Received Date : 04/03/2026
Sample Quantity : 2.0 Lt.
Analysis Duration : 05/03/2026 to 11/03/2026
Coordinates : 24°43'17.53"N 78°40'44.75"E
Sampling Location : Core Zone- Chhilla
Sample Description : Water

RESULTS

Essential test as per IS:10500-2012/RA:2023

S. No.	Parameter	Test Method	Results	Units	Desirable Limit	Extended Limit
1.	pH	IS:3025(Part-11)	7.60	-	6.0 – 9.0	-
2.	Colour	IS:3025(Part-4)	<5.00	Hazen	5	15
3.	Odour	IS:3025(Part-5)	Agreeable	-	Agreeable	Agreeable
4.	Taste	IS:3025(Part-8)	Agreeable	-	Agreeable	-
5.	Turbidity	IS:3025(Part-10)	<1.00	NTU	1	5
6.	Total Hardness (as CaCO ₃)	IS:3025(Part-21)	267.0	mg/l	200	600
7.	Chloride (as Cl)	IS:3025(Part-32)	82.14	mg/l	250	1000
8.	Calcium (as Ca)	IS: 3025 (P- 40)	55.60	mg/l	75	200
9.	Iron (as Fe)	IS:3025(Part-52)	0.105	mg/l	1	No Relaxation
10.	Nitrate (as NO ₃)	IS: 3025 (P- 34)	14.89	mg/l	45	No Relaxation
11.	Total Dissolved Solid	IS:3025(Part-16)	760.0	mg/l	500	2000
12.	Alkalinity (as Ca CO ₃)	IS: 3025 (P- 23)	240.0	mg/l	200	600
13.	Sulphate (as SO ₄)	IS: 3025 (P- 24)	75.12	mg/l	200	400

MICROBIOLOGICAL REQUIREMENT

RESULTS

S.No.	Parameter	Test Method	Results	Required as per IS-10500:2012/RA:2023
1.	<i>Escherichia coli</i>	IS-15185	Absent	Absent/100ml
2.	<i>Coliform Bacteria</i>	IS-15185	Absent	Absent/100ml

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

CHECKED BY

AUTHORIZED SIGNATORY

Laboratory : GT-20, Sector-117, Gautam Budh Nagar - 201 301 (U.P.)

Branch Office :

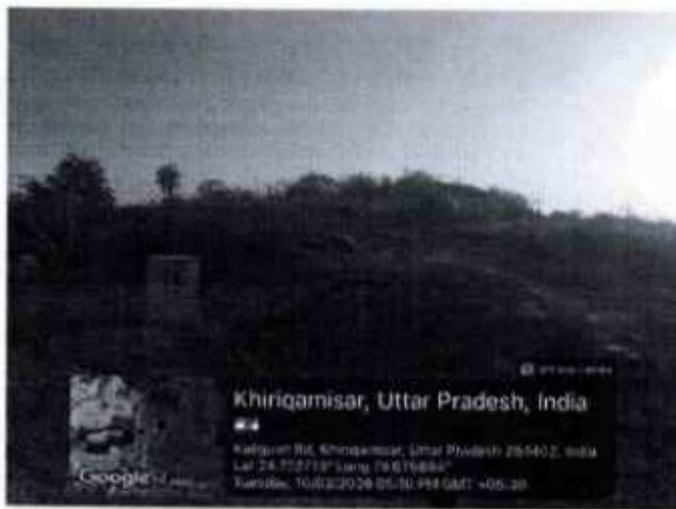
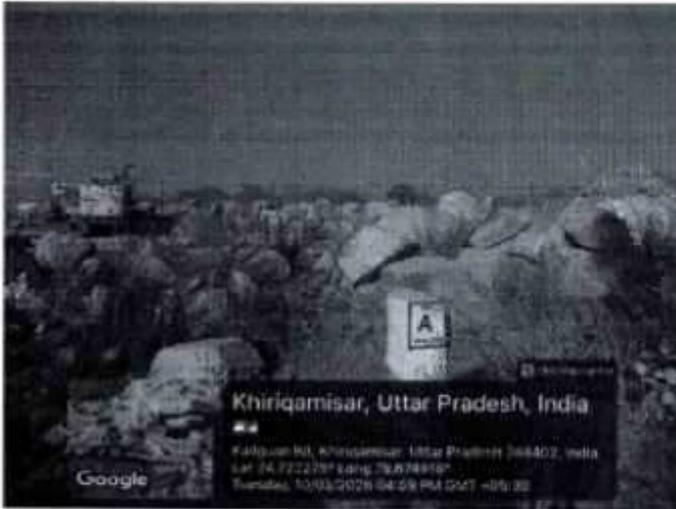
HARIDWAR | DEHRADUN | PUNE

E-mail : noida.laboratory@gmail.com | Website : www.noidalabs.com

Annexure- VI

Photographs of Site

PHOTOGRAPHS OF SITE





Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

171944/UPPCB/Jhansi(UPPCBRO)/CTO/both/LALITPUR/2022

Date: 16/12/2022

To,

M/s

TRIDEV CONSTRUCTION

GATA/ARAZI NO-217 KHA, VILLAGE CHHILLA, TEHSIL-
MAHRONI AND DISTRICT-LALITPUR,284403

Application Id-
18923843

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to TRIDEV CONSTRUCTION located at GATA/ARAZI NO-217 KHA, VILLAGE CHHILLA, TEHSIL- MAHRONI AND DISTRICT-LALITPUR,284403. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA TRIDEV CONSTRUCTION granted for the period from 16/12/2022 to 31/12/2026 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Khanda, Boulder, Ballast (Gitti))	474021	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Khanda, Boulder, Ballast (Gitti)).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
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8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Building Stone (Khanda, Boulder, Ballast (Gitti))- 474021 Cu Meter/Year by opencast and semi mechanized mining in 2.53 hectare leased area at GATA/ARAZI NO-217 KHA, VILLAGE CHHILLA, TEHSIL- MAHRONI AND DISTRICT-LALITPUR.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC22B001UP178888, Dated- 21.11.2022 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
6. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
7. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
8. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Khanda/Gitti/Boulder).
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of Building Stone (Khanda/Gitti/Boulder) shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if Building Stone (Khanda/Gitti/Boulder) collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
17. Consent fees if revised, shall be payable by industry from the date of its applicability.
18. Industry shall comply with the relevant provisions of Environmental Laws.
19. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

**RAJENDRA
SINGH**

Digitally signed by
RAJENDRA SINGH
Date: 2022.12.16 15:33:38
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Chief Environmental Officer (circle-2)

Copy to:

239

Regional Officer, UPPCB, Jhansi with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH

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SINGH
Date: 2022.12.16 15:33:51 +05'30'

Chief Environmental Officer (circle-2)

240

	भारत सरकार Govt. of India श्रम एवं रोजगार मंत्रालय Ministry of Labour & Employment रतान सुरक्षा महानिदेशालय Directorate-General of Mines Safety	 गाजियाबाद दिनांक : 24/03/2025
पत्र संख्या: 5111380 NZ Ghaziabad Region Perm 34(6) Foreman 2025 273483		

प्रेषक:
 खान सुरक्षा निदेशक,
 गाजियाबाद क्षेत्र, गाजियाबाद।

सेवा में,
 श्री सुरेन्द्र कुमार राय,
 मालिक- मैसर्स त्रिदेव कन्सट्रक्शन, छिल्ला स्टोन खान, (गाटा नं. 217 ख),
 गाँव- छिल्ला परगना बानपुर, तहसील व जिला ललितपुर (उत्तर प्रदेश)- 284405

ई-मेल- surendrakumarr973@gmail.com, मोबाइल- 9584957755

विषय:- धात्विक खान विनियम, 1961 के विनियम 34(6) के अन्तर्गत श्री हफिजुल हसन, फोरमैन प्रमाण पत्र धारी (प्रमाण पत्र संख्या- FR/4492, दिनांक 25.11.2014) को छिल्ला स्टोन खान, (गाटा नं. 217 ख, क्षेत्रफल- 2.530 हैक्टेयर) (माइन कोड- 5111380 & LIN- 2472711614), मैसर्स त्रिदेव कन्सट्रक्शन, मालिक- श्री सुरेन्द्र कुमार राय में खान प्रबन्धक के रूप में कार्य करने का प्राधिकरण।

महोदय,

उपरोक्त विषय पर ऑनलाइन आवेदन पत्र संख्या 273483, दिनांक 22/03/2025 व ऑफलाइन मोड में प्राप्त आवेदन व उसके साथ संलग्न संबंधित दस्तावेजों को प्रसांगिक करें। आपके आवेदन एवं ऑनलाइन व ऑफलाइन प्राप्त अन्य दस्तावेजों में दिये गए तथ्यों का अवलोकन कर मामले पर विचार किया गया।

मुख्य खान निरीक्षक (अब खान सुरक्षा महानिदेशक) को धात्विक खान विनियम, 1961 के विनियम 34(6) के अंतर्गत दिए गए अधिकारों और मुख्य खान निरीक्षक (अब खान सुरक्षा महानिदेशक) द्वारा खान अधिनियम, 1952 की धारा 6(1) के अन्तर्गत मुझे दिए गए प्राधिकरण के तहत मैं श्री हफिजुल हसन, फोरमैन प्रमाण पत्र धारी (प्रमाण पत्र संख्या- FR/4492, दिनांक 25.11.2014) को छिल्ला स्टोन खान, (गाटा नं. 217 ख, क्षेत्रफल- 2.530 हैक्टेयर) (माइन कोड- 5111380 & LIN- 2472711614), मैसर्स त्रिदेव कन्सट्रक्शन, मालिक- श्री सुरेन्द्र कुमार राय में निम्नलिखित शर्तों पर खान प्रबन्धक के रूप में कार्य करने के लिए प्राधिकृत करता हूँ:-

1. Manager shall not take up any appointment in any capacity whatsoever in any other mine.
2. No working shall be extended below the superjacent ground in the mine. Mine workings shall not be extended beyond leasehold areas of the mine.
3. No workings in any of the mine shall be made or extended to any point within 45m of railway or of any public works or any public road or buildings or of permanent structure not belonging to the owner of the mine.
4. No blasting shall be done in any of the mine within 100m of structures, houses, not belonging to owner of the mine.
5. The provisions of Regulation No. 164(1-A)(c) and 164(1-B) shall be strictly complied with. The explosive shall be used in the mine as per the provision of Reg. 164(1A&1B), 155 & 156 of Metalliferous Mines Regulation, 1961.
6. Blasting within 300 m (danger zone) of surface features, not belonging to owner of the mine shall be regulated as below:

a) The aggregate maximum charge in all the holes fired at one time shall not exceed two (2.0) kilograms or

241

- b) If blasting is done with the delay detonators or other means and delay is at least half second between successive shot fired, maximum charge shall not exceed two kilograms in each hole.
- c) Blasting with charge in excess of the above shall not be conducted without obtaining permission under Regulation 164 of the Metalliferous Mines Regulations, 1961 in writing from this Directorate.
7. Deep hole drilling & blasting shall not be conducted in the mine.
 8. The total quantity of explosive used per day in the mine shall not exceed 100 kg.
 9. HEMMs shall not be deployed in the mine without obtaining permission in writing from this Directorate. If permission has been obtained, the total horse power of the machinery used in the mine shall not exceed 500, including not more than two excavators with total horse power not exceeding 200.
 10. Total employment in the mine shall not exceed 75 persons per day. No ore dressing/handling/processing plant shall be attached with the mine.
 11. Daily personal supervision shall be exercised by the manager at in the mine. Mine shall be worked during day light hours only.
 12. The manager shall not allow any person for employment in the mine unless such persons has been imparted initial/ periodic vocational training as required under Rule 6 to 9 and on-the-job training(s) as required under Rule 12 to 15 of the Mines Vocational Training Rules, 1966.
 13. **Mining Mate/Foreman shall be appointed in the mine for supervision of the working.** Appointment of the Mining Mate/Foreman in the mine shall be made as per provisions of Regulation 116 of MMR, 1961 under intimation to this Directorate. Appointment of official shall be made as per the provisions of Regulation 39 of MMR, 1961.
 14. As required under Regulation 160(4) of the Metalliferous Mines Regulations, 1961, no person whose wages/payment depend on the amount of mineral, rock or debris obtained by firings shots, shall be appointed to perform the duties of a blaster. No person engaged by a contractor or Magazine license holder shall perform the duties of the blaster, i.e. blasting shall be done only by a holder of blaster or higher certificate issued under the Metalliferous Mines Regulations, 1961 and employed by the owner of the mine. Thus holders of a Shot-firer Certificate issued by the PESO also can not conduct Blasting operations in a mine.
 15. **Blaster employed in the mine shall record, the quantity of the explosive taken from magazine, used in the mine and returned to magazine, in a bound paged book kept for the purpose as required under Regulation 169(b) of the MMR, 1961.**
 16. On or before the 20th day of February in every year, Owner/Agent/Manager shall submit Annual Return in respect of the preceding calendar year Online through Shram Suvidha Portal <https://shramsuvirdha.gov.in> and www.dgms.gov.in.
 17. **The mine shall not be worked in the absence of Manager.** Where by reason of absence or for any other reason the manager is unable to exercise daily personal supervision, a person holding a valid Certificate shall be authorized to act as manager of the mine in compliance with Regulation 34(7) of the Metalliferous Mines Regulations, 1961 and if no such qualified person is available, the Mine workings should be kept suspended during such absence of Manager. Attention is drawn to Regulation 34(7)(a) and (b) of the Metalliferous Mines Regulations, 1961 in respect of the period of authorization permitted and intimation of the authorization to the Directorate General of Mines Safety, Dhanbad and the Director of Mines Safety, Ghaziabad Region etc.
 18. Above permission shall stand cancelled as soon as the person, to whom it is being granted, leaves the services of the mine under reference. However, the manager shall not vacate his office without giving due notice in writing to the owner or agent at least 30 days before the day on which he wishes to vacate his office. A copy of such notice shall be submitted to the Director of Mines Safety, Ghaziabad Region.
 19. Intimation about the termination of manager/ resignation of manager shall also be submitted in Form I of First Schedule immediately.
 20. Notwithstanding anything contained above, the authorization may be withdrawn at any time as provided in the aforesaid Regulation.
 21. If at any time any of the conditions subject to which this authorization has been granted is violated or not complied with, this authorization shall be deemed to have been revoked with immediate effect.
 22. **This authorization is being granted under Regulation 34(6) of the MMR, 1961 only without prejudice to any other statutory provisions, which may be or may become applicable at any time.**
 23. This authorization may be amended, modified or withdrawn at any time if considered necessary in the interest of safety.

24. All statutory provisions of Explosives Act, 1882 (Act No. 4 of 1884), Mines and Minerals (Development and Regulation) Act, 1957, the Environment (Protection) Act, 1986, The Forest (Conservation) Act, 1980, Contract Labour (Regulation and Abolition) Act, 1970, Employee's Compensation Act, 1923 or other law applicable any time including the regulations, rules, orders made thereunder etc. shall be strictly complied with.
25. The terms referred as competent person, a person employed, operator or any other term which is I are not defined expressively denotes to the male or female or transgender for their employability, economic, social and cultural attributes and opportunities associated and, there is being made to.
26. If anything is found to be concealed, as required under the applicable statute, this permission shall be deemed to have been withdrawn with immediate effect.
27. This authorization will remain valid for 12 months from date of issue of this letter or till expiry of validity period of lease(s) granted by competent authority, whichever is earlier.

भवदीय

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खान सुरक्षा निदेशक,
गाजियाबाद क्षेत्र, गाजियाबाद

सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित:-

1. श्री हफिजुल हसन, प्रबंधक- छिल्ला स्टोन खान, (गाटा नं. 217 ख), मैसर्स त्रिदेव कन्सट्रक्शन, निवासी- गाँव निजाम का पुरा, पोस्ट- औरानी कारा, तहसील व जिला- कौशाम्बी (उत्तर प्रदेश)- 212205, ईमेल- hasanhafizul686@gmail.com, मो०- 7388763091
2. जिला खनन अधिकारी, खान एवं भूविज्ञान विभाग, उत्तर प्रदेश सरकार, ललितपुर (उत्तर प्रदेश)- 284403, आपसे अनुरोध है कि खान प्रबंधन द्वारा उक्त खान में एक्सकैवेटर एवं अन्य भारी यंत्रों का प्रयोग धात्विक खान विनियम, 1961 के विनियम 106(2)(b) के तहत इस निदेशालय की अनुमति के पश्चात ही किया जाएगा. ईमेल: lalitpurdgmmo@gmail.com को ऑटो सिस्टम द्वारा ई-मेल द्वारा भेज दिया है।

THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.

 भारत सरकार Govt. of India श्रम एवं रोजगार मंत्रालय Ministry of Labour & Employment खान सुरक्षा महाविदेशालय Directorate-General of Mines Safety	
NO: 5111380 NZ Gwalior Region Permission U/R 106(2)(b)-without deep hole MMR,1961 2022 252633 Gwalior, dated 24.01.2023	
Office Address: GH-705, Deen Dayal Nagar, Gole Ka Mandir, Gwalior 474005 (MP) 474005, E-mail : nz.gwirdgms@gmail.com, Phone No. 0751-2472545	

प्रेषक / From :

खान सुरक्षा निदेशक /Director of Mines Safety,
ग्यालियर क्षेत्र, ग्यालियर/Gwalior Region, Gwalior.

सेवा में / To :

Shri Surendra Kumar Rai, Proprietor,
M/s Tridev constructions,
Chhilla Building Stone Mine (Khasra No. 217kh Area-2.530 Hectares,
LIN-2-4727-1161-4, Mine Code-5111380),
R/o Village Chhilla, Tahsil-Mahroni,
District-Lalitpur, Uttar Pradesh.

विषय/Subject.: Conditions governing under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 to use Heavy Earth Moving Machineries (HEMM) for digging, excavation, removal of overburden and extraction of building stone and to form benches in overburden and building stone without conducting deep hole blasting at Chhilla Building Stone Mine (Khasra No. 217kh, Area-2.530 Hects, LIN-2-4727-1161-4, Mine Code-5111380) of M/s Tridev constructions (Proprietor Shri Surendra Kumar Rai), situated at Village- Village-Chhilla, Tehsil- Mehroni, District- Lalitpur, Uttar Pradesh State.

महोदय /Dear sir,

Please refer to your letter No. Nil dated 05.12.2022 and online application vide ID No.252633 dated 06.12.2022 enclosing therewith surface Plans vide Plan Nos. CHHILLA/TRIDEV/106/D-789/2022 dated 01.12.2022, showing the surface area of the mine within mining lease area in a scale 1:2000 and Plan No. CHHILLA/TRIDEV/106/D-790/2022 dated 01.12.2022 showing the surface structures belonging/not belonging to the owner of the mine within 300m from the boundary of the mine., on the above mentioned subject.

The matter has since been considered in the light of what has been stated in your application under reference and enclosures.

By virtue of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under the provisions of Regulations 106(2)(b) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Section 6(1) of the Mines Act, 1952, I, hereby specify conditions governing to use Heavy Earth Moving Machineries (HEMM) for digging, excavation, removal of overburden and extraction of building stone and to form benches in overburden and building stone without deep hole blasting in the area bounded & marked as G (24° 43' 21.99" North & 78° 40' 30.17" East)- B (24° 43' 24.96" North & 78° 40' 30.49" East)- C (24° 43' 26.39" North & 78° 40' 33.72" East)- D (24° 43' 23.33" North & 78° 40' 35.99" East)- E (24° 43' 21.43" North & 78° 40' 35.99" East)- H (24° 43' 21.70" North & 78° 40' 33.03" East)- G (24° 43' 21.99" North & 78° 40' 30.17" East) as shown on the Plan No. CHHILLA/TRIDEV/106/D-789/2022 dated 01.12.2022 and to use HEMM's only (Non blasting zone) in the part of mine bounded & marked as A (24° 43' 20.29" North & 78° 40' 29.99" East)- G (24° 43' 21.99" North & 78° 40' 30.17" East)- H (24° 43' 21.70" North & 78° 40' 33.03" East)- E (24° 43' 21.43" North & 78° 40' 35.99" East)- F (24° 43' 19.93" North & 78° 40' 34.89" East)- A (24° 43' 20.29" North & 78° 40' 29.99" East) as shown on the Plan No. CHHILLA/TRIDEV/106/D-789/2022 dated 01.12.2022, under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 at Chhilla Building Stone Mine (Khasra No. 217kh, Area-2.530 Hects, LIN-2-4727-1161-4, Mine Code-5111380) of M/s Tridev constructions (Proprietor Shri Surendra Kumar Rai), situated at Village- Chhilla, Tehsil-Mehroni, District- Lalitpur, Uttar Pradesh State, subjected to the following conditions being strictly complied with:

1.0 GENERAL

1.1 Except where otherwise provided for in this relaxation/permission, all relevant provisions of the Metalliferous Mines Regulations, 1961, relating to opencast workings, explosives & shot firing and use of machinery shall be strictly complied with.

- 1.2. No Blasting shall be conducted within 300m of structures not belonging to mine owner. Deep hole blasting shall not be conducted anywhere in the mine. Only the holes drilled up to 3m in depth and 100mm in diameter shall be used to conduct blasting in the mine.
- 1.3 No blasting shall be conducted in the area bounded & marked as **A-G-H-E-F-A** as shown on the Surface Plan No. CHHILLA/TRIDEV/106/D-789/2022 dated 01.12.2022. **This area shall be marked physically by pillars in distinct colour.**
- 1.4 The provisions of Regulations 164(1), 164(1-A)(a, b & c), 164(1-B)(a) and 164(2) of the Metalliferous Mines Regulations, 1961 shall be strictly complied with.
- 1.5 Standard operating procedures for loading, transportation, breaking of stone boulders, drilling & blasting using excavators, tippers, Rock Breakers and drilling machines shall be framed by manager and same shall be implemented in the mine.
- 1.6 The mine shall be worked during daylight hours only.
- 1.7 Garland drains of adequate size shall be provided on the surface on the periphery of the opencast workings to divert rain water from flowing into the mine.
- 1.8 Travelling roads for manual work persons separate from the haul roads shall be provided in the mine.
- 1.9 No working shall be made or extended within 45m of any building/ structure of permanent nature, not belonging to owner of the mine without permission in writing from this Directorate under Regulation 109 of the Metalliferous Mines Regulations, 1961.
- 1.10 No working shall be made in any spot lying within horizontal distance of 15m from either bank of the Canal or any stream, Nallah, etc. without obtaining permission in writing from this Directorate under Regulation 127 of the Metalliferous Mines Regulations, 1961. Adequate protection against inrush of Nallah water in the mine shall be provided and maintained.
- 1.11 Provisions of DGMS Technical Circular No. 10 of year 2002 depicting code of practice for operation of cranes with related safety equipments to be provided with such cranes, appointment of various competent persons, personal safety equipments to be used by competent persons, maintenance, stability, training & Pick and carry operations etc. shall be followed and implemented.
- 1.12 During heavy rain, the Manager or senior most mine official present in the mine, shall go round the surface area of the mine to check vulnerable points and effectiveness of the safety measures. Standing orders for withdrawn of persons from the mine in case of apprehended danger should be framed and enforced.
- 1.13 No blasting in the mine shall be carried out within 300m of public/ village roads till such time the blasting incharge has ensured that no persons/vehicles passes on such roads during the time of blasting. For the purpose, drop bar barrier shall be provided on both side of such road at a distance of 300m from the place of firing of shots in the proposed limit of quarry and during blasting, guard shall be posted on the barrier and persons/vehicles shall not be allowed to pass on the side road during blasting and till the time all clear signal after blasting is obtained.
- 1.14 Blasting shall be conducted only after ensuring that persons including blaster within 500m radial distance from place of firing of shot holes have taken proper shelter. The persons/employees of the nearby mines, crushers, Nahar, village and other structures belonging or not belonging to owner lying within 500m radial distance shall also be withdrawn outside danger zone or removed to proper blasting shelter.
- 1.15 The owner shall indemnify occupants/owners of the houses/ dwellings/ buildings or other structures of public authority concerned, if any, against the dangers to those properties or injury to them or other persons arising out of operations conducted under this permission. 1.16 All contractor workers shall be vocationally trained as per the provisions of Mines Vocational Training Rules, 1966, before deploying in opencast working and shall be duly authorised by the manager as competent persons.
- 1.17 The driving license and V.T. Certificate of all the operators of the transporting machinery deployed in the mine shall remain in the safe custody of the Manager (against receipt) and the operators may carry the photocopy with them whilst on duty.
- 1.18 The attendance of the operators of tippers/trucks shall be recorded every time they enter the mine boundary.
- 1.19 Hours and limitation of employment of contractor's employee shall be as prescribed in Section 28 to 35 of the Mines Act, 1952 in respect of above ground and opencast workings and shall be strictly complied with
- 1.20 This Directorate shall be informed as soon as the mining operations are commenced in accordance with this condition governing and intimation about temporary discontinuance or completion of mining operations shall also be sent promptly and in any case not later than one month thereof.

2.0 OPENCAST WORKINGS:

2.1 Height and Width of Benches

2.1.1 The height of benches in Alluvium shall not be more than 3.0m and that in overburden, ore body or other rock formation shall not be more than the digging height of the machine used for digging, excavation or removal or 6.0 m whichever is less.

2.1.2 Width of any bench shall not be less than:

(i) the width of the widest machine plying on the bench plus 2.0 meters, or

(ii) three times the width of the largest truck/tipper plus 5.0 metres if trucks/tippers ply on the bench, or (iii) twice the height of the bench, whichever is more.

2.1.3 The slope of the benches formed to work the mine shall not exceed 60° from horizontal.

2.1.4 When persons are employed within 5m of the working face, adequate precautions shall be taken to ensure their safety by dressing the sides of the bench.

2.1.5 Plying of HEMM or tipping trucks on the same bench where men are to work, travel or rest shall be avoided.

2.1.6 The quarrying operation shall be conducted from top downwards and no men & machines shall be deployed at the bottom of high benches.

2.2 ROADS FOR TRUCKS AND DUMPERS AND FOR OTHER VEHICLES

2.2.1 All haul roads for trucks/dumpers/mobile machinery shall be maintained in good condition.

2.2.2 Wherever practicable, all haul roads for trucks/dumpers/tippers shall be arranged to provide one-way traffic.

2.2.3 No road shall be of a width less than "three times the width of the largest vehicle plus 5.0m" plying on that road.

2.2.4 Definite turn-outs, crossing points, and waiting points shall be designated and demarcated by proper sign boards for the guidance of drivers.

2.2.5 All corners and bends in haul roads for HEMM/trucks/tippers shall be so designed, made and kept maintained that the operators and drivers of vehicles plying on the road have clear view along the road, for a distance of not less than three times the braking distance of largest HEMM when plying at the rated speed, as fixed by the manager.

2.2.6 Where visibility for a distance as above cannot be ensured, separate lanes shall be provided at all corners and bends in haul roads of widths not less than "2 times the width of the largest vehicle plus 3.0m" plying on that road. The lanes shall be separated by a strong divider for up and down traffic.

2.2.7 No haul road for HEMM/dumpers/trucks/ tippers shall have a gradient steeper than 1 in 16 at any place and gradient of ramps over a distance of 10m shall not be steeper than 1 in 10.

2.2.8 Where any part of the road exists above the level of the surrounding area, a strong parapet wall or embankment, not less than 1.0m wide at the top with sides sloping on either side, and of height not less than the diameter of the tyre of the largest truck/tipper plying on it, shall be provided and kept maintained to prevent any out of control vehicle getting off the road and rolling down.

2.2.9 Warning notices and road signs shall be posted along the haul roads at appropriate places like crossings, curves etc. for guidance of drivers of trucks/tippers. At every curve, a parapet wall or vertical posts shall be provided to help the drivers to keep the trucks/tippers on the track.

2.3 SPOIL BANKS/ OVERBURDEN DUMPS & FENCING AROUND OC WORKINGS

2.3.1 (a) Spoils, overburden or debris shall be deposited at places belonging to the mine and duly approved by the manager in writing.

(b) Spoils, overburden shall not be deposited, beneath transmission, telephone or power lines or within 45m of any other public structure like roads, railways, etc.

(c) The slope of a spoil bank face shall be determined by natural angle of repose of the material being deposited, but shall in no case exceed 37.5 degrees from the horizontal. The spoil bank face shall not be retained by artificial means at an angle in excess of its natural angle of repose.

2.3.2 (a) The spoil, overburden or debris shall not be deposited within 45m of railway line, public road, other public works or other structures of permanent nature, not belonging to management.

(b) A suitable fence shall be erected between any railway line/road/buildings/structures not belonging to the management, and the toe of every active spoil bank so as to prevent un-authorized persons from approaching the spoil bank.

2.3.3 No persons shall, or shall be permitted to approach the toe of an active spoil bank where he may be endangered from material rolling down the face. Suitable warning signs at conspicuous places shall also be displayed.

2.3.4 The periphery around the limits of opencast workings, and edges of benches of the opencast workings shall be kept fenced in accordance with DGMS Circular No 11 of 1959.

3.0 SUPERVISION

3.1 (a) A person, possessing at least a Foreman's / Second Class Mine Manager's Certificate of competency duly authorized under Regulation 34(6) of the Metalliferous Mines Regulations 1961, shall be appointed as the manager of the mine to look after HEMMs operation.

(b) During every production shift the opencast workings shall be placed under the charge of a person holding at least Foreman's Certificate and during maintenance shift the workings shall be placed under the charge of engineer/foreman, who shall be responsible to see that all the regulations and the orders made there under are strictly complied with.

(c) This permission shall stand revoked as soon as the qualified manager ceases to work in the mine. Deployment of Heavy Earth Moving Machineries (HEMM) shall be suspended in absence of the manager with aforesaid qualification.

(d) The manager shall not be appointed in any other mine in any capacity whatsoever.

3.2 Adequate number of supervisors including duly qualified mine foremen and mining mates shall be appointed to assist the manager. The Manager, mine foremen, and mining mate(s) shall be responsible to see that all work in the mine is carried on in strict compliance of the Mines Act, rules, regulations and the orders made there-under. They shall also supervise transport and loading operations being done by the contractor(s), if any.

3.3 The Manager and the Mine Foremen appointed if any shall in particular – (a) make frequent inspections of the areas placed under his charge, check any unsafe conditions/ practices in operations being conducted, and shall ensure that all operations are conducted in a safe and efficient manner,

(b) not allow any person to work or allow any HEMM to be deployed above or under any overhanging edges or places where there is indication of impending slide, until such danger has been removed,

(c) Ensure that every person engaged in dressing operations on benches or required to work at height is provided with, and he uses safety belt of a type approved by the Chief Inspector of Mines,

(d) ensure that all loose material is removed from high wall(s) before drillers are engaged on the lower bench,

(e) ensure that parapet walls/berms/embankments along the haul roads and dump/stock-pile edges are properly maintained,

(f) frame a "Code of Traffic Rules & Procedures" for movement of HEMM, and of "Code of Practice" for prevention of injuries to persons engaged at loading and unloading points, in tipping operations on stock piles, dumping of overburden in dump yards, etc., and ensure strict compliance and adherence of the same by all.

(g) ensure compliance of stipulations of conditions governing grant of this permission and other provisions of the Regulations, Rules, bye-laws, orders, and circulars issued from time to time, as may be applicable.

3.4 HEMMs/equipment deployed in the mine, including ones deployed through contractual agencies, if any, shall be placed under the charge of an engineer to ensure their adequate inspection, examination, and maintenance in a safe working order.

3.5 The engineer/competent person(s) appointed shall –

(a) inspect & examine all machines and equipment and satisfy himself that they are in sound and safe working order.

(b) not allow any machine, equipment to be used, if it is found defective.

(c) ensure that every machine/equipment is used in a safe and efficient manner

(d) ensure that each operation/activity concerning repair, maintenance and operation of machinery/equipment is carried on in a safe and efficient manner.

3.6 The manager shall issue a copy of regulations, rules, bye-laws and orders made there-under and a code specifying duties and responsibilities to all mine-officials, i.e., to Foremen, Mining Mates, Engineer(s), Supervisors, Technicians, Fitters, Mechanics, Machine Operators, helpers, loading supervisors etc., which affect him, in a language understood by them.

3.7 It shall be the responsibility of the Manager, Foremen, Mining Mates, Engineer(s), and Supervisors to ensure that all persons working in the mine, and those working on machines/ equipment etc. work as per the code and all machines and equipment etc. are installed, operated and maintained in safe working condition.

4.0. EXAMINATION, REPAIR & MAINTENANCE OF MACHINES

4.1(a) A code of practice for inspection, examination and repair of all machines and equipment shall be drawn up by the Engineer in consultation with the Manager and implemented. The code of instructions furnished by the manufacturers in the matter of maintenance of various machinery and preventive maintenance schedules for each type of machinery and vehicle shall be strictly followed.

(b) Every HEMM and drill shall be thoroughly examined by an engineer or a competent person at the commencement of every shift and shall be maintained in good and safe working condition. The engineer or mechanic or foreman or other authorized competent persons shall personally inspect and test every machine & vehicle paying special attention to the following details –

(i) that the brakes and horn or other warning devices are in working order,

(ii) that the lighting fixtures are in proper working order, if the machine is required to work beyond daylight hours.

(iii) In case of trucks/tippers, special attention shall be paid to safe working order of brakes, steering system, horn, audio-visual reversing alarm, rear view mirrors, head & tail lights, side indicator lamps, hazard lights, and other safety devices prescribed by the manufacturer and circulars issued by DGMS.

(iv) He shall not permit the vehicle or machine to be taken out for work nor shall he drive the vehicle unless he is satisfied that it is mechanically sound and in efficient working order.

(c) A record of examination and maintenance carried out in accordance with the above shall be maintained in a bound paged register, which shall be signed by the competent person or engineer.

4.2(a) Every machine shall be allocated at least one day in every week for its maintenance, when it shall be thoroughly examined & inspected by a competent person or an engineer, who shall satisfy himself that it is mechanically sound and is in safe and efficient working order, before it is allowed to be re-deployed.

(b) A report of every maintenance made under clause (a) shall be recorded in a bound paged book kept for the purpose, and shall be signed and dated by competent person making the inspection and countersigned by the Engineer.

4.3(a) If the engineer or competent person making an inspection notices any defect in any machinery, the said machinery shall not be used until the defect has been remedied.

(b) Any defect in any machinery, reported by its operator, shall be promptly attended to.

4.4 Any machinery found to be in an unsafe operating condition shall be tagged at the operator's position; "Out of Service, Do not Use" and its use shall be prohibited until the unsafe condition has been corrected.

4.5 All repairs to a machine shall be done at a location which provides a safe place for the persons engaged on repairs.

4.6(a) Except for testing, trial or adjustment, which must necessarily be done while the machine is in motion, every machine shall be shut down, and positive means taken to prevent its operation, before any repair, maintenance or lubrication is undertaken on it.

(b) Any machinery, equipment or part thereof which is suspended or held apart by use of slings, hoists, or jacks shall be substantially blocked or cribbed, before men are permitted to work underneath or between the same.

5.0 DRILLING OF HOLES FOR BLASTING

5.1 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient

working order. No dry drilling operation shall be carried on.

5.2 All moving parts of the drill shall be adequately guarded and it shall be ensured that such guards remain in place before the machine is put in operation.

5.3 Every drill shall be placed under the charge of a competent person for its operation, duly authorized in writing by the manager, herein called the 'Operator'.

5.4 At the beginning of his shift, the drill operator shall examine the drilling equipment and satisfy himself that-

- (a) all hose connections are in order; and,
- (b) the drill is in safe working condition and all safety devices are in place and functional
- (c) persons keep clear of the drill and drill stem while the drill is in motion;
- (d) persons do not work under suspended tools when tools are removed from the holes,
- (e) all finished drill holes are properly plugged so as avoid possible injury to any one accidentally stepping onto the hole.

5.5 The area where drilling is to be done shall be thoroughly cleaned of loose rocks and debris and position of every hole to be drilled shall be distinctly marked by the shot-firer/blasting officer, so as to be readily seen by the drillers.

5.6 No drilling shall be commenced in an area where blast-holes have been fired, until the blaster has made a thorough examination of all places, including remaining butts of old deep holes, for unexploded charges that the drill rod may strike.

5.7 No drill rod or pick shall be inserted in butts of old holes even if an examination under clause 5.6 has failed to reveal presence of explosives.

5.8 Drilling and charging of holes shall not be carried out in the same area at the same time.

5.9 Drilling operations shall not be carried on simultaneously on two benches, at places directly one above the other.

6.0 Precautions while Drilling:

6.1 The position of every deep hole to be drilled shall be distinctly marked by the mine foremen so as to be readily seen by the drillers.

6.2 No person shall be permitted to remain within a radius of 20m or within 60m on the same bench where charging of holes with explosives is being carried out.

7.0 Precaution during Firing:

7.1 (a) Shots shall not be fired except during hours of day-light or until adequate artificial light is provided. All holes charge on any one day shall be fired on the same day.

(b) As far as practicable, shot firing shall be carried out either between shifts or during the rest interval, or at the end of work for the day.

7.2 During the approach and progress of an electric storm, the following precautions shall be taken:

- (a) no explosive, particularly detonators, shall be handled;
- (b) if charging operations have been commenced, the work shall be discontinued until the storm has passed;
- (c) if the blast is to be fired electrically, all exposed wires shall be coiled up and if possible placed in the mouth of the holes, or kept covered by something other than a metal plate;
- (d) all wires shall be removed from contact with the steel rails or a haulage track so as to prevent the charge being exploded prematurely by a local strike of the lightning.

7.3 The danger zone shall be distinctly demarcated (by means of red flags properly arranged and supported) before firing of holes is to commence.

7.4 Before firing, a siren installed for the purpose shall be blown three times for one minute each at intervals of one minute; and no shots shall be fired unless the blasting foreman with assistance of sufficient number of persons appointed in writing by the manager for the purpose has ensured that all persons have left the danger zone or have taken adequate shelter.

7.5 No shot shall be fired when there is traffic on any road or railway track within the danger zone.

8.0 DESIGN, OPERATION AND MAINTENANCE OF EXCAVATORS/SHOVELS/ PAYLOADERS/ DOZERS

8.1 Every excavator/shovel/pay-loader/dozer shall be provided with all function cut-off switch, efficient warning devices, provisions for limiting hydraulic cylinders, front and rear lights, effective brakes, and seat belt of a type prescribed by the manufacturer at operator's seat.

8.2 To minimize fire hazard, every shovel/pay-loader/dozer shall be equipped with fire resistant hydraulic hoses and fire-resistant sleeves/conduits housing cables/wires, turbo-charger guard, vent valve on top of hydraulic tanks, and a baffle plate between hot zone and cold zone.

8.3 Every excavator/shovel/pay-loader/dozer shall be so designed as to afford the operator clear and uninterrupted vision all around and shall be provided with retracting ladder, and suitable portable fire extinguishers.

8.4 The operator's cabin of the HEMM shall be well designed and substantially built so as to ensure adequate protection to the operator against heat, dust, noise etc. and at the same time provided adequate safety to the operator in the event of roll-over or overturning of HEMM.

8.5 Every excavator, shovel, pay-loader, and dozer shall be placed under the charge of a competent person for its operation, duly authorized in writing by the manager, herein called the 'Operator'.

8.6(a) The Operator shall not take out the machine for work nor shall he work the machine, unless he is satisfied of its safe working order.

(b) The operator shall keep the cab window clean so as to ensure clear vision at all times.

(c) The operator shall not operate the machine when persons in proximity may be endangered.

(d) The operator shall not swing the bucket over-passing the trucks/tippers when they are being loaded. He shall swing the bucket over the body of the truck/tippers whilst loading and not over the cab, unless the cab is protected by a substantially strong cover.

8.7 The walkways in or about the cab of any shovel, excavator, and pay-loader shall be kept free of loose tools, grease containers or other materials that might fall or give rise to tripping hazard.

8.8 Before leaving the machine, the operator shall lower the bucket to the ground.

8.9 No person other than the operator or his helper so authorized in writing by the manager, shall ride on a shovel, pay-loader, or dozer during its normal operation. The operator shall not allow any unauthorized person to ride on the machine.

8.10 No person shall be permitted to ride in the bucket of a shovel or a pay-loader.

8.11 When not in use, the shovel, pay-loader, dozer shall be moved to and stood on stable ground.

8.12 When being operated in soft or unstable ground, every shovel shall be supported on mats, heavy planks or poles as to distribute the load of the machine over larger area and prevent its toppling.

8.13 If more than one excavator/shovel/ pay-loader is in use in any area, either on the same bench or on different benches, the machines shall be so spaced that there is not less than 30m distance from the swing range of the boom of other excavator/shovel/pay-loader, there is adequate space for safe operation of each of the equipment, and there is no danger from flying or falling pieces of stones from one machine to the other.

9.0 DESIGN, OPERATION & MAINTENANCE OF TRUCKS & TIPPERS

9.1 Every truck/tipper shall be provided with following safety features:

- (a) efficient fail-safe service brake, and a parking brake,
- (b) efficient secondary brake so that the truck/tipper can be stopped in an emergency, or in the event of failure of service brake,
- (c) an efficient speed retarder or an exhaust brake to keep in check the speed of the vehicle during its downgradient travel,
- (d) proper seat equipped with seat belts of a type prescribed by the manufacturer for driver, and separate seat(s), also duly equipped with seat belts, for person(s) other than operator/driver, if such person(s) authorised to ride in the truck/tipper,
- (e) a substantially strong cabin guard extension over the driver's/operator's cabin,
- (f) alarm or an indicator to warn the operator that the truck/tipper/dumper body is still in lifted position (g) rear view mirrors of adequate size on either side of the vehicle,
- (h) blind-spot mirrors to enable the operator to have clear visibility of blind area in and around the truck/tipper,
- (i) automatically operated audio-visual alarm of an approved type which gets switched on no sooner the gear lever is shifted in "reverse" position;
- (j) efficient horn & side indicator lights;
- (k) efficient head-lights & tail lights, if the truck/tipper/dumper/equipment is required to work beyond daylight hours,
- (l) blinking type of hazard warning lights on all sides of the truck/tipper which, irrespective of engine's running can be switched on in case the truck/tipper down or is stopped/stationed/ parked on haul road or in operational area of other trucks/tippers,
- (m) retro reflective reflectors on all sides,
- (n) speed limiting device to restrict the speed of the tipper/truck to maximum as fixed by the manager, (o) propeller shaft guard,
- (p) fire resistant hydraulic hoses in hot zones and fire-resistant sleeves/conduits housing electrical cables/wires,
- (q) mechanical steering locking to prevent untoward movement of steering wheel and tyre for safety of persons attending the dumper/tipper/truck whilst its engine is running,
- (r) mechanical type anti-collision device, such as tail-gate protection, bumper extension, etc., to protect operator from head on and head to tail collision,

9.2 The audio-visual alarm provided on trucks/tippers shall be of such intensity which is not less than 5dB(A) above the surrounding noise level.

9.3 Every truck/tipper shall be operated by a competent person authorized in writing by the manager herein called the 'operator/driver'.

9.4 No person other than the driver or the manager or any person authorised in writing by the manager shall ride on a truck/tipper.

9.5(a) Before commencing work, the driver shall personally check the truck/tipper for oil(s), fuel & water levels, tyre inflation, and general cleanliness, and inspect and test the vehicle, paying special attention to the following details:

- (i) that all brakes, speed retarder, and steering system are in proper working order;
- (ii) that proper seat and seat belt is provided on driver's/operator's seat
- (iii) that all safety features and warning devices are in working order;
- (iv) that rear view mirrors are provided;
- (v) that all lights are in working order, if the vehicle is required to work after day-light hours.

(b) The driver/operator shall not take out the vehicle for work nor shall he drive the vehicle, unless he is satisfied that it is mechanically sound and in efficient working order.

(c) He shall wear the seat belt before starting the vehicle and shall also ensure that other person(s), if so authorised to ride the vehicle, are properly seated and also wear safety belts.

(d) The driver shall keep the cab window clean so as to ensure clear vision at all times.

- (e) The driver shall ensure that parking brake is on, before stopping the engine.
- (f) The driver shall handle the truck/tipper carefully and keep it under control at all times. He shall negotiate downhill gradients in low gear and apply retard brakes so that minimum of braking is required.
- (g) He shall not drive too fast, shall avoid distractions and shall drive defensively. He shall not attempt to overtake another vehicle unless he can see clearly area enough ahead to be sure that he can pass it safely without exceeding the speed limit, and that area ahead is free of any road intersection or junction. He shall also sound audible warning signal before overtaking and shall not attempt to pass the other vehicle until he has received a proper audible signal in reply.
- (h) When approaching an excavator, the driver of the truck/tipper shall sound the audible warning signal and shall not attempt to pass the excavator until he has received a proper signal in reply.
- (i) The driver shall not operate the truck/tipper in reverse unless he has a clear view of the area behind the vehicle. He shall give an audible warning signal before reversing the truck/tipper. As far as possible, loaded trucks, tippers or dumpers shall not be reversed on gradients.
- (j) The driver shall not drive 'nose to tail' particularly behind a vehicle with twin rear wheels from which a stone piece wedged between the tyres may fly back into the windscreen of his vehicle.
- (k) He shall sound audible warning while approaching blind corners or any other points where person may walk in front unexpectedly.
- (l) The driver shall see that the vehicle is not overloaded and that material is not loaded in a manner as to project horizontally beyond the sides of the vehicle's body and that any material projecting beyond the front or rear is indicated by the red flag during day and a red light after day-light hours.
- (m) The driver shall not allow any unauthorized person to ride on the vehicle. He shall also not allow more than the authorized number of persons to ride on the vehicle. He shall not permit any person to ride on the board/cabin platform of a running truck/tipper.

9.6 Sufficient stop blocks shall be provided at every tipping point and these shall be used on every occasion, material is dumped.

9.7 Code of Traffic Rules framed by the Manager shall be adopted and followed during movement of all trucks/tippers. They shall be prominently displayed at relevant places in the opencast workings and on truck/dumpers roads.

9.8 When not in use, every truck/tipper shall be moved to and parked at proper parking place(s) which shall be on level ground and away from working area of other mobile equipment. The truck or tipper shall not be parked at a place where it cannot be observed.

9.9 No person shall, or shall be permitted to, work on the chassis of a truck or tipper, with the body in a raised position unless the truck's/tipper's body has been securely blocked in position. The hoist mechanism shall not be depended upon to hold the body of the truck/tipper in a raised position.

9.10 No person other than those authorized shall be permitted to enter or remain in any dumping yard, loading and unloading points and turning points.

9.11 In respect of every truck/tipper or class of trucks/tippers, the maximum load to be hauled shall be determined and notified to operators/drivers by the Manager. Speed limits at which such loads can be hauled shall also be determined and fixed by the Manager, depending on the road gradient, direction of movement, road construction etc., and notices/sign boards specifying the same shall be posted along the haul road at appropriate places/sections.

10.0 OTHER GENERAL REQUIREMENTS FOR MACHINERY DEPLOYED IN THE MINE

10.1 The stability test of HEMM shall be carried out at least once in year and after every major overhaul by an independent agency.

10.2 All cranes, including overhead cranes shall be subjected to proof-load test by an agency having expertise in this regard once at least every year and record thereof shall be kept maintained.

10.3 Non-destructive testing of the equipment and of the lifting ropes, sheaves/pulleys, etc., shall be done by an agency having expertise in this regard once at least every year, and record thereof shall be kept maintained.

10.4 All apparatus used as or forming part of the equipment, like pressure vessels, air receivers, etc., shall be subjected to hydraulic test and NDT at intervals not exceeding three years. Such tests shall be done by an agency having expertise in this regard, and record thereof shall be kept maintained.

10.5 While inflating tyres, suitable protective cages shall be used. Tyres shall in no case be inflated by sitting either in the front of it or on top of the same. The locking ring of every tyre shall be periodically examined and shall also be examined on every instance a tyre is inflated. A record of such examination shall be kept maintained in a bound paged book kept for the purpose, duly signed by the person making the inspection and countersigned by the engineer.

11.0 TESTING OF BRAKES

11.1 Brakes of every truck, tipper and any other wheeled trackless machine shall be tested at least once in two weeks, in a manner as indicated below:

(a) **SERVICE BRAKE TEST** : The brake shall be tested as specified by the manufacturer of the vehicle or on a specified gradient and speed when the vehicle is fully loaded. The vehicle should stop within a distance as specified by the OEM when the brake is applied, which shall be obtained from the manufacturer of the vehicle.

(b) **PARKING BRAKE TEST** : The parking brake shall be capable to hold the vehicle for a period of at least ten minutes when it is fully loaded and placed at the maximum gradient of roadway on which it is permitted to ply.

11.2 A record of every such test carried on every dumper/truck/tipper/other mobile HEMM shall be kept maintained in a bound paged book which shall be signed by the person carrying out the tests and shall be countersigned by the engineer and the manager. In case any defect in braking system is observed in any equipment/HEMM, such equipment/HEMM shall be taken off from operation and record thereof shall be kept maintained.

11.3 All of the above procedure and precautionary measures regarding i.e. testing of brakes including service brake, retard brake, parking brake and steering shall comply the provisions as stipulated in DGMS Technical Circular Nos.36/1972, 03/1981 and 04/2012 i.e Service brake, Retard brake, parking brake and steering shall be tested with accelerating the engine to 1400 RPM, 1300RPM, 1200 RPM and 1000 RPM respectively.

12.0 PROTECTIVE EQUIPMENT:

12.1 Every person working in the mine shall be provided with, and shall use, a helmet, protective footwear, fluorescent jacket, dust masks, goggles and ear plugs/ear muffs of a type approved by the Chief Inspector of Mines.

12.2 Every person permitted to work on height or at any place having inclination of 45 degrees or more, from where he is likely to slip or overbalance, shall be provided with, and shall use, a full body harness of a type possessing valid BIS license and approved by the Chief Inspector of Mines.

13.0 PRECAUTIONS AGAINST DUST

13.1 Adequate arrangements to allay dry dust, by wetting, shall be made on haul roads and benches where mobile HEMM, trucks and tippers operate.

13.2 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

14.0 USE OF ELECTRICAL MACHINES/EQUIPMENT

14.1 No electrically operated machine, equipment or accessory shall be energized, commissioned and used without prior approval of the competent authority under the relevant provisions of Central Electricity Authority (Measures Relating to Safety & Electric Supply) Regulations, 2010.

15.0 GENERAL

15.1 Suitable steps shall be taken by all appropriate means to reduce the exposure of workers to any excessive noise and vibration. Guidelines given in DGMS {Tech.} Circular No.18 of 1975 may be followed.

15.2 Trucks, tippers and other heavy vehicles, not belonging to management shall not be allowed in the mine premises without a valid pass issued by the competent authority of the mine. Before the pass is issued the mine engineer/competent person shall check the roadworthiness of such vehicle. In order to check the entry of such vehicle in the mine premises, properly manned check gate shall be provided at the mine entrance where the record of entry & exit of each vehicle shall be maintained. At the check gate the license of the drivers shall also be checked for eliminating the possibility of unlicensed persons driving the vehicle.

15.3 Contractor's workers employed in the mine, if any, shall be provided closer and competent supervision. They shall be provided relevant training and other job related briefings. The drivers of the vehicle belonging to contractors entering the mine premises shall be explained the salient provisions of "Traffic Rules".

15.4 No manual workers shall be employed on any bench and on the next lower bench where HEMM is deployed. They shall be employed only after withdrawal of HEMM and only at the places where benches conform to the requirement of Regulation 106(1), 106(4) and 106(5) of the Metalliferous Mines Regulations, 1961.

15.5 Stipulations of circulars applicable for surface & opencast workings issued and which may be issued by Director General of Mines Safety from time to time shall be complied with.

16.0 Please note that this permission is subject to the following additional conditions:

16.1 In the event of any change in the circumstances connected with this permission/exemption which is likely to endanger the life of persons employed in the mine or the mine, the mining operations for which this permission has been granted shall be stopped forthwith and intimation thereof shall be sent to this Directorate. The said mining operation shall not be resumed without express and fresh permission in writing from this Directorate.

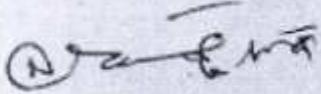
16.2 If at any time any one of the conditions, subject to which this permission/exemption has been granted, is violated or not complied with, this permission/exemption shall be deemed to have been revoked with immediate effect.

16.3 This permission/exemption may be amended or withdrawn at any time if considered necessary in the interest of safety without prejudice to any other provisions of law which may be or may become applicable at any time.

16.4 This Directorate shall be informed as soon as the mining operations are commenced in accordance with the above permission/exemption. Intimation about completion of the mining operations should also be sent promptly and in any case not later than one month thereof.

16.5. This letter specifying conditions governing to use of Heavy Earth Moving Machinery(HEMM's) without deep hole blasting shall remain valid for a period of five (05) years from the date of issue of this permission letter or validity of lease period whichever is earlier.

भवदीय / Your Faithfully



(एन नागेस्वर राव / NAGESWARA RAO N)

खान सुरक्षा निदेशक / DIRECTOR OF MINES SAFETY,

ग्वालियर क्षेत्र, ग्वालियर / GWALIOR REGION, GWALIOR